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Monday, April 24, 1995

Vaisakha 04, 1917 (Saka)

# **LOK SABHA DEBATES** **(English Version)**

**Thirteenth Session**  
**(Tenth Lok Sabha)**



*(Vol. XXXIX contains Nos. 11 to 20)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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Corrections to Lok Sabha Debates  
(English Version,

Monday, April 24, 1995/Vaisakha 04, 1917 (Saka)

<u>Col. Line</u>	<u>For</u>	<u>Re:</u>
70/2	SHRIMATI BHAVNA CHIKHALIA	SHRIMATI BHAVNA CHIKHALIA
76/20	SHRI BALRAM SINGH YADAV	SHRI BALRAM SINGH YADAVA
119/9	DR. RAVI MALLU	DR. R. MALLU
134/4	SHRI TARUN GOGAI	SHRI TARUN GOGOI
148/2	SHRI KRUPASINDHU BHOI	DR. KRUPASINDHU BHOI
194/11(from below)	SHRI RAJENDRA AGNITHOTRI	SHRI RAJENDRA AGNIHOTRI
235/10(from below)	SHRI GHRUDAS KAMAT	SHRI GURUDAS KAMAT

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## LOK SABHA DEBATES

### LOK SABHA

Monday, April 24, 1995/ Vaisakha 4, 1917 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

#### MEMBER SWORN

Shri Rajesh Ranjan *alias* Pappu Yadav (Purnea)

11.02 hrs.

#### OBITUARY REFERENCES

DEMISE OF SHRI MORARJI DESAI, FORMER PRIME MINISTER OF INDIA AND OTHERS.

[English]

MR. SPEAKER : Hon. Members, with profound sorrow and deep regret, I have to inform the House of the sad demise of the Former Prime Minister of India, Bharat Ratna Shri Morarji Desai and two former colleagues viz. S/Shri K.V. Ramakrishna Reddy and K.K. Singh.

A committed Gandhian with an uncompromising faith in the purity of means and ends, Shri Morarji Desai was born at Bhadeli in the Bulsar District of Gujarat on 29th February, 1896. After his studies in Bombay, he joined the Provincial Service in 1918.

The call of duty to the Motherland made him quit the Service in 1930 and join the Civil Disobedience Movement. He was in the thick of the freedom struggle all through and was imprisoned twice during 1930-34 and again during 1940-41 and 1942-45.

Shri Desai's legislative career began in 1937 when he became a Member of the then Bombay Legislative Assembly and he continued in that capacity till 1939. He had another prolonged tenure in the Assembly during 1946-56.

During the period 1937-39 and 1946-52, he served as Minister in the Bombay State. He was Chief Minister of Bombay from 1952 to 1956. As Minister and later as Chief Minister, he contributed substantially towards the toning up of the administration of the State.

Recognising his administrative acumen, Shri Desai was then invited to join the Union Government. During the next two decades and more, he remained a central figure in national politics, occupying high positions.

Shri Desai was elected to the Second Lok Sabha in 1957 and remained a member of the House till 1979. During his long innings in national life, he held key portfolios in the Union Cabinet, including Finance, Commerce, Industry, Shipping and Transport and Home Affairs. He was Deputy Prime Minister from 1967 to 1969. Shri Desai became the Prime Minister of India in 1977 and served the country till 1979.

Shri Desai was endowed with an indomitable will and tried to consolidate the freedom of India. His administrative astuteness was recognised and appreciated by one and all. Shri Desai's seminal contribution as the Chairman of the Administrative Reforms Commission won him encomiums and accolades. His parliamentary career was equally remarkable and in the highest traditions of parliamentary democracy.

A widely travelled person, Shri Desai attended many international conferences, including the Commonwealth Heads of Government Summit and espoused the nation's cause. Shri Desai deeply cherished and ably nourished India's rich and diverse cultural heritage. He had an abiding interest in the field of education, agriculture and cooperatives. His literary achievements include *Discourses on the Gita*, *The Story of My Life* and *A Book on Nature Cure*.

Shri Desai championed the cause of adult literacy and inculcation of finer values in the educational system. He was associated with the Gujarat Vidyapeeth and remained its Chancellor till the very end. He was also President of the Lok Bharati Rural University of Gujarat, Bharatiya Adimjati Sevak Sangh, Rajgir Buddha Vihar Society, Akhil Bharatiya Prakritik Chikitsa Parishad, Hindustani Prachar Sabha and various other organisations. He was conferred Honorary Degrees by several prominent Universities and Institutions.

Shri Desai also served on the Executive Boards of several Trusts, including the Navajivan Trust and the Trusts in the name of Mahatma Gandhi, Kasturba Gandhi, Pandit Jawaharlal Nehru, Sardar Patel, Shri Lal Bahadur Shastri, Pandit Gobind Ballabh Pant and Maulana Azad.

Shri Desai strove hard to lead by example. A devoted Gandhian, he led a simple and virtuous life.

Shri Morarji Desai passed away on 10th April 1995 following a brief illness. In his death, the nation has lost a great patriotic leader, a fine human being and a vital link with the Gandhian era.

Shri Desai is no more with us, but his qualities will continue to lead us on our path towards the goals of our duties, in the years to come.

Shri K.V. Ramakrishna Reddy was a Member of Second and Third Lok Sabha representing Hindupur Parliamentary constituency of Andhra Pradesh. An active political worker, he suffered imprisonment in 1941 for staging Satyagraha. In 1942, he gave up his legal profession as a protest against the incarceration of national leaders.

An agriculturist, he was closely associated with many organisations connected with development of agriculture. He also took active interest in promoting adult education among the rural people by conducting classes at many places in his State.

Shri Reddy authored two publications in Telugu namely *Youth League Movement* and *Kisan Mazdoor Raj*.

Shri Reddy passed away on 27th March 1995 at Kadiri in Anantpur District of Andhra Pradesh at the age of 88 years.

Shri K.K. Singh was a Member of Third Lok Sabha during 1962-67 representing Maharajanj Parliamentary constituency of Bihar. Earlier, he had been a Member of Bihar Legislative Assembly during 1952-62 and also served as the Deputy Minister of Education from 1957-61 in the State Government of Bihar.

An agriculturist by profession, he also worked as a journalist. An active social worker, he was closely associated with Bharat Sevak Samaj. He was the President of the governing bodies of several colleges and was associated with many educational and cultural institutions. He also served as Member of Senates of Bihar University and of Patna University.

Shri Singh passed away on 1st April, 1995 at Goreakothi, Maharajanj District at the age of 76 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO) : Mr. Speaker, Sir, it is with a heavy heart that I rise to pay my respectful homage to one of the devoted disciples of Mahatma Gandhi, freedom fighter, able administrator and a great son of India, Shri Morarji Desai, former Prime Minister of India. In him, we have lost one of the stalwarts of the Gandhian era.

We are all very sad that only next February we were preparing to celebrate his hundredth birthday. Only recently I had gone to wish him and to inform him about the celebrations, which he had consented to with great reluctance. Even at that time he was fully alert and remembered the days of the freedom movement, Bapuji, Sardar Patel, Nehruji and his experiences in life. Within that short time that I was with him, he enlightened me and those who were present there on all these matters. In his long life he went through many ups and downs. While I was talking to him I felt that I was talking to a *sthitapragya*, who accepted life as God has ordained.

Morarjibhai faced hardships early in his life since he lost his father when he was in his teens. The early struggles and Spartan upbringings helped him in standing up to adversity for his principles. Earning many scholarships, he entered the Provincial Civil Service. He soon realised that he could not follow his principles and at the same time serve the British Government. He soon came under the influence of Mahatma Gandhi and decided to resign from the service. He became an ardent disciple of Bapu and joined the freedom struggle and spent several years in jail leaving a promising career of the Civil Service. He truly inculcated the ideals of Bapu and tried to strictly adhere to them in letter and spirit throughout his life.

All through his life, he remained steadfast on his principles. He was never willing to compromise his principles and beliefs for expediency. In service, he incurred the displeasure of his superiors and in life, he was willing to stand up even alone for his principles. He was always forthright and straight and would never hesitate to speak the truth even if it were bitter.

Shri Morarjibhai had great faith in the Indian democracy. He stood for the unity of India and in various capacities as the Chief Minister of Bombay, as Union Minister for Commerce and Industry, as Union Finance Minister, Deputy Prime Minister and finally as Prime Minister, he always worked towards strengthening this unity. His in-depth Report on Administrative Reforms reflects his deep commitment in improving the quality of governance of the country.

Shri Morarji was a great nationalist and a strong supporter of education based on our cultural heritage. He was closely associated with the Gujarat Vidyapeeth and Lok Bharati Rural University in Gujarat. He was also associated with a large number of social, cultural and philanthropic societies and trusts, which was a major source of inspiration for all of them.

Sir, we will not be able to celebrate the occasion of his hundred years as we wanted to. But there are certain decisions taken by the Committee which was appointed in this connection and I would like to inform the House that some of the decisions, we would still go along with and implement. First one is the establishment of the Morarji Desai Institute of Gandhian Studies and the second one is Morarji Desai Institute of Naturopathy and Indian Medicine. Apart from these two, we will see how many more we can implement but these two come uppermost in my mind. So I am placing them before the House.

I am also grieved at the demise of Shri K.V. Ramakrishna Reddy. He is no longer with us. He was a valued colleague who worked relentlessly to promote education amongst the rural folks. He was deeply committed to the upliftment of the farmers and implementation of the Panchayati Raj.

I would also like to pay my condolences on the passing away of Shri K.K. Singh, Member, Third Lok Sabha. Shri Singh took a keen interest in the field of education and was also associated with many cultural organizations and institutions.

I wish to place on record the deep sense of personal loss and grief felt by the nation and by all of us on the death of these illustrious Members. May their souls rest in peace.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, the vedic desire of Shri Morarji Desai living hundred autums seemed to be fulfilled but he could not complete the century of his life. All of a sudden

the death snatched him away forever. When we were celebrating his 99th birthday it seems that, at that time he was afflicted by an evil eye. Otherwise, he could have lived a few months more.

With the sad demise of Shri Morarji Desai, an epoch has come to an end. A potential personality linking the past with the present is no more among us. The life of a century in a way, was itself a history of modern India. This period was full of freedom struggle. There was the joy of achieving independence, sufferings in prisons, the agony of partition and the challenge to march ahead on the path of progress by knitting together a disintegrated nation. The contemporary leaders tried their best to discharge their individual duties properly during this period. Shri Morarjibhai was also one of them. He had a magnetic personality. He had certain characteristics in his nature which sometimes reflected wrong impression about his personality in the minds of those who could not understand him well. He was steadfast on his concepts. Sometimes it seemed as if this steadfastness is taking the form of obstinacy. Perhaps, its reason was that morality was deep-rooted in his heart. He had strong faith in God and the outcome of one's deeds. Morarjibhai seemed to believe in the theory of discharging one's duty and accepting the reward as its natural outcome. He adorned various offices and discharged his responsibilities diligently. He had the privilege to become the Prime Minister of India. I was a witness to that day when he assumed the office of Prime Minister and also when he stepped down from this post. He had no doubt, made successful attempt to control his sentiments. He was never drifted by the passion of triumph. While relinquishing his office, he did not seem to be filled with grief. His endeavours to improve relations with neighbouring countries had fructified that time. He was an the lone political leader who was conferred with highest civilian award both from India and Pakistan. He was an outspoken person. I had differences with him on various important issues. For instance, he did not like liberation of Goa through army. He was also critical of the manner in which Sikkim was annexed with India. But we differed with him. We asserted that the annexation of Sikkim was a right step, otherwise, Sikkim would become a den of conspiracy. So, its annexation was very desirable. But Morarjibhai was not convinced. There were similar other issues also. Due to lack of time, I do not want to go into those details. But, he used to express his opinion in a very authentic manner. Once a decision was taken, he used to abide by that He himself was a disciplinarian and expected others also to be in strict discipline. I observed that as a Prime Minister whenever we sought an appointment with him, he never kept us waiting. In peculiar circumstances, he kept us waiting not more than five, ten or fifteen minutes. When asked to reveal the secret of it, he replied that he wakes up very early in the morning and disposes of all the files then. Thereafter, he is available for meeting his visitors, He had wide contacts with the people. His death has no doubt caused an irreparable loss in public life. I also

express my condolence over the death of our other hon. colleagues Shri Reddy and Shri Singh. Mr. Speaker, Sir, I associate myself and my party with the views expressed by yourself the hon. Prime Minister and other hon. colleagues on the death of our colleagues. I pray to God that the departed soul may rest in peace. Kindly convey our condolence messages to the bereaved families.

**SHRI SHARAD YADAV (Madhepura) :** Mr. Speaker, Sir, the late Shri Morarjibhai Desai was the pride of the politicians of today in the country. The people of our country remember late Morarji Desai with great respect and reverence.

As we had been a witnesses to his life. He had extraordinary boldness. He had the capacity and strength to endure even peculiar sufferings for his principles. His insistence throughout his life for following ideals of Mahatma Gandhi even in limited numbers was unparalleled. He had raised very limited issues. His insistence on national language, handicrafts, prohibition and naturopathy manifested the ideals of his life.

I did not find such a disciplined person in my life. He was not only disciplined in his public life but was psychologically strong too. His inner discipline was par-excellence. When I was young and used to come to Lok Sabha, I saw him sitting for years on back benches. By his active personality one could never guess that he was so old. He never hankered for publicity as is seen these days. There was hardly any other person who was criticised so much. But I never found Shri Morarji Desai becoming nervous by such criticism. Even after seeing his life for years, I was also under the impression that he was a very strict person and not a good person. But whenever I met him, he used to advise me not to lose temper and what I was thinking was not correct. He further advised that one should speak about others only after serious thinking.

Mr Speaker, Sir, Shri Atal Bihari Vajpayee has seen Shri Desai very closely. But the persons like me have seen him so closely. I have not seen such a miraculous courage anywhere in the country or the world which he showed during the plane-crash. Had the plane crashed to ground nobody would have survived. The pilots were experienced ones and they discharged their duties diligently. Shri Desai came out of the crashed plane unnerved and the very next day, he started attending to his office work.

After being elected first time, when I went to meet him, he did not talk to me. He did not pay attention to what I was speaking. After 10-20 minutes when I was about to move, he told me to remember one thing in life that one should maintain reputation in politics and have patience. I think that I had no contacts with the big people but I had a very limited contact with Morarji Bhai. Even after having held such a big post, he lived in a rented flat in Bombay and later on shifted to a Government accommodation. He proved the saying of

Kabir "Das Kabir Jatan Se Odhi Jas Ki Tas Rakh Dini Chadaria" i.e. the human body should be devoted to the service of humanity and it should be speckless. I know that many controversies were raised against him but his life remained speckless. His public life and political life is a matter of pride for us. His name enhances our reputation and respect. He died at a ripe age. As the hon. Prime Minister and Atal ji have said and I too feel that it had been better if we would have celebrated his 100th birthday. The country would have also rejoiced over it and felt satisfied. But we have lost that opportunity. He had strengthened his conduct in his long inning. We learn this lesson from his life that the health is the divine blessing. The politicians earn criticism in various ways in the country. He too was criticised but when we remember, we realise it.

Mr. Speaker Sir, I myself also on behalf of my party pay tribute to him. I would like to submit one thing that for a man like him there should not be any controversy over construction of a memorial, as such a controversy will prick the heart. I would not like to speak much on it.

I myself and on behalf of my party also pay tributes to the late Shri Reddy and Shri K.K. Singh.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, on behalf of my party and myself I express our deep sorrow at the passing away of our former Prime Minister, Shri Morarjibhai Desai and our colleagues, Shri K.V. Ramakrishna Reddy and Shri K.K. Singh.

Sir, I associate myself with whatever has been said in this House. Shri Morarjibhai Desai was a statesman and he made significant contributions to our freedom movement. He had acquired vast experience as a legislator, as a Chief Minister, as a Central Minister and also as Prime Minister. Whatever office he held, he discharged his duties and functions with great ability and distinction. He is known for his great administrative ability. His report as the Chairman of the Administrative Reforms Commission has been a signal contribution towards bringing about administrative reforms in this country. Whatever we have seen him, we have seen him to be a man of simple living and of high principles. He used to say and he said very clearly what he believed to be correct, whether the issue was popular or not.

Sir, I know it is very difficult to fill up the void that is created at the passing away of our distinguished leaders like Shri Morarjibhai Desai and as such we are extremely sorry. Shall I request you, Sir, to convey to the members of the bereaved families our sincere sense of sorrow?

I pay our respects to the memory of Shri Morarji Desai and other friends and I hope you will convey the same to the members of the bereaved families.

SHRI INDRAJIT GUPTA (Midnapore) : Mr. Speaker, Sir, though I remember Shri Morarji Desai very vividly and clearly in this House, but I too knew him for a relatively short period of time and my personal contacts with him were not very deep or intimate because, apart from political differences, there was a vast difference in our ages and I did not expect a person of his eminence or his seniority to bother about junior Members at that time. But I must say—I agree with Shri Vajpayee—that on some occasions when it was necessary to meet him in his room when he was Prime Minister, there was never any difficulty in meeting him at all. His table was always clear. I remember very clearly that the table at which he was sitting, hardly had any paper on it at all. He had organised his routine and his life in such a disciplined way that he could dispose of all his paper work and be free to meet people who wanted to meet him.

He was one of the titans, I should say, of post-independent India, an outstanding statesman. About his administrative abilities, even his worst political opponent cannot say anything but praise. He used to be very forthright, outspoken, standing firmly on his principles with which everybody did not always agree. He was a man whose convictions led him to uphold his principles without any kind of hesitation.

I am told - and now that is very important for us in these days when, unfortunately, in our public life very undesirable things are happening including charges of corruption and so on in high places - that such charges, as far as I can recall, were never brought against him, nor were the charges possible to be brought against him. He was so outspoken and transparent in his behaviour and in his activity. Those who had served as Ministers under him when he was the Prime Minister, I have heard some of them saying that one of his greatest qualities was that he never interfered in the functioning and the working of the Ministers under him. He never interfered in the jobs which were assigned to them.

Sir, once he told me that he never tasted a cup of tea in his life and never tasted a cup of coffee. He was a man who also could indulge in some amount of light-hearted jocularly. I should say, with people much younger than him. Once - I forget the occasion - he said: "You are not a vegetarian, I suppose." I said: "No, Sir." Then he said: "You come to my house one day. I will give you such vegetarian food that you will never believe that it is vegetarian." He invited me to come and have dinner with him in his house. Then I was the only guest and there was nobody else. Then, he said: "This food which you see is the food I served to Khrushchev and Bulganin when they came here on their visit and they could not believe either that it was vegetarian food." He had a special cook who knew how to make these dishes so tasty and delicious.

Anyway, Sir, I would have been happy if he had completed a century of his life. It would have been a



record of its own kind and gone down in the annals of our public history. But that was not to be unfortunately, though he came very close to it with all possible honours that a man could achieve in his public life. He was a man of strict principles, as I have said, of Gandhian standards and norms which he adhered to.

I must say that we had differences with him politically, of course. I am reminded particularly of the days when the agitation was going on for the linguistic State of Maharashtra. He was in charge of the affairs in Bombay and that was his prerogative either to be in favour of or opposed to a particular demand or agitation. But anyway, he never hid his feelings or ideas. He stood by them firmly and, I think, such men are very rare now-a-days. We do not get such transparent political leaders now-a-days as he was, whether you agree with all his views or not. Therefore, I am really sorry today that he has passed away. On behalf of my party and myself I convey my sincere sorrow and condolences to his large family.

We saw from the photographs after his death that he had a large family. He had a large number of grand children and, perhaps, great grand children and he, in his old days, seemed to be very much devoted to them and they were very affectionately disposed towards him. It was very touchy to see those photographs of the family together.

Sir, two other friends of ours have departed, Mr. Reddy and Mr. K.K. Singh. I take this opportunity to pay my condolences to them also. I request you to convey our feelings to the bereaved families.

[Translation]

SHRI CHANDRA JEET YADAV (Azamgarh) : Mr. Speaker Sir, the death of the former Prime Minister has created a vacuum in our national life. He was really a man of propriety. When he decided to leave the foreign job and plunge in the freedom struggle, he made the aim of his life clear in two sentences. He had said, "I will not do anything to earn money. Whatever dis-service or disrespect I have done to the nation by serving in the foreign Government service I will repent on it in the remaining part of my life by doing public service and the service of the nation. I will not do anything for self interest." With these two sentences he guided those persons who are in public life. Morarji Bhai lived a life based on belief, self control and discipline. Out spokenness and truth were the aims of his life.

I was close to him and on many occasions, I had got opportunities to discuss with him many issues. I will not like to discuss them here. I am citing two examples only. At that time, we were launching a movement to bring an end to the privy-purse system and nationalisation of banks. In that connection we had gone to meet him. Shri Chandra Shekhar and Shri Mohan Dharia were also with us. After listening to us

continuously for an hour, he said only two things—nationalisation of banks is not going to benefit the economy of the country. It will create problems. As far as abolishing privy-purse of the kings was concerned, we should not backtrack from the promise made to them and implement it on moral grounds. We were not in agreement with him, but he completed his views in just two sentences.

Just now, Indrajeet ji has said that when he was the Prime Minister he did not like interference in any department. However, he did not like interference of anyone in his own department also. I remember that once a youth delegation was going to take part in an international conference in Moscow and for this purpose a chartered plane was hired. He refused for it by saying that when there is a shortage of foreign exchange in our country, there is no need at all to take such a big delegation by a chartered plane. The youth delegation met me. On behalf of them, I went to meet the then Prime Minister, Smt. Indira Gandhi and asked her to intervene in this matter, since the youth have made all the preparations and the cancellation of their programme at this juncture will not have good impact. Indira ji said that I should myself go and talk to him. When I went to meet him on her advice he reiterated two things. He said that there was no need at all to take such a large delegation but when you have come to me to make the request, I give the permission. It showed his magnanimity, greatness, love and respect for the people. Today he is not among us. The country, and particularly those people who are in public life should follow his ideals.

Mr. Speaker Sir, I associate myself and my party with the views expressed by you and the hon. Prime Minister. I am happy that the hon. Prime Minister has made a declaration of two big memorials, in which he had deep faith. It will be a good memorial and will benefit the country.

Shri K.V. Ramkrishana Reddy and Shri K.K. Singh, the two senior social workers and the hon. Members, have also passed away. I request you to kindly convey our condolences to the members of the bereaved families.

[English]

SHRI P.G. NARAYANAN (Gobichettipalayam) : Mr. Speaker, Sir, the death of the former Prime Minister Shri Morarji Desai is a great loss to the country. He lived for hundred years as a disciplinarian and as a person who was very strict and steadfast to his principles. His life is an example and a source of inspiration for the younger generation. As a champion of the Gandhian principles, his valuable contribution in building a self-reliant nation is significant and unique. His dedicated service and sacrifice in the freedom struggle is also remarkable. In a nutshell, the life of Shri Morarji Desai is an embodiment of higher values. In his death, our nation has lost a great patriot and a selfless leader.

The service and contribution rendered by the other two former Member will also be remembered.

On behalf of AIADMK, I convey my condolence to the bereaved family.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada) : Mr. Speaker, Sir, on behalf of the Telugu Desam Party, I wish to convey deep condolences over the death of Shri Morarji bhai Desai. The country has suffered a great loss in his death. As a person known for his outspokenness and administrative capabilities and courage and conviction, Mr. Speaker, Sir, he will be remembered for many decades to come by the people of this country. While he was the Prime Minister for a short term, he was able to contain the price rise during which period the common people of this country were able to receive the essential commodities at a very fair price. Sir, he was also the person who had restored democracy immediately after the end of emergency during which period several Constitutional amendments and laws were changed because of which the democratic spirit had suffered a temporary set back.

Shri Ramakrishna Reddy, a veteran leader from Rayalaseema, was a follower of Prof. N.G. Ranga, the great Kisan leader. During his tenure, he had done certain things in the drought-prone, backward Anantapur District and Rayalaseema in general.

On behalf of myself and on behalf of the Telugu Desam Party, I request you to convey our deep condolences to the members of the bereaved family. And I would appeal to the hon. Prime Minister to take necessary steps to instal the statue of Morarji bhai Desai in the Parliament House premises.

[Translation]

SHRIMATI LOVELY ANAND (Vaishali) : Mr. Speaker, Sir, the whole country has suffered a tragic loss in the death of our former Prime Minister and a great freedom fighter, Shri Morarji Desai. This is an irreparable loss to the nation. He never compromised with his principles throughout his life. He symbolised simplicity and good moral character. He would always be a role model for the new generation in today's political scenario of chicanery, corruption and manoeuvre. He was the only Indian leader who had been awarded both Bharat Ratna and Shan-e-Pakistan. He was a true Gandhian. At the same time he was the only Prime Minister whose last rites were performed out of Delhi. So, I would like to say that his human-size statue should be installed at a proper place somewhere in Delhi and his portrait should be hung in the Central Hall to respect the feelings of crores of people who loved him.

Late Shri Morarji Bhai Desai strongly vouched for naturopathy. He called it the secret of his long life. It would be a real tribute to him if the Government promoted naturopathy and provided inexpensive medical facility to the poor people. On behalf of myself and my party, I express grief on his death. May God rest his soul in peace.

[English]

SHRI CHITTA BASU (Barasat) : Mr. Speaker, Sir, I join you, the Leader of the House and the other distinguished colleagues in expressing my deep sense of sorrow, grief and agony on the sad demise of Shri Morarji bhai Desai, the former Prime Minister of our country.

Sir, as you know, Shri Morarji bhai Desai led a meaningful, a purposeful, a simple, a transparent and a value-based life. His was a life dedicated to the cause of serving the humanity. He was a true Gandhite. He was an embodiment of Gandhite values and ideals and he had a sense of ambition of life. He was an outstanding, a forthright person in expressing his views and opinion in all circumstances. He did not hesitate to give his views even at the risk of incurring displeasures from his very close colleagues, even in his party hierarchy. He could not be deflected from his duty by any lure of office or position in political life. Morarji bhai Desai remained Morarji bhai Desai, a man, a Gandhian in the Office and outside the Office. The Nation will do well, at this time of crisis, in emulating the precepts and practices of the late Shri Morarji bhai Desai.

Sir, I join you in expressing my condolences to the near and dear ones and the members of the family of the late Shri Morarji bhai Desai. On this occasion, I also pay my respectful homage to his memory.

Along with this, I also express my condolences on the demise of the two other distinguished Members of this House—Shri K.V. Ramakrishna Reddy and Shri K.K. Singh.

[Translation]

SHRI MOHAN RAWALE (Bombay South Central) : Shri Morarji Desai is no more amongst us. His wish to live for hundred years could not be fulfilled. He had a tremendous will power and he never compromised with facts. On behalf of Shiv Sena I pay tribute to this respected freedom fighter. At the same time I would like to say that it is a tradition of our country that when a big personality passes away, our normal life in a way comes to a standstill for a couple of days. The same thing happened when Shri Morarji Desai passed away. But does it rest his soul in peace? We should think about that. I submit to the hon. Prime Minister and the August House to consider it.

SHRI PIUS TIRKEY (Alipurduars) : Mr. Speaker, Sir, Morarji Bhai is no more amongst us but the works undertaken by him would always be remembered. He created a history of a kind. He lived a unique life and had an equally unique character and way of doing things.

12.00 hrs.

I remember when I had been elected in 1977 to this House for the first time, he was then the Prime Minister. He used to invite us quite frequently to discuss the problems facing our country. Despite being a great man

himself, he would be always willing to have discussions with us. We also used to have long talks with him.

On behalf of my party RSP, I join you, the Hon. Prime Minister and others in paying tribute to him and hope that our condolences would be conveyed to his family.

[English]

SHRI E. AHAMED (MANJERI) : Sir, on behalf of my Party, the Indian Union Muslim League, I associate myself with the sentiments expressed by you, the hon. Prime Minister and the distinguished leaders.

SHRI MORARJIBHAI DESAI was a towering personality in Indian politics over the years. And even those who may not agree with many of his views, would agree with him on certain points - with his strong moral fabric, his stand on prohibition, his Gandhian philosophy on which he had unflinching faith. And whatever he said, he was trying to implement that in his life.

SHRI MORARJIBHAI DESAI will be remembered by future generations for his spirit of patriotism and nationalism that he has inculcated in the minds of people of this county.

Sir, on behalf of my party the Indian Union Muslim League, I once again join you in conveying our grief and condolences to the bereaved family of Shri Morarji Desai and other distinguished Members who left us in the recent past.

[Translation]

SHRI RAMSAGAR (Barabanki) : Mr. Speaker, Sir, whatever, the former Prime Minister late Shri Morarji Desai did for the freedom of our country and all he did for the people of this country as the Prime Minister, is commendable. He lived a simple life with high morals. He managed to live a long life without being riddled with diseases. He carved a place for himself in the hearts of the people of our country and become popular. On behalf of my party and myself, I join the hon. Prime Minister, the leader of the opposition and leaders of all other parties in expressing my sorrow on his demise.

Sir, I request you to convey our condolences to the bereaved family.

[English]

SHRI INDER JIT (Darjeeling) : Mr. Speaker, Sir, I am grateful to you for giving me a chance to join the Leader of the House, the Leader of the Opposition and other friends in paying my respectful homage to Shri Morarjibhai. It was my privilege to have known him closely for 42 years and enjoyed his affection.

I first met him when he was the Chief Minister of Bombay, way back in 1953 when I was introduced to him by my late father. From that day onwards, as I have said, I had close association with him and I found him standing up very firmly in regard to basic principles. As

you were good enough to point out and as also mentioned by the Leader of the House, he stood for purity of means and ends in his case never justified the means.

He also put the country before self and was ruthless in this manner. I recall the fateful day of 1979 when he lost his majority. I was with him early in the morning that day I was again with him in the afternoon and later in the evening. I remember vividly how several friends came to him and told him about the various devices and various ways in which he could continue to be the Prime Minister of this country.

He was urged by several people to pay the "price" by calling certain leaders and persuading them to support him. He was firm. He said that he was not going to compromise with his basic principles and he refused to do so. I was there with him when he called Tonpe his trusted lieutenant and said, "Go along and draft the letter." And the letter was brought about half an hour later, which he signed notwithstanding the strong feelings and urges of several Members around him, who still thought that he could continue as the Prime Minister, if only he was prepared to compromise with his principles.

Sir, he never indulged in double talk or deception. He said what he meant, and he meant what he said. Institutions were infinitely more important for him than any individual. That was very important. As you pointed out, he was very very keen to tone up the administration as the Chairman of the Administrative Reforms Commission. He made various recommendations, and I am very pleased to recall that he particularly implemented, as Prime Minister, the recommendation in regard to giving a fixed tenure to the Cabinet Secretary's post. He believed that the Civil Services had to function impartially and independently. He felt that the Cabinet Secretary, as the head of the Civil Service, must have a fixed tenure. As a journalist I asked him in reasons. He turned around and said "I want the Civil Services to be independent. If at any point of time, there is a clash or disagreement between the Cabinet Secretary in terms of upholding the finest tradition of the Civil Services and the Prime Minister, the Cabinet Secretary would then have the right to turn in his papers. The country would then have the right to know as to why the Cabinet Secretary had resigned. Thus he stood strongly for strengthening institutions and particularly, the administration.

Sir, he had a stern exterior. But inside, he was a warm and affectionate individual. An impression had gone around that he was anti-Press; that he was against the freedom of the Press; and that he wanted to dictate things to the Press. That was not true at all. I remember one particular incident. In 1977, he and Shri Atal Bihari Vajpayee, who was then the Foreign Minister, did me the great honour of nominating me as a Member of the Indian Delegation to the United Nations General

Assembly. I called on him and said that he had done me great honour indeed. But I was not sure whether I should accept the great honour because as an independent journalist I did not want to compromise my independence. Any other Prime Minister, any other individual would have been angry. But he turned around, smiled and said, "Yes I want you to ensure and uphold your independence. I am sending you as a Member of the Delegation because this is a national delegation. I want you to go along in this Delegation. If you have any conscientious objection, I give you the right to disagree and uphold and assert your conscience."

I will not take more time of this House. But I will end by saying that the greatest tribute we all can pay to Morarjibhai is to uphold the Gandhian values for which he lived and died. These are the values which our India today needs more than ever before.

SHRI P.C. THOMAS (Muvattupuzha) : On behalf of my party, I join all the hon. Members and the Leaders who have expressed sorrow on the death of Morarjibhai. He was a man of great conviction and true spirit of honesty and he was an able administrator. He was a good parliamentarian and he was able to face problems with a sense of stern mind and he succeeded in his life as a politician, as a social worker and as a person who had led the nation when India was going through very difficult period. I express my sorrow and deep sense of grief on his death.

I also join my friends in expressing sorrow on the death of other two hon. Members who have passed away recently.

MR. SPEAKER : The House may stand in silence for a short while as a mark of respect to the deceased.

12.08 hrs.

*The Members then stood in silence for a short while*

MR. SPEAKER : The House stands adjourned to meet again tomorrow, the 25th of April, 1995 at 11.00 a.m.

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Deep Sea Fishing Policy

\*281. SHRI SHIVLAL NAGJIBHAI VEKARIA :  
SHRI HARISH NARAYAN PRABHU ZANTYE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the total catch declared by the chartered and leased deep sea fishing vessel operators during 1993-94 and 1994-95;

(b) the share of Union Government on aid operation in terms of tonnage and value;

(c) whether large scale fish catch by foreign vessels has been reported;

(d) if so, the action taken thereon;

(e) whether there have been persistent representations to the Government against the policy of deep sea fishing by chartered and foreign vessels; and

(f) if so, the details of the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) The total catch declared by the chartered vessels and leased deep sea fishing vessels operators during 1993-94 and 1994-95 (tentative) was 8919 tonnes and 8550 tonnes respectively.

(b) Chartering and leasing of deep sea fishing vessels are allowed to Indian companies and there is no share of the Government of India in such operations. However, licence fee at the rate of Rs. 10,000/- per vessel per annum for charter and Rs. 25,000/- per vessel per annum for lease is paid by the Indian companies. Moreover, export cess at the rate of 1% of the total catch value is also paid by them.

(c) and (d). As against the total marine fish production of 26.88 lakh tonnes during 1993-94, the catch of leased and chartered fishing vessels was only 8919 tonnes which formed only 0.34% of the total catch.

(e) and (f). Representations have been received from some State Governments and Associations of fishermen in various Maritime States, and others against the Deep Sea Fishing Policy. The matter has been reviewed recently in consultation with the State Governments and through appointment of an Expert Committee for indepth study of the situation. However, no adverse impact of the operation of deep sea fishing vessels on coastal fishing was established. On the other hand, it was found that unchecked and unregulated increase in the coastal fishing effort had led to the increased competition between traditional fishing boats and mechanised fishing vessels for targetting a finite resource. However, in view of the persistent demand made by the State Government, Members of Parliament and the fishermen, it has been decided that no more applications for deep sea fishing will be processed till the entire matter is reviewed. Accordingly, the Government has constituted a Review Committee under the chairmanship of Shri P. Murari, former Secretary to the Government of India.

### Privatisation of Transportation Sector

\*282. SHRI CHITTA BASU : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether decision has already been taken to allow private investments in ports, highways, ship

building, inland navigation, drydock and container services etc;

(b) if so, whether the Government have since received offers from private companies and foreign investors in this regard;

(c) if so, the details of the offers; and

(d) the stages of implementation thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) :

(a) Yes, Sir. However, the proposal for private investment in the Highway sector is under consideration.

(b) to (d). Several private firms have shown interest in the following areas :

- (i) Ports: construction, operation and maintenance of berths and jetties; container terminals, cargo handling equipments, dry docking, shiprepair facilities for both liquid and dry bulk cargo and also for setting up of captive power plants.
- (ii) Inland navigation: operation of vessels, dredging, setting up/maintenance of terminals and navigational aids.
- (iii) Highways: construction of roads/bridges/bypasses.
- (iv) Shipbuilding: construction of ships/ vessels.

In the Port Sector a number of projects totalling to a sum of Rs. 2500 crores have been approved by this Ministry and are at different stages of implementation. Besides the above approved projects, private sector has shown interest in various ventures which envisage an investment of Rs. 13,000 crores approximately.

[Translation]

#### Transmission and Distribution Losses

\*283. SHRI GUMAN MAL LODHA : Will the Minister of POWER be pleased to state :

(a) whether any scheme has been formulated by the Government to reduce the loss of power during transmission and distribution with a view to enhance the availability of power in the country;

(b) if so, whether the Government are contemplating to seek the participation of private sector to bring about improvement in the power transmission system;

(c) if so, the details thereof;

(d) whether the Government have conducted any survey to ascertain the extent up to which the loss of power during transmission can be curtailed; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :

(a) Presently, distribution is in the hands of State Electricity Boards who have to take appropriate

measures to reduce T and D losses. However, to reduce the Transmission and Distribution losses, the Government of India comprehensive guidelines issued to the power utilities include, conducting of energy audit for identifying the system elements responsible for excessive losses, installing capacitors to improve the voltage profile, preparation of system improvement schemes for strengthening and improvement of their transmission and distribution systems, installing tamper proof meter boxes to check theft of energy and setting up vigilance squads to detect cases of theft of energy. From August, 1986, theft of energy has been made a cognizable offence under Section 39 of Indian Electricity Act, 1910. An incentive scheme has been introduced by the Government of India to motivate the State Electricity Boards for bringing about reduction in Transmission and Distribution losses.

(b) and (c). Private Power Policy allows private sector participation in Transmission and Distribution.

(d) and (e). It has been observed that with the existing power system in the country, the Transmission and Distribution losses can be brought down to about 10-15% by taking suitable technical and administrative measures. However, since the distribution falls within the jurisdiction of the concerned State Electricity Boards, they have to carry out necessary surveys in their system to ascertain the extent upto which the loss of power during transmission and distribution can be curtailed.

[English]

#### Counter Guarantee for Foreign Power Companies

\*284. SHRI M.V.V.S. MURTHY :  
SHRI ANANTRAO DESHMUKH :

Will the Minister of POWER be pleased to state :

(a) whether the United States has expressed concern over India's recent decision to do away with counter-guarantees for foreign power projects and has urged the Government to work out alternative mechanisms to provide security to investment;

(b) whether during the Indo-US bilateral energy consultations held in January 1995, this matter was also discussed;

(c) whether a number of suggestions have been made by the US representatives in this regard during their visit;

(d) if so, the details on parts (a) to (c). and the action proposed to be taken thereon;

(e) whether foreign debt equity ratio has been relaxed for Power Projects not seeking counter Guarantee; and

(f) if so, the details thereof?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) and (b). To instal confidence among the prospective investors on the Indian Private Power Policy, Government of India has decided to extend counter guarantee to initial few projects cleared from foreign investment angle. Subsequently Government of India decided to evolve alternatives to Government of India counter guarantee. This matter also came up for discussion during Indo-US Bilateral Energy Consultation held in January, 1995 and during the visit of the US Secretary of Energy in February, 1995 wherein it was agreed that the US Government would provide support in developing the alternatives to counter guarantee, based on the experience in other countries and a workshop could be organised in which US financial institutions, US Department of Energy, USAID and US project developers could participate.

(c) The alternatives to counter guarantee which were discussed, *inter-alia*, are :

- (i) Direct supply of Power by Independent Power Producers (IPPs) to High Tension consumers.
- (ii) Opening of an Escrow account as a back up to Letter of Credit, in which identified payments by consumers are credited and the payment liability to the IPP is a first charge on this account.
- (iii) Escrow with Financial Institution counter guarantee.
- (iv) The blended counter guarantee.
- (v) PPA with Powergrid Corporation.
- (vi) Linking Power generation with distribution.
- (vii) Escrow arrangement with central devolution also committed to such an account, backed up by State Government guarantee.
- (viii) World Bank guarantee.
- (d) The various alternatives to counter guarantee are under finalisation by the Government.

(e) and (f). In the case of Gujarat Torrent Energy Corporation's gas based mixed fuel combined cycle power project in Gujarat, the foreign debt equity ratio has been relaxed. This project has no counter guarantee.

[Translation]

#### Privatisation of Road Projects

\*285. SHRI BRIJBHUSHAN SHARAN SINGH :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to involve private sector in construction/repair works on roads by-passes bridges and Express roads;

(b) if so, the number of private parties which have been given such assignments;

(c) the terms and conditions laid down in the agreements signed with the private sector companies; and

(d) the reasons for involving the private sector in road projects?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) There is a proposal to involve private sector in the development, maintenance and operation of National Highways, including expressways, bypasses and bridges. However, there is no proposal to involve private sector only for repair of existing National Highways.

(b) No private party has been given such assignments so far.

(c) Does not arise.

(d) As budgetary resources fall far short of the requirement, it is proposed to harness private entrepreneurship and private resources in the development of the road sector.

[English]

#### Haj Sailings

\*286. SHRI SYED SHAHABUDDIN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have decided to abolish Haj sailings with affect from Haj 1995;

(b) if so, whether the abolition of Haj sailings highlights the need for restructuring and relocating the Haj Committee;

(c) if so, the details thereof;

(d) whether the Government have completed consultations with all the interests concerned on the long-standing proposal to amend the Haj Committee Act or replace it by a new Act; and

(e) if so, the time by which amendment Bill or the new bill is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) to (e). Government have been considering the question of introducing new legislation in replacement of the Haj Committee Act of 1959 to take account of the changed conditions of the Haj pilgrimage including, *inter-alia*, the fact that pilgrims now embark for Haj from Delhi, Calcutta and Madras in addition to Bombay. The legislative proposals to be incorporated in the Bill are under active consideration and the new Bill is proposed to be introduced after all aspect have been examined.

[Translation]

### Bhopal Gas Victims

\*287. SHRI PHOOL CHAND VERMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have not yet restarted providing relief to the gas victims of Bhopal;

(b) whether the gas victims have not yet received any relief from the Government;

(c) if so, the details thereof; and

(d) the steps taken by the Government to ensure that relief is provided to all the gas-victims at the earliest?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) to (d). The provision of relief to the victims of the Bhopal gas tragedy has not been discontinued and as such, the question of re-starting does not arise. Interim relief @ Rs.200/- per month in the 36 severely affected wards of Bhopal is being disbursed. Further, in compliance with the orders dated 3.10.1991 of the Supreme Court of India, claims for compensation for death and injury cases are also being settled and an amount of about Rs. 500 crores has been awarded upto March 31, 1995. 43 Courts are functioning to settle the claims and efforts are being made to set up another 13 courts to speed up the settlement of claims.

[English]

### Kashmir Issue

\*288. DR. R. MALLU :

DR. VASANT NIWRUTTI PAWAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan raised the Kashmir issue at the recent meeting of the UN Commission on Human Rights;

(b) if so, the details thereof and the counter measures taken and achievements made by Indian delegation in this regard;

(c) whether the Government are making any diplomatic initiatives with other countries in regard to such futile attempts of Pakistan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Pakistan raised the Kashmir issue in the recently concluded 51st session of UNCHR under several agenda items. However, the Indian delegation effectively rebutted Pakistani allegations and placed facts in correct

perspective before the member-States of the UN Commission on Human Rights. Effective lobbying by Indian Government ensured that Pakistan could not muster support for tabling a resolution against India.

(c) and (d). Government have kept member-States of the UN apprised of the true situation including Pakistan's involvement in sponsoring terrorism across the Line of Control in Jammu and Kashmir. Government have also kept the international community informed of our willingness to discuss all differences bilaterally with Pakistan under the Simla Agreement.

### National Highways

\*289. SHRI PREM CHAND RAM :

SHRI BHUBANESWAR PRASAD MEHTA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the names and details of the new National Highways on which construction work was started during last one year, State-wise;

(b) the land acquired for construction of new National Highways during the Eighth Plan period; and

(c) the estimated cost incurred on land acquisition and developmental works carried on National Highways so far under the Eighth Plan?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). Only one new National Highway (No.18) from Chittoor to Kurnool in Andhra Pradesh, has been declared during the VIII Five Year Plan so far. Five improvement works costing Rs. 132.74 lakh, which did not involve land acquisition, have been sanctioned on this National Highway during 1994-95.

(c) The Year-wise allocation of funds on development of National Highways including land acquisition during the 8th Plan period so far is as under :

S.No.	Year	Allocation of funds for development of National Highways (Rs. in Crores)
1.	1992-93	437.87
2.	1993-94	535.91
3.	1994-95	677.30

### Sail Shares to Employees

\*290. PROF. SAVITHRI LAKSHMANAN : Will the Minister of STEEL be please to state :

(a) whether the Government propose to offer the shares of SAIL to its employees;

(b) if so, the details thereof, and the terms and conditions devised in this regard;

(c) whether the Government have received any representation from any quarter in this regard; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) to (d). In March, 1994, the Government of India extended an offer of sale of a portion of its share holding in certain PSUs, including SAIL, to regular employees who were on the rolls of the company as on 1.4.1992 and 17.3.1994, subject to a maximum of 200 shares per employee and also subject to the condition that the total sale of shares to employees should not exceed 5% of the paid up equity share capital of the Company. In SAIL, 92369 eligible employees successfully applied for purchase of 14120410 equity shares which were sold at the Government determined rate of Rs. 26/- per share. The total number of shares held by SAIL employees amounts to 0.35% of the paid up share capital of SAIL.

Presently, there are no proposals/representations under consideration of Ministry of Steel regarding further sale of Government held shares in SAIL, to employees. However, suggestions have been received earlier, to extend the benefit of the earlier sale offer to retired employees, employees of subsidiaries etc. which have not been agreed to by the Department of Public Enterprises which is the nodal Ministry for these matters.

#### ICICI Study on HFC

\*291. SHRI S.M. LALJAN BASHA :  
SHRI SUDHIR GIRI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Industrial Credit and Investment Corporation of India Limited (ICICI) has submitted its report on the reasons for sickness in the Hindustan Fertilizer Corporation (HFC);

(b) if so, the details thereof;

(c) the details of available alternatives, the unit wise revival plans and estimated investments, proposed by ICICI;

(d) whether the Government propose to deal with the technical and economic deficiencies in Hindustan Fertilizer Corporation; and

(e) the likely time by when HFC's Haldia unit will be commissioned?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) and (b). The Industrial Credit and Investment Corporation of India Limited (ICICI) was appointed as the Operating Agency for Hindustan Fertilizer

Corporation Limited (HFC) by the Board for Industrial and Financial Reconstruction (BIFR). In its report submitted to BIFR, ICICI has discussed the chronological history; existing process and infrastructure; physical and financial performance; reasons for sickness and options for revival of the various units of HFC.

Low capacity utilisation due to technological deficiencies in the plants; continuous losses right from the inception resulting in non-availability of timely funds for undertaking long term strategies for improvement in efficiency of the plants; lack of proper maintenance, ageing of equipments; and non-availability of adequate natural gas (for Namrup unit) are the main reasons for sickness of HFC highlighted in the report of ICICI.

(C) Without making any specific recommendation for revival of individual units, ICICI has broadly given three options for rehabilitation of most of the units of HFC. These options are (i) modest investment to continue operations of the plants; (ii) substantial investment to improve yield and capacity utilisation; and (iii) setting up new plants at existing locations. Within each option too, different levels of investment/financial sacrifices have been indicated in the report of ICICI for various units. As per ICICI report the choice and acceptability of a particular option will be eventually based on consideration of the criteria such as financial viability, macro-economic desirability and level of additional investments.

(d) and (e). Any final decision on the long term future of HFC, including its Haldia Project, would depend upon the outcome of the proceedings pending before the BIFR, which is a quasi-judicial authority.

#### ADB Loans for Road Project

\*292. SHRI BOLLA BULLI RAMAIAH :  
SHRI D. VENKATESWARA RAO :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Asian Development Bank has agreed to provide loan for road projects in the country;

(b) if so, the quantum thereof;

(c) whether the main objectives of the projects have been indicated in the proposal aid plan;

(d) if so, the details thereof; and

(e) names of the States in which these projects will be undertaken?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). A loan agreement has recently been signed with Asian Development Bank on 22nd March, 1995 for National Highway projects for an amount of US\$ 245 million.



(c) and (d). The main objectives of the projects, as per the agreement, are as under :

- (i) assisting the Government's efforts to improve the National Highway system, particularly supporting the industrial sector;
- (ii) lowering transport costs and facilitating efficient movement of goods and passengers;
- (iii) increasing employment in the industrial sector;
- (iv) upgrading Government's institutional and implementation arrangements; and
- (v) improving road transport operations.

(e) The projects will be undertaken in the States of Andhra Pradesh, Bihar, Haryana, Rajasthan and West Bengal.

#### Hydro Power Potential

\*293. SHRI MANORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

- (a) whether a large proportion of the total hydro electricity potential in the country is yet to be tapped;
- (b) if so, the details thereof;
- (c) whether the Government have drawn any plan in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :

(a) and (b). The total hydro power potential assessed by Central Electricity Authority is 84,044 MW at 60% load factor. Out of this potential, 12436.30 MW at 60% load factor has been developed and another 5917.47 MW at 60% load factor is under development. Thus out of the total hydro power potential available in the country, 21.84% has been development or is under development.

(c) to (e). The Central Electricity Authority in its report of 1991 on Perspective of National Power Development upto 2006-2007 had assessed the need for a capacity addition of 51,637 MW of hydro power out of a total capacity addition of 1,42,000 MW which was required to meet the demand for electricity by the end of the Tenth Plan. The approved capacity addition for the hydro sector in the Eighth Five Year Plan is 9282.2 MW out of a total capacity addition programme of 30537.7 MW.

For better tapping of the hydel potential available in the country, amongst the measures initiated are creation of specific public sector companies for setting up large hydro projects; higher allocation of plan resources including budgetary support for hydel schemes and offering special incentives for encouraging private sector participation in hydel development.

#### Scheduled Drug Manufacturers

\*294. SHRI MOHAN RAWALE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have asked the scheduled drug manufacturers to fulfil the conditions outlined in the Drug (Price Control) Order, 1995.

(b) whether scheduled bulk drug manufacturers have furnished a list of all scheduled bulk drugs to the Union Government;

(c) if so, the details thereof;

(d) the number of drug manufacturers who have not so far furnished the list; and

(e) the action proposed to be taken by the Government against such drug manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (e). Yes, Sir. In accordance with Para-4 of the Drugs (Prices Control) Order, 1995, manufacturers of scheduled bulk drugs are required to furnish a list of all scheduled bul drugs produced by them within 30 days of the commencement of the Order and indicate details of the cost of each such drug in Form-1. As compliance in this regard has not been satisfactory so far, they have been asked to comply with this requirement, failing which necessary action will be initiated against them under the relevant provisions of the said Order.

#### Scheme for Urban Development

\*295. SHRI PRAMOTHES MUKHERJEE : Will the Minister of URBAN AFFAIRS EMPLOYMENT be pleased to state :

(a) whether the Government have adopted any new schemes for urban development;

(b) if so, the details of the Mega-city Plan, already adopted or going to be adopted;

(c) the details of cities to be covered under the Mega-city Plan; and

(d) the estimated expenditure involved?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRIMATI SHEILA KAUL) : (a) to (d). Based on the recommendations of the National Commission on Urbanisation (NCU) and in response to persistent demands made by the State Governments for Central assistance for development of infrastructure in mega cities, a Centrally sponsored Scheme for infrastructural development in the mega cities was initiated during 93-94. The main features of the scheme are briefly stated below :

1. It is applicable to cities with a population of more than 4 million as per 1991 Census. The Scheme

would be applicable to Bombay, Calcutta, Madras, Bangalore and Hyderabad.

2. The Scheme would be administered through the Ministry of Urban Affairs and Employment and funds would be channelised through a specialised institution/nodal agency at the State level.
3. The sharing between Central Government and State Government would be in the ratio of 25:25 and the balance 50% is to be met from institutional finance (project-land could partially supplement institutional finance), through public financing institutions or capital market. Borrowing could be either by the nodal agency or the implementing agencies.
4. The funds from Central and State Governments will flow directly to the specialised institution/nodal agency as grant. The nodal agency will constitute a revolving fund with the help of Central and State shares.
5. (a) The nodal agency would provide project related finance for urban infrastructure including water supply, sewerage, drainage, sanitation, city transport, land development, slum improvement, solid waste management, etc.
- (b) Finance will not be provided for power, primary health/education, projects which are clearly local in nature, MRTS/LRTS projects and projects which are highly capital-intensive and of long-duration, long-term studies, etc., under this Scheme.
- (c) Only schemes of regional or city-wise significance in accordance with the Regional/Metropolitan Master/Development Plan will be assisted and local schemes which are ordinarily handled by the municipal bodies, water authorities, etc., and are likely to have limited impact shall not be considered.
6. The estimated project cost, the 8th Plan outlay, funds released during 93-94 and 94-95 are as under :

(Rupees in crores)

Name of City	Estimated Project cost	Outlay 8th Plan	Central 1993-94	share Released 1994-95
Bombay	800	200	20.1	16.1
Calcutta	1600	200	20.1	16.1
Madras	914	100	15.1	11.1
Hyderabad	913	100	15.1	11.1
Bangalore	805	100	0.1	20.1
<b>Total</b>	<b>5032</b>	<b>700</b>	<b>70.50</b>	<b>74.50</b>

7. The Bombay Metropolitan Region Development Authority (BMRDA), the Calcutta Metropolitan Development Authority (CMDA), the Madras Metropolitan Development Authority (MMDA), the Hyderabad Urban Development Authority (HUDA), the Karnataka Urban Infrastructure Development and Finance Corporation (KUIDFC) have been identified as the designated nodal agencies for implementing the Mega City Scheme in the five cities.
8. The projects under the Mega City Scheme will be sanctioned by a Sanctioning Committee at the State level.
9. The Ministry of Urban Affairs and Employment will monitor the progress of the scheme and the urban sector reforms through suitable reviews and reporting mechanisms.
10. Funds from the Central Government will be made available for two purpose, viz., (i) projects conforming to the scheme guidelines and (ii) expenditure on project preparation and project related studies/research/evaluation, etc.

[Translation]

#### Shortage of Drugs

\*296. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the increase in exports of essential drugs have led to a shortage in the availability of these drugs at reasonable prices, in the domestic market; and

(b) if so, the steps proposed by Government to rectify this situation?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :

(a) No, Sir.

(b) Does not arise.

[English]

#### Rubberised Roads

\*297. SHRI P.C. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Rubberised Roads are being experimented upon in our country;

(b) if so, the details thereof;

(c) the effect of Rubberisation of Road Pavments vis-a-vis durability and safety;

(d) whether the Indian Road Congress had made 'Rubberisation of road' a topic for discussion, a few months back;

(e) whether a paper was presented on the subject by experts from Rubber Board;

(f) if so, whether some recommendations have been made by the Indian Roads Congress consequent to such discussions; and

(g) if so, the details thereof, and the steps taken or proposed to be taken to implement the same?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) and (c). A research Scheme had been sanctioned in March 1993 for Rs. 7.46 lakhs under which there are three experimental stretches, namely km 184-186, km 232-234 and km 262-268 of Kanpur-Varanasi section of NH 2. The work was completed in March 1995. Performance test is in progress. Use of rubber as a modifier is in an experimental stage. It is too early to assess the durability and safety.

(d) to (f). Yes, Sir.

(g) The Indian Roads Congress Seminar recommended to explore the possibility of using additives like rubber and polymer to bitumen. Implementation of using rubber as a modifier could be considered after the performance tests are completed and specifications are finalised.

#### Rapid Transport Systems

\*298. SHRI SHRAVAN KUMAR PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have any proposal to invite and induct private sectors in Metropolis Rapid Transport Systems (MRTS) on a "Build-Own-Operate-Transfer" (BOOT) basis;

(b) if so, the details of the proposal and the offers, if any, received for the MRTS, indicating the towns where the same were proposed to be provided; and

(c) the decision taken by the Government thereon?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRIMATI SHEILA KAUL) : (a) to (c). DELHI : As far as introduction of Mass Rapid Transit System in Delhi is concerned, no company has come forward to take up this project on Build, Own, Operate and Transfer (BOOT) basis. However, Ministry of Surface Transport have proposed the introduction of High Speed Tram System in Delhi with private participation on BOOT basis. For this purpose, that Ministry has invited initial proposals from various national/international parties. The responses received by them, however, are still under scrutiny by the Ministry of Surface Transport.

BANGALORE : Government of Karnataka got a feasibility study conducted in 1994 for introducing a mass rapid transit system in Bangalore. The study has recommended the introduction of a light rail system on six corridors totaling 90 Kms with an estimated cost of Rs. 4200.00 crores. The system is recommended to be

introduced in four phases. The first phase covers about 24 Kms at a cost of Rs. 1200.00 crores. The full system is recommended to be completed by 2006. The Government of Karnataka has set up a company viz. Bangalore Mass Rapid Transit Ltd. (BMRTL) for introducing the above system. The company has invited "Request for Proposals" from various national/international companies to implement the project. The Company has received responses from Groups of Companies, both Indian and foreign, which are presently under scrutiny and evaluation by the Government of Karnataka.

HYDERABAD : A feasibility study commissioned by Government of Andhra Pradesh recommended the introduction of a Light Rail Transit System in 1989, as follows :

1. Balanagar-Khairatabad (Phase-I)	9.549 Kms
2. Khairatabad-Charminar (Phase -II)	7.000 Kms
3. M.J. Market-Dilsukhnagar (Phase III)	5.999 Kms
Total :	<u>22.548 Kms</u>

The total estimated cost of the project at 1992-93 prices is Rs 585 crores. A company viz. Urban Mass Transit Company (UMTC) has been set up for implementing the project. The Company has invited "Expressions of Interest" from various national/international firms to execute the project on BOOT/ Turnkey basis, the responses to which are under evaluation by the Company.

#### Sail Euro Issue

\*299. SHRI R. SURENDER REDDY : Will Minister of STEEL be pleased to state :

(a) whether the Government have given final approval to the Steel Authority of India Limited (SAIL) to tap the international market by the proposed Euro issue;

(b) if so, the details thereof;

(c) the approximate capital proposed to be mopped up through the Steel Authority of India Euro issue;

(d) whether the SAIL have chosen any company to manage Euro issue; and

(e) if so, the details thereof including criteria fixed for their selection and service charges to be paid to them?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). Government of India (Ministry of Finance) has granted "in principle" approval to SAIL to raise funds from international market by issuance of fresh equity shares

through the Global Depositary Receipt (GDR) route. The final approval would be granted by Ministry of Finance prior to the actual launching of the issue by SAIL and subject to completion of all required formalities in this behalf.

(c) An amount of upto USD-350 Million (including share premium amount) is proposed to be raised by SAIL through issuance of GDRs.

(d) and (e). Yes, Sir. SAIL has chosen M/s. Merrill Lynch International Limited, London as the Lead Manager for the proposed GDR issue. In addition, there are four Co-Lead Managers and several co-managers who will form the syndicate for the issue.

The selection of Lead Manager was based on a consideration of the following :

- experience and capabilities
- proposed market strategy
- analysis and valuation of SAIL shares
- due diligence procedure and time schedule
- resources earmarked for SAIL's issue
- strength of research in steel sector
- fees and Expenses and Rate of interest
- commitment to India

A total fee of 3% of gross proceeds of the GDR issue (all inclusive) will be paid to the lead manager upon successful completion of the proposed GDR issue by SAIL.

#### **New Financing Scheme of HUDCO.**

\*300. SHRI ANNA JOSHI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Housing and Urban Development Corporation (HUDCO) has a plan to diversify into new areas of financing;

(b) if so, the new areas identified by HUDCO;

(c) whether HUDCO propose to finance private builders; and

(d) if so, the details of the terms and conditions laid down therefor?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRIMATI SHEILA KAUL) : (a) and (b). Recently HUDCO has launched the following new schemes :

- (i) loan to private builders;
- (ii) loan to Non-Government Organisations (NGOs) for undertaking housing projects for the urban poor;
- (iii) financing for land acquisition and development of new human settlements;
- (iv) financing of schemes for the shelterless population.

(c) and (d). As indicated above, HUDCO has decided to provide project linked loan assistance to private developers for undertaking housing as well as commercial schemes for the benefit of general public. HUDCO will finance upto 50% of the total estimated cost of land development and building construction but excluding capitalised interest and supervisions charges, etc. HUDCO's loan assistance will be given at 18.5% (gross) rate of interest for housing projects and 19.5% (gross) rate of interest for commercial schemes. The entire loan will have to be repaid within 5 years from the date of release of first instalment of loan to the date of repayment of last instalment of loan.

#### **Fact Finding Mission to Kashmir**

2872. SHRI RAM NAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware that a delegation from Pak Occupied Kashmir is trying to get United Nations fact finding mission sent to Jammu and Kashmir; and

(b) if so, the action taken/proposed to be taken to counter the above move?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) Government have kept member-States of the UN apprised of true facts of the situation. India's open society obviates the need for visit of any fact-finding mission.

#### **D.V.C.**

2873. SHRI SANAT KUMAR MANDAL : Will the Minister of POWER be pleased to state :

(a) whether the DVC (Damodar Valley Corporation) is embarking on a revamping and augmentation programme for its three thermal power generation units at Bokaro;

(b) if so, the estimated expenditure involved therein and the anticipated quantum of power to be generated thereby and the plant load factor;

(c) whether any part of the Power is proposed to be supplied to West Bengal;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether these units will be coal-fired; and

(f) if so, the details of the estimated cost thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI UR MILABEN CHIMANBHAI PATEL) : (a) to (f). The Damodar Valley Corporation (DVC) have decided to embark upon revamping and augmentation work in respect of Units 1,2 and 3 of Bokaro 'A' TPS

(3x50MW). M/s BHEL, who were commissioned by DVC to undertake residual life assessment study of these units, have submitted their report to the DVC. However, no project feasibility report in this regard has been received in the Central Electricity Authority (CEA) for techno-economic appraisal. The details of firm cost estimates, and the quantum of power that is likely to be supplied to the West Bengal will be known only after the project feasibility report has been received.

The power generation from these units is expected to increase by 66 MW and the PLF by 15%.

The existing units are coal-fired and shall also remain coal-fired after the proposed revamping and augmentation programme.

#### All India Permit to Matadors

2874. SHRI B.L. SHARMA PREM : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Union Government are aware that certain State Governments have been issuing All India Permits to Matadors for tourist purposes;

(b) whether it is also a fact, that the right to issue All India Permits has not been extended equally to all the State Governments;

(c) if so, the reasons therefor; and

(d) the steps being taken/proposed to be taken to empower all State Governments to issue 'All India Tourist permit' to Matadors for tourist purposes?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) The Motor Vehicles Act already provides for grant of permits to Matadors etc. provided such vehicles fulfil the prescribed conditions.

#### Namrup Fertilizer Plant

2875. SHRI UDDHAB BARMAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether all the units of the Namrup Fertilizer plant have stopped production;

(b) if so, the reasons therefor;

(c) the number of employees affected as a result of the closure of this plant;

(d) whether the Government have made any revival plan for this plant; and

(e) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c). The ammonia plant of Namrup-I unit is in production; however the ammonium sulphate plant of Namrup-I is under shutdown due to unsafe condition of equipment support and building structure. Namrup-II plant is also presently not producing due to shortage of natural gas. Namrup-III plant is in operation. Since the plants located at Namrup are partially in operation, no employee has been affected.

(d) and (e). Hindustan Fertilizer Corporation Limited (HFC), including its Namrup plants, stand declared as a sick company by the Board for Industrial and Financial Reconstruction (BIFR). Any decision on the revival of Namrup plants of HFC would depend on the outcome of the proceedings pending before the BIFR, which is a quasi-judicial authority.

[Translation]

#### Sickness of Fertilizer Plants

2876. SHRI SURENDRA PAL PATHAK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total installed capacity of Fertiliser Corporation of India (FCI) and Hindustan Fertiliser Corporation (HFC) and the extent to which this capacity is being utilised; and

(b) the reasons for sickness and low production capacity of these plants?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The installed capacity and percentage capacity utilisation of Fertilizer Corporation of India Limited (FCI) and Hindustan Fertilizer Corporation Limited (HFC) during the last year was as under :

Name of Undertaking	Installed Capacity (Nitrogen in '000 MT)	Capacity utilisation (%) 1994-95 (Provisional)
HFC	653.5	16.1
FCI	657.0	40.1

(b) The main reasons for sickness of FCI and HFC have been the poor capacity utilisation arising from equipment/design deficiencies, frequent equipment break downs, prolonged power cuts, ageing of the plants etc.

[English]

**Volcanic Eruption**

2877. SHRI JAGMEET SINGH BRAR : Will the Minister of MINES be pleased to state :

(a) whether volcanic eruption have taken place in many parts of the country during the last five years;

(b) if so, names of such places, State and Union Territory-wise;

(c) whether Government propose to undertake a study of these volcanic eruptions to explore possibilities of mining activities in these places;

(d) if so, the details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) to (d). The volcanic eruption took place in Barren Island of union territory of Andaman and Nicobar only in the year 1991 and again in 1994. The Geological Survey of India (GSI) carried out studies of these eruptions and their studies have not indicated any mineral deposits for mining activity.

(e) Does not arise.

**Inland Waterways**

2878. SHRI SHIV SHARAN VERMA : Will the Minister of SURFACE TRANSPORT be pleased to state the amount earmarked for the development of Inland waterways during the 8th Plan period and the details of the scheme chalked out in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : The amount earmarked for development of Inland Waterways including centrally sponsored schemes was Rs. 139.35 crores during the 8th Plan period. The details of the schemes chalked out for the 8th Plan were as follows :

Name of the Scheme		8th Plan approved outlay (Rs. in crores)
1	2	3
<b>A. ONGOING SCHEMES</b>		
1.	Incentive to IWT operators	
	(a) Interest subsidy	3.00
	(b) IWT Development fund	5.00
2.	Techno-Economic Study	1.20
3.	River conservancy works on Ganga	7.50
4.	Terminal at Gaihat (Patna)	4.90
5.	Infrastructural facilities between Haldia-Farakka	1.10
6.	River improvement works on Brahmaputra	7.50
<b>B. New Schemes</b>		
7.	Navigational aids on Ganga	8.00
8.	Terminals on Ganga (Calcutta)	10.00

1	2	3
9.	Navigational aids on Brahmaputra	5.00
10.	Terminals on Brahmaputra	4.80
11.	Development of West Coast Canal	62.00
12.	Training of IWT personnel	1.00
13.	Pilot project between Patna and Haldia	10.00
14.	Acquisition of vessels and survey equipments	0.20
<b>C. R AND D SCHEMES</b>		1.00
<b>D. CENTRALLY SPONSORED SCHEMES</b>		
<b>ONGOING SCHEMES</b>		
15.	Capital dredging on river Mondavi, Zuari and Mapuca rivers in Goa	0.55
16.	Development of Waterway between Bhadrath and Bharuch in river Narmada	2.47
17.	Terminal facilities across river Hooghly in West Bengal	1.13
<b>NEW SCHEME</b>		
18.	Terminal facilities for passenger ferry services in Kerala back waters.	3.00
Total		139.35

[Translation]

**Power Supply to Bihar**

\*2879 SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of POWER be pleased to state :

(a) whether the power supply to Bihar is less than its requirement;

(b) if so, its impact on the production sector (Agriculture);

(c) the power requirement in Bihar and the supply extended during the last three years;

(d) whether the power distribution to Bihar is less in comparison to other States; and

(e) if so, the steps being taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). Yes, Sir. There is no statutory power cut in the State and the shortages are made by resorting to load shedding/restrictions depending on day to day availability. As regards Agriculture, on an average the farmers are getting power for adequate number of hours per day.

(c) Power supply position in Bihar during 1992-93 to 1994-95 is as per details given below :

	(Figures in MU net)		
	1992-93	1993-94	1994-95
Requirement	8220	8645	9410
Availability	5243	5583	6295
Shortage	2977	3062	3115
%	36.2	35.4	33.1

(d) The power supply position in Bihar as compared to other States during April '94-March' 95 is given in enclosed Statement.

(e) Various measures being taken to improve the availability of power in Bihar include-maximizing generation from existing capacity, implementation of Renovation and Modernisation Programme, reduction in Transmission and Distribution losses, effective loads management, energy conservation measures and assistance from neighbouring States/Systems.

### STATEMENT

*Actual Power Supply Position*

(All figures in MU net)

Region/ State/ System	April'94-March' 95			
	Require- ment	Avail- ability	Short- age	%
1	2	3	4	5
<b>NORTHERN REGION</b>				
Chandigarh	729	724	5	0.7
Delhi	12205	12076	129	1.1
Haryana	11695	11139	556	4.8
Himachal Pradesh	1842	1842	0	0.0
Jammu and Kashmir	4045	3296	749	18.5
Punjab	20035	19259	776	3.9
Rajasthan	17000	16080	920	5.4
U.P.	37195	32652	4543	12.2
N.R.	104746	97068	7678	7.3
<b>WESTERN REGION</b>				
Gujarat	31985	30678	1307	4.1
Madhya Pradesh	27840	25805	2035	7.3
Maharashtra	49525	48558	967	2.0
Goa	965	965	0	0.0
W.R.	110315	106006	4309	3.9
<b>SOUTHERN REGION</b>				
Andhra Pradesh	31245	28757	2488	8.0
Karnataka	23280	19280	4000	17.2
Kerala	8902	8831	71	0.8
Tamil Nadu	29570	28730	840	2.8
S.R.	92997	85598	7399	8.0
<b>EASTERN REGION</b>				
Bihar	9410	6295	3115	33.1
D.V.C.	7970	7392	578	7.3
Orissa	9420	8723	697	7.4
West Bengal	13540	12708	832	6.1
E.R.	40340	35118	5222	12.9

1	2	3	4	5
<b>NORTH-EASTERN REGION</b>				
Arunachal Pradesh	157.5	118.4	39.1	24.8
Assam	2437.1	2231.3	205.8	8.4
Manipur	337.2	287.0	50.2	14.9
Meghalaya	342.8	342.8	0.0	0.0
Mizoram	139.5	122.9	16.6	11.9
Nagaland	136.7	116.7	20.0	14.6
Tripura	311.2	271.9	39.3	12.6
N.E.R.	3862.0	3491.0	371.0	9.6
All India	352260	327281	24979	7.1

[English]

### Fast Track Power Project

2880. SHRIMATI VASUNDHARA RAJE : Will the Minister of POWER be pleased to state :

(a) whether the Government have any proposal to set up eight fast track power projects in the country;

(b) if so, the places identified to set up those projects;

(c) whether the alternative counter guarantees arrangements have been made for those Power Projects;

(d) if so, the details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (e). The Government has agreed to give counter guarantees to the following eight fast take projects :

S. No.	Name of the Project	State (District)	Capacity (MW)
1.	Godavari GBPP	Andhra Pradesh (East Godavari)	208
2.	Jegurupadu GBPP	Andhra Pradesh (East Godavari)	235
3.	Dabhol TPS (Phase-I)	Maharashtra (Ratnagiri)	695
4.	Zero Unit NLC	Tamil Nadu (at Neyveli)	250
5.	Ib Valley	Orissa (Sambalpur)	420
6.	Mangalore TPS	Karnataka (South Kanara)	1000
7.	Visakhapatnam TPS	Andhra Pradesh (Visakhapatnam)	1000
8.	Bhadravati TPS	Maharashtra (Chandrapur)	1072

[Translation]

### NCR Planning

2881. SHRI N.J. RATHVA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the National Capital Region Planning Board has prepared an ambitious scheme to invest in Delhi and adjoining areas of neighbouring States;

(b) if so, the details thereof;

(c) the amount proposed to be invested in Delhi and the adjoining areas; and

(d) by when the scheme is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (d). The National Capital Region Planning Board has drawn up an investment programme for the 8th Plan period consisting of Rs. 1846 crores in the Central Sector and Rs. 1967 crores in the State Sector.

The Central Sector components include the improvement of rail network, extension of road network and construction of expressways, telecommunication and energy for which the respective Central Ministries of Railways, Surface Transport, Communication and Energy are to meet the required level of expenditure during the Plan period.

The State Sector programme consists of land acquisition and its development in priority towns, development of 34 sub-regional centres within NCR and 5 counter-magnet areas located outside NCR. It also includes items like the construction and maintenance of regional roads and the transmission and distribution network for power. While the former group of activities are proposed to be financed jointly by both the National Capital Region Planning Board and the States, the later group of activities are to be funded exclusively by the States.

According to the investment programme approved by the National Capital Region Planning Board, out of State Sector joint programmes, Haryana is to get Rs. 559 crores, Uttar Pradesh Rs. 585 crores, Rajasthan Rs. 156 crores and Punjab and Madhya Pradesh Rs. 40 crores each. Though no specific investment is envisaged within Delhi, the investment in NCR States will take care of the activities proposed to be dispersed from Delhi to the National Capital Region.

### Land Acquisition by DDA

2882. DR. LAL BAHADUR RAWAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the area of land acquired by Delhi Development Authority during the last three years till 31st March,

1995 after making assessment of the land and paying compensation to the owners and the locations thereof;

(b) the places in Delhi where D.D.A. have not acquired any land even after the assessment and the reasons therefor;

(c) whether D.D.A. propose to acquire the land, which has been assessed, in the near future; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) It has been reported by DDA that during the last three years till 31st March, 1995, DDA has acquired 5726.49 acres of land in the following locations/villages :

1	2
1.	Hassanpur
2.	Kalu Sarai
3.	Kondli
4.	Dallupura
5.	Ghonda Gujran Khadar
6.	Civil Station
7.	Ghonda Chouhan Khadar
8.	Khajoori Khas
9.	Sadatpur Gujran
10.	Chari Mandu
11.	Kilokri
12.	Behlarpur Khadar
13.	Nagli Rajapur
14.	Okhla
15.	Khizabad
16.	Jogabai
17.	Madanpur Khadar
18.	Chak Chilla
19.	Kilokri
20.	Sabhapur
21.	Kondli
22.	Nawada
23.	Kasampur
24.	Matiyala
25.	Tihar
26.	Kakrola
27.	Khera Kalan
28.	Pehladpur Banger
29.	Baghiabad
30.	Masoodpur
31.	Singola
32.	Narela
33.	Tikri Khurd
34.	Kureni



1	2
35.	Narela
36.	Manoorpur
37.	Holimbi Khurd
38.	Bawana
39.	Sadhora Khurd
40.	Rithala
41.	Bakarwala
42.	Jindpur
43.	Budhpur
44.	Mukhmalpur
45.	Isadat Nagar
46.	Khera Khurd
47.	Sahabadpur Daulatpur
48.	Nazafgarh
49.	Jassola
50.	Shafipur Ramahala
51.	National

During the last three years, DDA has remitted the following amounts in the Revolving Fund towards land acquisition compensation/enhanced compensation :

Year	Compensation (figures Rs. in crores)	Enhanced compensation	Total
1992-93	04.06		04.06
1993-94	62.45	10.23	72.68
1994-95	28.25	49.80	78.05

(b) to (d). No such assessment has been made by DDA and therefore, the question of acquiring land where assessment has been made does not arise.

#### Bridge Over N.H.-11

2883. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to construct a bridge over the Agra-Fatehpur Sikri-Jaipur Road, National Highway No.11 at 18 Km. Western depression road;

(b) if so, the details thereof including the estimated cost; and

(c) the time by which the construction of bridge is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c). Yes, Sir. The proposal for construction of a bridge on the Western depression drain at km. 18 of Agra-Fatehpur Sikri-Jaipur Road has been included in the Annual Plan 1995-96. As the proposal for the same has

not been received from State Government of Uttar Pradesh, it is too early to indicate the time by which this work will be started.

[English]

#### Power for North-Eastern Region

2884. SHRI NURUL ISLAM : Will the Minister of POWER be pleased to state :

(a) the details of demand and supply of power in the North-Eastern region, State-wise during the last three years; and

(b) the steps taken by the Union Government to meet the demand of that region?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) State-wise power supply position of North-Eastern Region during the last three years i.e. 1992-93 to 1994-95 is given in the enclosed Statement.

(b) Various measures taken to improve the availability of power in North-Eastern Region include expediting commissioning of new generating capacity, improving the performance of existing power stations, facilitating Inter State/Regional exchange of power, reduction of T and D losses, and implementation of demand management and energy conservation measures etc.

#### STATEMENT

##### State-wise Power Supply Position of North-Eastern Region

(Figures in MU net)

Name of the State	1992-93	1993-94	1994-95
	2	3	4
<b>Arunachal Pradesh</b>			
Requirement	161.1	157.0	157.5
Availability	111.0	107.3	118.4
Shortage	50.0	49.7	39.1
	31.0	31.7	24.8
<b>Assam</b>			
Requirement	2423.7	2368.0	2437.1
Availability	2040.2	2098.3	2231.3
Shortage	383.5	269.7	205.8
	15.8	11.4	8.4
<b>Manipur</b>			
Requirement	290.5	298.4	337.2
Availability	258.1	285.1	287.0
Shortage	32.4	13.3	50.2
	11.2	4.5	14.9

1	2	3	4
<b>Meghalaya</b>			
Requirement	288.6	304.4	342.8
Availability	282.8	304.4	342.8
Shortage	5.8	0	0
%	2.0	0	0
<b>Mizoram</b>			
Requirement	104.1	115.2	139.5
Availability	81.2	109.6	122.7
Shortage	16.9	5.3	16.6
%	16.2	4.6	11.9
<b>Nagaland</b>			
Requirement	143.0	144.9	136.7
Availability	121.0	136.6	116.7
Shortage	22.0	8.3	20.2
%	15.4	5.7	14.6
<b>Tripura</b>			
Requirement	276.4	273.1	311.2
Availability	231.3	245.4	271.9
Shortage	45.1	27.7	39.3
%	16.3	10.1	12.6
<b>North-Eastern Region</b>			
Requirement	3687	3661	3862
Availability	3132	3287	3491
Shortage	555	374	371
%	15.1	10.2	9.6

### Unauthorised Colonies

2885. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of unauthorised colonies awaiting regularisation in Delhi;

(b) the stand taken by the Delhi Government on the status of these colonies; and

(c) the decision taken by the Union Government with regard to the regularisation of these colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (c). Government of India took a decision in 1977 to regularise unauthorised colonies which had come up as on 30.6.1977 (commercial structures upto 16.2.1977). Pursuant to this decision, DDA and MCD had compiled a list of 307 such colonies. Out of this, 567 colonies have so far been regularised.

Proposals have also been received from the Government of National Capital Territory of Delhi for regularisation of unauthorised colonies as existed on 31.3.1993. Their exact number is not known with accuracy. However, in a Civil Writ Petition filed by Common Cause Registered Society, the High Court of Delhi have restrained the respondents, including the Union of India, from taking any further decision or action for regularising any unauthorised colony in Delhi till further orders. The matter is thus sub-judice and under court stay.

### Prices and Areas of Flats

2886. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the prices of the DDA flats charged by the Government and areas of those flats category-wise;

(b) the prices of flats charged by the Group Housing Societies and the areas of those flats;

(c) the reasons for difference in the prices; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

### Power Project at Dabhol

2887. SHRI RAMCHANDRA GHANGARE : Will the Minister of POWER be pleased to state :

(a) whether the Government of Maharashtra have given their consent to the power purchase agreement and the construction of a gigantic power project at Dabhol in Maharashtra; and

(b) if not, the reasons therefor and the suggestions made by the Government of Maharashtra in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) Yes, Sir.

(b) Does not arise.

### Shortage of Government Accommodation

2888. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there is an acute shortage of general pool accommodation in Delhi and Bombay;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b). Yes Sir, the details as on 31.12.94 are as under :

	Demand	Availability	Shortage
Delhi	91997	63760	28237
Bombay	41924	8528	33396

(The demand is based on the limited Number of applications called for the current Allotment Year 1994-95)

(c) The construction of the General Pool Government Residential Accommodation is undertaken depending upon the availability of lands and funds. At present the following number of quarters are sanctioned/under construction.

Delhi	659
Bombay	1366

#### M.R.T.S. in Hyderabad/Secunderabad

2889. SHRI YELLAIAH NANDI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Andhra Pradesh has urged the Union Government to form a Greater Hyderabad and also introduce Mass Rapid Transit System in Hyderabad/Secunderabad;

(b) if so, the details of plans, investment share of Centre and State and the time schedule for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) No proposal has been received from the Government of Andhra Pradesh to form a Greater Hyderabad. However, there is a proposal to introduce Light Rail Transit System in the twin cities of Hyderabad/Secunderabad.

(b) Feasibility Study conducted by M/s RITES at the instance of Government of Andhra Pradesh recommended the introduction of Light Rail System as follows :

Balanagar-Khairatabad	9.549 kms.
Khairatabad-Charminar	7.00 Kms.
M.J. Market-Dilsukhnagar	5.999 kms.
Total	22.548 kms.

The total cost of the project is estimated at Rs.585 crores at 1992-93 prices. With the approval of the Union Government, a Company viz. UMTC Ltd., under the Companies Act has been set up to implement the project. During 1992-93, a sum of Rs. 15 lakhs each

was released by the Government of India and Government of Andhra Pradesh towards the equity contribution of the Company. Presently, the UMTC Ltd. is in the process of short-listing a few companies to take up the preparation of a Detailed Project Report for building the system on Build, Own, Operate and Transfer (BOOT)/Turnkey basis. It is premature to indicate a time-frame for the completion of the project.

#### Fly Ash Bricks

2890. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have any plan to encourage manufacture of bricks with fly-ash to conserve fertile top soil;

(b) if so, the details of incentives being offered in this regard; and

(c) the extent to which these measures will have a positive impact on this industry?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b). The Government has been encouraging the use of fly-ash for the manufacture of various types of building and construction materials including bricks Plants.

The various incentives being given by the Government for use of fly-ash in the manufacture and use of building materials are :

- (i) excise duty exemption on materials containing more than 25% by weight of fly-ash as input;
- (ii) customs duty exemption for importing plant and machinery for manufacture of fly-ash based building materials having more than 25% fly-ash;
- (iii) certain other basic incentives such as free supply of fly-ash, allotment of land near the source of generation at concessional rates and terms;
- (iv) Housing and Urban Development Corporation Ltd. (HUDCO), National Housing Bank (NHB) and other financial institutions are extending term loan facilities and equity participation to promote setting up of fly-ash brick plants.

(c) As a result of these measures, a number of plants for production of fly-ash bricks/construction materials have been set up in the country in the States of West Bengal, Andhra Pradesh, Rajasthan and several others are in different stage of being set up in other states like Haryana, Punjab, Tamil Nadu, Madhya Pradesh.

### Electrification of Villages

2891. DR. G.L. KANAUIA : Will the Minister of POWER be pleased to state :

(a) whether the Government are encouraging rural entrepreneurship for electrification of villages;

(b) if so, the details thereof; and

(c) the time schedule fixed to implement this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) Ministry of Non-conventional Energy Sources has introduced a new component for Rural Youth Unemployment Generation through Solar Lanterns Programme.

(b) Under this programme, each unemployed rural youth may be given upto a maximum of 10 solar lanterns, to operate on hire/lease basis and develop rural markets for the solar lanterns and local infrastructure for their servicing and maintenance. The Central subsidy for solar lantern @ Rs. 2000/- is available for this component of the Scheme.

(c) The scheme has been introduced during 1994-95.

[Translation]

### Memorial of Sardar Vallabh Bhai Patel

2892. SHRI RAM PUJAN PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there is any proposal to build a memorial in Delhi in the memory of the iron man Sardar Vallabh Bhai Patel;

(b) if so, whether the residence of Sardar Vallabh Bhai Patel is proposed to be converted into memorial; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) No, Sir.

(b) Does not arise in view of (a) above.

[English]

### Workshop on Disarmament

2893. SHRI BIJOY KRISHNA HANDIQUE :  
SHRI RAJNATH SONKAR SHASTRI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any workshop was organised at Goa as a part of Sanghai initiative by a four nation disarmament

conference involving officials and non Government experts;

(b) if so, the subjects discussed therein and the outcome thereof; and

(c) the reaction of the Government to the outcome?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). A four nation workshop on Global and Regional Arms Control was held in Goa from 14-19 January 1995. The workshop was organised by the Centre for Policy Research, a Delhi based NGO, with the association of the Federation of American Scientists (USA), Fudan University (China) and Institute for Strategic Studies of Pakistan. This was an NGO activity and no Indian official attended the Goa meeting.

(c) Government's policy on disarmament remains consistent and is outlined in India's Action Plan to usher in a Nuclear Weapon Free and Non-Violent World Order presented to the UN General Assembly's Third Special Session devoted to Disarmament in 1988. Government do not propose to take any initiative based upon the deliberations of the meeting in Goa.

[Translation]

### Drinking Water Project

2894. DR. AMRITLAL KALIDAS PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any drinking water project is being implemented in the country in collaboration with Germany;

(b) if so, the details in this regard and the names of the States, where this project is proposed to be implemented;

(c) the amount likely to be spent on these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) No, Sir.

(b) and (c). Do not arise.

### GSI Survey of Lignite Ore

2895. SHRI RAJESH KUMAR :  
DR. MUMTAZ ANSARI :  
DR. RAMAKRISHNA KUSMARIA :

Will the Minister of MINES be pleased to state :

(a) whether the Geological Survey of India have conducted any survey to explore deposits of lignite ore in the country;

(b) if so, the details thereof, location-wise; and

(c) the steps being taken or proposed to be taken for the exploitation of lignite ore from these locations?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) and (b). Yes, Sir. The Geological Survey of India (GSI) have conducted regional exploration for lignite in the states of Rajasthan, Gujarat and Tamil Nadu. The estimated reserves of lignite are as under :

- (i) 3943.06 million tonnes in Neyveli (East and South), Lalpettai (South Arcot district), Bahur (partly in Pondicherry), Jayanamkondam-Cholapuram and Srimushnam (Trichy district), and Bhubangiri and Nanilam (Thanjayur district), Tamil Nadu.
- (ii) 68.48 million tonnes in Umarsar, Fulradam, Mudia, Pranpur (Kutch district), and Rajpardi-Vastam, Bharuch district, Gujarat.
- (iii) 104.35 million tonnes in Botia-Bharka and Giral areas in Barmer district, Rajasthan.

(c) Lignite deposits are exploited by Neyveli Lignite Corporation and respective State Governments.

[English]

#### Hydel Power Project

2896. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of POWER be pleased to state :

(a) whether Himachal Pradesh, Rajasthan, Gujarat, Haryana and Delhi are jointly executing a hydel project on the Parvati Canal in Himachal Pradesh;

(b) if so, the details of the shares of power proposed to be given to each State particularly to Himachal Pradesh after the completion of the project;

(c) whether the Government have any proposal to give power free of cost to Himachal Pradesh as royalty; and

(d) if so, the financial implications thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) to (d). A Memorandum of Understanding (MOU) has been signed on 20th October, 1992 between the States of Himachal Pradesh, Rajasthan, Gujarat, Haryana and Delhi for carrying out joint investigation and execution of Stage-II (800 MW) and Stage-III (501 MW) including transmission system of Parvati Valley Hydro-electric Project and for taking up feasibility level investigations of Stage-I (750 MW). As per the Memorandum of Understanding, 12% energy generated from the project shall be given to Himachal Pradesh free of cost and the remaining 88% of the energy generated from the project shall be apportioned

amongst the parties in the ratio of their energy participation which is as follows :

Rajasthan	-	40%
Haryana	-	25%
Gujarat	-	15%
Delhi	-	15%
Himachal Pradesh	-	5%

The cost of generation of sale rate of generation shall increase to the extent of grant of free power to Himachal Pradesh.

[Translation]

#### Development of N.C.R.

2897. SHRI AVTAR SINGH BHADANA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the extent of assistance proposed to be provided by the Union Government during the Eighth Five Year Plan for the development of the National Capital Region (NCR); and

(b) the other steps taken by the Union Government for expeditious development of the National Capital Region?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) The Planning Commission has provided, to the National Capital Region Planning Board, an investment outlay of Rs. 200 crores which is required to be matched by the participating States. The investment programme drawn up by the Board envisages to utilise this Central assistance as 'Seed Capital' for raising the required level of resources for implementing the projects.

The Board has an approved investment plan for Rs. 1967 crores in the State Sector comprising land acquisition and its development in priority towns, development of 34 sub-regional centres within NCR and 5 counter magnet areas outside NCR which are to be jointly financed by the Board and States. In addition, the item such as the development of road network and transmission and distribution system for energy are the components in the State Sector and these would be funded exclusively by the States.

Besides these for the Central sector components such as improvement of railway network, expansion of road network and construction of expressways, telecommunication and energy, the 8th Plan investment programme envisages an expenditure of Rs. 1846 crores by the concerned Central Ministries.

(b) The National Capital Region is envisaged to be developed in accordance with the policies and programmes enunciated in the Regional Plan-2001 for NCR whereunder a multisectoral development strategy

has been adopted. This strategy includes, *inter alia*, the integrated development of new townships alongside the existing priority towns in the NCR to create rapid economic momentum and generate abundant employment opportunities so that they can deflect potential migrants from Delhi.

[English]

#### Allahabad-Haldia Waterway

2898. SHRI ZAINAL ABEDIN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether vessels have started operating in the Allahabad-Haldia stretch of National waterway on commercial basis;

(b) the number of vessels which have crossed the Navigational lock gate of the Farakka Barrage project during the last three years;

(c) whether the number of vessels so operated is inadequate; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir. The inland water transport service by means of vessel, operation on commercial basis is already existing in Haldia-Patna sector on the river Ganga.

(b) The number of mechanised commercial vessels that have crossed the Farakka navigational lock during the last three years is given below :

Year	No. of vessels
1992-93	62
1993-94	57
1994-95	30

(c) and (d). The Central Inland Water Transport Corporation Limited (CIWTC) who is the prime operator in the National Waterway No. 1, operates beyond Farakka also, depending on cargo offering. The number of vessels available for operation on commercial basis is adequate.

#### International Economic Order

2899. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether, while addressing a round table on sustainable production and consumption in Oslo, Norway, recently, Indian delegation has called for fundamental structural change in the International Economic Order to achieve sustainable development;

(b) if so, the details thereof; and

(c) the reaction of the other delegates thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). At the last session of the Commission on Sustainable Development in 1994, Chairman of the Commission on Sustainable Development had requested India and Norway to initiate an international debate on production and consumption patterns. The starting point of any discussion on changing production and consumption patterns has to be the existing patterns of consumption and production. The change in production and consumption patterns would be easier to achieve, if the rich realised that it was in their interest to do so. The Indian delegation at the Oslo Round Table on Sustainable Production and Consumption, stressed that economic security alone can form the basis of ecological security. In this context, the Indian delegation called for a fundamental structural change in the international economic order.

The other delegates appreciated India's principled stand.

[Translation]

#### Tax Free Medicines

2900. SHRI SURAJBHANU SOLANKI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of the medicines declared tax-free during 1993-94; and

(b) the reasons for declaring these medicines tax-free?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) Medicament formulations listed at Sl. No. 1 of Central Excise Notification No. 29/88-CE dated 01-03-88 and life-saving medicaments listed in Central Excise Notification No. 30/88-CE dated 01-03-88 were exempt from excise duty and life saving drugs and medicines listed in Custom Notification No. 208/81-CUS. were exempt from customs duty during the year 1993-94.

(b) These medicines were declared tax free as they were either required under various National Health Programmes or they were recommended by Director General of Health Services, Deptt. of Health.

[English]

### Demand and Import of Urea

2901. SHRI PIUS TIRKEY :  
DR. VASANT NIWRUTTI PAWAR :  
SHRI SULTAN SALAHUDDIN OWASI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of the total availability and requirement of urea in the country during the current rabi season;

(b) the names of companies from which urea was imported in 1994;

(c) the terms, conditions and rate at which urea was imported during the last financial year; and

(d) the total quantity of urea the Government propose to import during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) During Rabi 1994-95, the estimated cumulative availability of urea was 102.64 lakh tonnes against the allocation of 101.09 lakh tonnes made under Essential Commodities Act, 1955.

(b) The imports of urea during 1994-95 were canalised through MMTC Ltd. The names of the suppliers during the period in question are indicated in the enclosed Statement.

(c) The terms and conditions of supply contracts for imported urea are designed to ensure reliability of supplies at the most competitive prices, keeping in view the demand-supply equation obtaining in the international market. During the year, imports were made by MMTC on FOB/C and F basis and the price ranged between US \$ 116.50 to US \$ 228.50 per tonne in FOB and US\$ 139 to US \$ 245 per tonne in C and F contracts.

(d) It is not in the public interest to disclose this information as it is commercially sensitive.

### STATEMENT

*Names of Parties from whom Urea was Imported During 1994-95*

- (1) M/s. Qatar Fertilisers, Qatar.
- (2) M/s. PIC, Kuwait.
- (3) M/s. Sabc Marketing, Saudi Arabia.
- (4) M/s. Ruwais Fertilisers, Ruwais.
- (5) M/s. Transfert Middle East, Dubai.
- (6) M/s. Desh Trading, Bangladesh.

- (7) M/s. Conagra International, Singapore.
- (8) M/s. G. Premjee, Singapore.
- (9) M/s. Unifert, Europe.
- (10) M/s. AGM Industries.
- (11) M/s. Transammonia AG, Switzerland.
- (12) M/s. Fersam, Switzerland.
- (13) M/s. Crescent, Dubai.
- (14) M/s. Fertichem, Switzerland.
- (15) M/s. Ferico, Ireland.
- (16) M/s. National Oil Corporation, Libya.
- (17) M/s. VTI Fertasco Ltd., Cyprus.
- (18) M/s. PT Prima Comexindo.
- (19) M/s. Toepfer International, Singapore.
- (20) M/s. Helm, Germany.
- (21) M/s. IBE Trade Corp., New York.
- (22) M/s. Itochu International, USA.
- (23) M/s. Sumitomo, USA.
- (24) M/s. Cargill Asia Pacific Ltd., Amsterdam.

[Translation]

### Pilgrimage to Kailash Mansarover

2902. SHRI PRABHU DAYAL KATHERIA :  
DR. RAJAGOPALAN SRIDHARAN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have received representations during the last three years requesting for Haj like facilities for pilgrims visiting Kailash-Mansarover;

(b) if so, the details thereof;

(c) the decisions taken by the Government on the representations received and also the details of the additional facilities the Government propose to provide; and

(d) the number of pilgrims likely to be sent to Kailash-Mansarover during 1995 and the number of applications received till March, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) Some individuals and organisations have proposed to Government that such facilities be extended to pilgrims visiting Kailash-Mansarover.

(c) The nature of the yatra, which is conducted on foot rather than air or sea, and the arrangements on the ground that are required in the mountainous terrain of the yatra are quite different from those required for the Haj. The measures taken by the Chinese Government for the yatra also differ considerably from those implemented by Saudi Arabia. Government therefore intends to continue to facilitate the smooth conduct of the Kailash-Mansarover Yatra, by arranging wireless links, health care, emergency evacuation and other such

services and providing financial assistance to Kumaon Mandal Vikas Nigam to improve facilities for the pilgrims.

(d) The number of pilgrims likely to be sent to Kailash-Mansarovar during 1995 is 400. The number of applications received until March 31, 1995 was 392.

#### Jhuggi on DDA Land

2903. SHRI CHINMAYANAND SWAMY :  
SHRI CHHITUBHAI GAMIT :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether some jhuggies have been set up on the land belong Development Authority in Delhi;

(b) if so, the number of such jhuggies and the extent of the area covered by them;

(c) whether the Delhi Government has proposed to rehabilitate the persons living in these jhuggies;

(d) if so, the details in this regard; and

(e) the action taken by the Union Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) Delhi Development Authority (DDA) has reported that a survey was conducted by the Civil Supplies Department of Government of National Capital Territory of Delhi in January, 1990 which revealed the existence of 2.60 lakhs Jhuggies in about 929 Jhuggi Clusters in Delhi. Out of this, 1,32,297 Jhuggies were on DDA land covering an area of 459 acres.

(c) to (e). The Slum Department of Municipal Corporation of Delhi has reported that there is a plan scheme of Delhi Government for relocation of Jhuggi families from project sites required by the land owning agencies for implementation of the public projects. The relocation/resettlement of the eligible Jhuggi families is undertaken by Municipal Corporation of Delhi on the request of the land owning agencies to implement public project on payment of their share of relocation cost by the land owning agencies.

During the year 1994-95, Delhi Development Authority has remitted Rs. 147.90 lakhs towards relocation costs of 510 Jhuggi families.

[English]

#### Road from Bareilly to Amingaon

2904. SHRI GEORGE FERNANDES : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to construct a lateral road from Bareilly to Amingaon in Assam;

(b) if so, whether this road has been constructed upto Dharbhanga;

(c) whether the road between Dharbhanga and Forbesganj is yet to be constructed;

(d) if so, the reasons for the delay; and

(e) the steps taken or proposed to be taken for the expeditious completion of the road from Bareilly to Amingaon in Assam?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (e). The lateral Road project from Bareilly to Amingaon in Assam already stands completed in the IV Five Year Plan period through Grants-in-Aid from Central Government. However the road from Darbhanga to Forbesganj did not form a part of the lateral Road Project.

#### ROAD ACCIDENTS

2905. SHRI RAM KAPSE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of road accidents that had occurred during the last three years till December, 1994, State-wise;

(b) the number of people killed and injured in these accidents;

(c) whether the Government have made inquiries, into the causes of these accidents;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). The available data in respect of different States/Union Territories, for the year 1991, 1992 and 1993 are given in the statement enclosed.

(c) and (d). The various studies conducted in respect of road accidents indicate that the accidents occurred mainly due to driver's fault, passenger's/pedestrian's fault, bad weather, bad road, mechanical defects, etc.

(e) Does not arise.



## STATEMENT

Statement Showing State-wise Road Accidents, PERSONS Killed and Injured During 1991, 1992 and 1993.

S.No.	States/Union Territories	1991			1992(P)			1993(P)		
		Accidents	Persons killed	Persons Injured	Accidents	Persons killed	Persons Injured	Accidents	Persons killed	Persons Injured
1.	Andhra Pradesh	17633	5598	17545	16553	6037	19806	17677	5556	21315
2.	Arunachal Pradesh	213	83	428	169	175	410	179	114	431
3.	Assam	1899	867	2589	2093	940	2846	2102	1014	2995
4.	Bihar	8660	2055	1916	8018	2009	2207	7006	1911	1500
5.	Delhi	8065	1820	8051	8506	1727	8576	8475	1885	8099
6.	Goa	2418	177	1683	1781	208	1683(R)	1915	N.A.	N.A.
7.	Gujarat	27140	3979	25673	26726	3979(R)	25673(R)	27514	N.A.	N.A.
8.	Haryana	4862	1916	4986	5416	2369	5312	5642	2203	5974
9.	Himachal Pradesh	1269	414	2308	1296	365	2389	1390	460	2855
10.	Jammu and Kashmir	2451	392	2504	2645	443	2621	2476	295	2451
11.	Karnataka	22707	4079	25761	23380	4341	30067	24690	N.A.	N.A.
12.	Kerala	23985	1803	31831	27093	2101	37416	N.A.	N.A.	N.A.
13.	Madhya Pradesh	26406	3398	22065	24744	3667	21716	N.A.	N.A.	N.A.
14.	Maharashtra	58378	6160	34943	38495	6776	38178	38812	7097	39156
15.	Manipur	393	111	506	341	106	551	307	107	407
16.	Meghalaya	550	129	589	453	118	547	N.A.	N.A.	N.A.
17.	Mizoram	87	29	99	74	27	99	67	29	131
18.	Nagaland	111	57	118	111	76	204	99	30	291
19.	Orissa	6177	1330	6859	5363	1339	6289	N.A.	N.A.	N.A.
20.	Punjab	1817	1333	1336	1665	1176	1229	2123	1395	1767
21.	Rajasthan	11046	3736	12550	11809	3862	13633	12764	3829	15222
22.	Sikkim	137	34	239	150	44	272	147	44	278
23.	Tamil Nadu	32522	6406	29538	34247	7073	31736	34925	7349	N.A.
24.	Tripura	371	95	665	422	125	917	340	96	632
25.	Uttar Pradesh	16864	7806	12870	16480	7785	13039	16667	8381	12791
26.	West Bengal	16136	2587	8478	16136(R)	2587(R)	8478(R)	N.A.	N.A.	N.A.
27.	Andaman and Nicobar Islands	86	5	135	72	14	101	91	9	155
28.	Chandigarh	277	72	155	296	96	248	321	114	282
29.	Dadra and Nagar Haveli	50	11	61	55	11	80	52	15	92
30.	Daman and Diu	67	7	88	73	11	59	N.A.	N.A.	N.A.
31.	Lakshadweep	Nil	Nil	Nil	1	1	Nil	N.A.	N.A.	N.A.
32.	Pondicherry	724	107	633	848	132	817	977	140	1021
Total		293501	56596	257202	275511	59720	277272	206758	42073	117845

N.A. - Not available

R - Figures repeated from previous year

P - Provisional

### Allotment of Flats

2906. SHRI LALIT ORAON : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the DDA have received applications for the allotment of flats on out-of-turn basis;

(b) if so, the number of Scheduled Castes, Scheduled Tribes, handicapped and victims of calamities in the list of such applicants; and

(c) the number of persons allotted flats on out of turn basis during the last three years, year-wise, and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). DDA has reported that about 1000 applications were received for out of turn allotment of various types of flats during the last 3 years. The applicants including members of SC/ST handicapped persons and victims of calamities. Under the existing policy, 2.5% of the constructed flats are reserved every year for out of turn allotment. No separate quota from out of 2.5% has been fixed for allotment to any of the categories. Therefore, no separate list of applicants belonging to these categories has been maintained.

(c) Details of out of turn allotment made during the last 3 calendar years are as under:

	SFS	MIG	LIG	JANTA	
1992	9	13	29	4	
1993	89	26	5	5	
1994	27	15	6	5	
	125	54	40	14	= 233

### Pak's Bid to Acquire Fighter Planes from Russia

2907. SHRI PRAKASH V. PATIL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government are aware of the recent reports regarding Pakistan's bid to acquire SU-27 fighter planes from Russia;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government have taken up this matter with Russia; and

(d) if so, the details thereof and the response of Russia thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

(b) From time to time there have been reports about Pakistan's interest in acquiring defence equipment,

including aircraft from Russia. Government constantly monitor all developments which have a bearing on national security and take necessary measures to safeguard it.

(c) and (d). Our concerns in this regard have been brought to the attention of the Russian authorities who have assured us that these would be fully taken into account. During his visit to India in December, 1994, Russian Prime Minister Chernomyrdin had publicly stated that Russia was not supplying arms to Pakistan and would not do so in future. He also said that Russia's relations with Pakistan were transparent and were made known to India.

### Bridges under CRF in Kerala

2908. PROF. K.V. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of bridges in Kerala approved under the Central Road Fund (CRF);

(b) the progress made in their construction;

(c) the progress made in the construction of Kuntalangi-Perumpadappu bridge; and

(d) the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Six numbers.

(b) Work on 4 bridges is in various stages of progress. Work on the remaining two bridges is yet to be taken up.

(c) Foundation and substructure work for the bridge is in progress.

(d) The bridge is targetted to be completed by December, 1995.

### Rules for Housing Development

2909. SHRI SUDHIR SAWANT : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have issued new rules for housing;

(b) if so, the details thereof; and

(c) total availability of land throughout the country for the purpose and the total amount likely to be spent by the Government in this regard for development of land housing;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). Housing is a state subject but the Union Government formulates policy with regard to approaches for effective implementation of housing sector schemes. The National Housing Policy was

approved by Parliament in August, 1994. The policy enunciates the "Enabling approach" i.e., public agencies to re-orient their role from that of builder to that of facilitator.

(c) Land and housing being a State subjects, it is for State Governments. to compile such information.

#### Urban Development Scheme Submitted by Bihar

2910. SHRI RAM PRASAD SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government of Bihar has submitted any new urban development schemes to the Centre during the current financial year;

(b) if so, the details thereof; and

(c) the progress made so far in the existing urban development schemes of the State?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) to (c). Since 1979-80, a Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) is in operation in States and Uts including the State of Bihar. The Scheme of IDSMT aims at improvement of the physical and economic infrastructure and other essential facilities and services in towns having population upto 3 lakhs. From 1979-80 till date, 30 towns of Bihar State have been covered under IDSMT and Central Assistance amounting to Rs. 9.55 crores released. Upto December, 1994, the State Government has reported an expenditure of Rs. 10.00 crores. The schemes covered include markets and shopping complexes, roads, drainage works, sites and services bus stands and other infrastructure facilities.

During the year 1994-95, the State Government had submitted new project proposals of 7 towns, namely, Garhwa, Munger, Sasaram, Bhagalpur, Muzaffarpur, Chatra and Gumla. The project reports of Garhwa and Munger have been approved and Central Assistance (first instalment) of Rs. 10.00 lakhs and Rs. 36.00 lakhs respectively released to the State Government. The State Government has been informed to revise the project reports of the remaining 5 towns so as to bring the same in conformity with the IDSMT guidelines.

#### West Coast Canal

2911. SHRIMATI SUSEELA GOPALAN : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the re-survey on second stretch of Quilon-Veli West Coast Canal has started;

(b) if so, the details thereof and the likely date of its completion; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) Re-survey and Techno-Economic feasibility study on the West Coast Canal in the stretch from Quilon to Kovalam (which includes Quilon-Veli stretch also) was commenced during October, 1993 and completed and report was received from the consultant during August, 1994.

(d) Does not arise.

[Translation]

#### Bypass in Gujarat

2912. SHRI MAHESH KANODIA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the bypasses proposed and under construction in Gujarat at present;

(b) the amount earmarked for this purpose; and

(c) the time by which the work is likely to be started and completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). There is no bypass proposed for construction during 8th Plan. Dhoraji bypass on National Highway No. 8B is under construction. Its length is 8.49 Km. and estimated cost is Rs. 496.42 lakhs. The bypass is targeted to be completed by March, 1996.

[English]

#### Gas Leakage in Thermal Power Project

2913. SHRI JAGATVIR SINGH DRONA : Will the Minister of POWER be pleased to state:

(a) whether the Government are aware that certain unit of Feroze Gandhi Thermal Power Project, Unchahar, Raibareli, U.P. are not in a functioning stage for several months on account of gas leakage;

(d) if so, the details thereof;

(c) the quantum of loss suffered on account of malfunctioning of the units; and

(d) the steps taken for its smooth running in future?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). Unit I of Unchahar Thermal Power Station was out during 1994-95 for approximately 3 months due to generator stator damage and Unit-II was out of service for approximately three and half months due to hydrogen gas leakage.

(c) The generation loss based on full capacity is approximately 430 MW for Unit-I and 550 MW for Unit-II.

(d) In Unit-I, stator has been replaced and in Unit-II repair works have been carried out for hydrogen leakage and both units are running satisfactorily afterwards.

#### Rohini Residential Scheme

2914. SHRI SURAJ MANDAL :  
KUMARI SUSHILA TIRIYA :  
SHRI GURUDAS KAMAT :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Rohini Residential Scheme was launched in Delhi in 1981 with a promise that each registrant would be provided with a plot within a period of five years;

(b) the reasons for the inordinate delay in the allotment of plots when all the land required for the project has since been acquired;

(c) whether a substantial number of plots have been sold through auction and the poor registrants are made to wait on that account;

(d) whether there is a proposal to stop auction of plots in Rohini till all the registrants in Rohini are allotted plots; and

(e) the total number of registrants in Rohini Scheme and the time by which they would be allotted the plots?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) Yes, Sir. The Rohini Residential Scheme was launched by DDA in the year 1981 for allotment of MIG, LIG and Janta category plots to the registrants in their respective categories within a period of five years. However, the registrants were allowed to take refund of their deposits (with interest) in case plot applied for could not be made available within the stipulated period.

(b) It has been reported by DDA that sufficient land required for the project could not be acquired by Delhi Administration and as such could not be made available to DDA. Infrastructure, potable water, sewerage, electricity by MCD, DESU etc. could not be provided. The availability of land for allotment to registrants in phase-I and II was also reduced with changing requirement, such as allotment of plots to riot victims, Group Housing Societies, alternative plots to those whose land have been acquired, and institutional land.

(c) and (d). DDA has reported that only 820 plots of more than 100 sq. mts. size have been auctioned so far in the Rohini Residential Scheme. The waiting registrants are allotted plots measuring below 100 sq. mts. size through draw of lots. As per policy, the plots carved out of more than 100 sq. mtrs. only are put to auction on availability of plots without affecting the rights of registrants. There is no proposal to stop auction of plots in Rohini.

(e) The total number of registrants in Rohini Residential Scheme, 1981 is 82384, out of which 41826 allotments have been made and 39011 registrants are on the waiting list excluding 1547 cancelled registrations as per details given below:

Category	No. of registrants	Allotment made	Balance
Janta	18390	13857	4533
LIG	38105	17109	20996
MIG	25889	10860	15029
	82384	41826	40558
		Registration cancelled	1547
			39011

DDA has reported that a time bound programme has been chalked out to accommodate all the remaining registrants by end of the 8th Five Year Plan period subject to availability of land, infrastructure, funds etc.

[Translation]

#### Extradition Treaty with Saudi Arabia

2915. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have held any talks with Saudi Arabia on the proposed extradition treaty aimed at combating terrorism, drug trafficking and organised crime; and

(b) if so, the details thereof and the time by which the treaty is likely to be signed between the two countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir.

(b) Does not arise.

[English]

#### Visit of the US First Lady

2916. SHRI RABI RAY : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the first lady of the U.S. paid a visit to India in the last week of March, 1995;

(b) if so, the details thereof; and

(c) the topics that were discussed between her and the representatives of the Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

(b) Mrs. Hillary Rodham Clinton, wife of the President of the USA, visited India from March 28 to 31, 1995. She was accompanied by her daughter and senior

officials of the State Department and White House. Besides Delhi, Mrs. Clinton's itinerary included visits to Agra and Ahmedabad. In Delhi, the visiting dignitary called on the President and Shrimati Vimla Sharma. Mrs. Clinton also called on Prime Minister. She visited the Missionaries of Charity and the Prayas School Project in Delhi and delivered a speech at the Rajiv Gandhi Foundation. In Agra, the US first lady visited the Taj Mahal. In Ahmedabad, Mrs. Clinton visited the Sabarmati Ashram and the Self Employed Women's Association (SEWA).

(c) Mrs. Clinton's discussions touched on a number of social issues such as the need for improving the status of women, the effect of economic liberalisation on the poor, India Integrated Child Development Scheme, education for the disadvantaged sections of society.

#### Rourkela Steel Plant

2917. SHRI SARAT PATTANAYAK : Will the Minister of STEEL be pleased to state:

(a) whether the modernisation plan of Rourkela Steel Plant is running behind the schedule; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). In May 1992, Government approved the completion of modernisation project of Rourkela Steel Plant of SAIL by December, 1995. There was, however, some delay in placement of order and finalisation of the financing arrangements for one of the packages (Reheating Furnaces). As a result the overall completion schedule for the Modernisation project is August, 1996, representing a delay of about 8 months, over the Government approved schedule.

#### Assault on Indian Fishermen

2918. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian fishermen caught by Sri Lankan Navy during 1994;

(b) the number of Indian fishermen killed and number of boats/vessels captured during the year; and

(c) the steps taken/being taken by the Government to prevent occurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) 19 fishermen were caught by the Sri Lankan Navy during 1994; all 19 were released promptly at the intervention of the Indian High Commission in Colombo.

(b) 9 Indian fishermen are reported to have been killed in firing by Sri Lankan Navy in 1994; no boats/vessels of Indian fishermen are in Sri Lankan custody.

(c) Bilateral discussions with the Government of Sri Lanka have been held at various levels to discuss measures for preventing occurrence of such incidents in future. Foreign Secretary level talks were held in October, 1993, and the official level talks in March, 1994. Both sides have agreed on the need for implementing effective measures for resolving this problem. These measures relate to (i) precautions to be observed by our fishermen; and (ii) steps to be taken by Sri Lankan Navy to avoid harassment of innocent fishermen. The issue was also discussed during visits of the Foreign Minister of Sri Lanka in April, 94 and again in December, 94. This matter was also raised during the visit of the Sri Lankan President to India in March, 1995. The Government of India emphasised the need for restraint by Sri Lankan Naval authorities. The two sides have agreed on the need to continue the process of bilateral discussions to resolve this issue. Another round of consultations is proposed to take place shortly.

[Translation]

#### Expenditure on Transfers

2919. SHRI RAM TAHAL CHOUDHARY : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether huge expenditure is being incurred on the transfer of officers of missions and headquarters in foreign countries;

(b) if so, the expenditure incurred during each of the last three years in this regard;

(c) whether the Government propose to take any steps to minimise this expenditure;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). Information is being collected and a reply would be tabled before the House.

(c) Yes Sir.

(d) In order to reduce expenditure on travel, the tenure of stay in 24 Missions has increased from two to three years w.e.f January, 1995.

(e) Not applicable.

[English]

#### Minerals Prospected and Royalty Paid

2920. SHRI ATAL BIHARI VAJPAYEE :  
DR. LAXMINARAYAN PANDEYA :

Will the Minister of MINES be pleased to state:

(a) the details of minerals prospected in various States during 1993-94 and 1994-95 (upto December, 1994);

- (b) total value of these minerals, State-wise;
- (c) the percentage and value of minerals exported to other countries and cycled for domestic use;
- (d) the royalty paid to various States on minerals;
- (e) whether there is any demand from States for upward revision of the royalty on minerals; and
- (f) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) The details of minerals prospected in various states during 1993-94 and 1994-95 (upto December, 1994) are given below :

**Coal:** 2998.24 million tonnes of coal in the States of West Bengal, Bihar, Orissa, Madhya Pradesh and Andhra Pradesh.

**Lignite:** 325.00 million tonnes of lignite in Tamil Nadu and 40 million tonnes in Gujarat.

**Gold:** 0.11 million tonnes of gold ore in Andhra Pradesh, 0.13 million tonnes in Karnataka, 1.3 million tonnes in Rajasthan and 0.137 million tonnes in Maharashtra.

**Diamond:** 133 pieces of diamond in Andhra Pradesh and 4 pieces in Madhya Pradesh.

**Manganese:** 1.16 million tonnes of manganese in Orissa.

**Basemetals :** 57.30 million tonnes (Copper-lead-zinc) ore in Rajasthan.

In addition to this, survey has been conducted for Molybdenum in Tamil Nadu, for Sillimanite in Orissa, limestone in Meghalaya.

(b) The value of the minerals is dependent on quality and quantity of the ore deposits.

(c) 50.13% minerals amounting to Rs. 9579.4534 crores were exported to various other countries upto 1992-93. Naturally 49.87% remained for domestic use.

(d) The royalty paid to various states during 1993-94 and 1994-95 are given below :

(Rs. in crore)

STATE	1993-94	1994-95 (Provisional)
Karnataka	38.11	40.90
Punjab	-	1.05
Himachal Pradesh	5.51	5.95
Uttar Pradesh	89.42	110.00
Maharashtra	141.77	145.80
Gujarat	381.05	372.00
Goa	6.78	7.50
Orissa	130.71	185.05
Bihar	684.02	560.00
Assam	242.63	280.04
Madhya Pradesh	456.26	666.29
Delhi	0.28	-

(e) Government have not received any demand/proposal from any State Government for upward revision of rates of royalty on minerals.

(f) Does not arise.

[Translation]

### Power Stations in Gujarat

2921. DR. K.D. JESWANI : Will the Minister of POWER be pleased to state:

(a) whether the Government of Gujarat has signed agreement with Poland to set up lignite based power stations;

(b) if so, the details thereof and the total cost likely to be incurred on these power stations;

(c) whether the construction work of these power stations has been taken up;

(d) if not, the reasons therefor; and

(e) the time by which these Power Projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). Government of Gujarat has not signed any agreement with Government of Poland to set up lignite based power stations. However, Gujarat Electricity Board has given order to M/s. Elektrim SA Poland for supply, erection and commissioning of main plant and equipment for 75 MW Kutch Lignite Thermal Power Station Unit-3 at Panandhro, with a total cost of Rs. 414.35 crores.

(c) to (e). The construction work of Kutch Lignite Thermal Power Station Unit-3 has been taken up and is scheduled for commissioning by December, 1996.

### Soft Drinks

2922. DR. P.R. GANGWAR : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received complaints in regard to production of inferior quality soft drinks like Leher Pepsi, Maza and Limca prepared by the foreign companies;

(b) if so, the details in this regard; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) No, Sir.

(b) and (c). Does not arise.

[English]

### Registrants for DDA Flats

2923. SHRI CHHITUBHAI GAMIT : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) the total number of persons applied for H.I.G., L.I.G. and M.I.G. flats to Delhi Development Authority;
- (b) the category-wise number of persons to whom flats have been allotted till date;
- (c) the reasons for which DDA has not allotted flats to the remaining persons so far; and
- (d) the time by which D.D.A. propose to allot flats to the remaining persons and details of concrete steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). As reported by the Delhi Development Authority, the number of applicants and the number of allotment made under various categories are as under:

Category	No. of persons applied	No. of allotment made
SFS/HIG	80422	40409
MIG	82732	54743
LIG	101756	71546

Besides, a draw has also been conducted to offer flats to 8,451 applicants under the recently announced Expandable Housing Scheme-1995.

(c) and (d).

- (i) As on 31.3.95, DDA has a back-log of 19275 under the MIG category and 25782 under the LIG category. DDA has plans to provide flats to all the wait-listed registrants by the end of 8th Five Year Plan period subject to availability of land and infrastructural facilities.
- (ii) More land is under acquisition in the new project areas of DDA. This land is to be used for group housing for LIG/MIG categories.
- (iii) Top level meetings are held regularly for expediting provision of infrastructural facilities and in-house monitoring is done for watching progress of construction.

### Urban Services

2924. SHRIMATI BHAVNA CHIKHALIA :  
SHRI V. KRISHNA RAO :  
SHRI K.G. SHIVAPPA:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the population in cities particularly in metropolitan cities is increasing rapidly;
- (b) if so, whether any plans have been drawn to study the deficiencies in urban services that are likely to arise in each of the cities; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) to (c). As per 1991 Census of India, the urban area consists of about 26% of the country's population and in absolute terms, it is 217 million which is likely to be in the range of 300 million by 2001 A.D. The concentration of urban population in a few large cities is a marked phenomenon with 23 metropolitan cities accounting for 32.5 of the urban population. Unregulated growth in urban areas has left many Indian cities deficient in infrastructural services. Provision of urban services is the responsibility of the State Governments/urban local bodies. The State Government is required to include appropriate proposals in its plan document keeping in view the local needs and priorities, for provision of funds. Urban Development being a State subject, the Central Government plays a coordinating and monitoring role and supports the programmes in the areas of housing, urban development, urban poverty alleviation, etc., through Central sector schemes, institutional finance and expertise.

[Translation]

### Development of Towns in U.P.

2925. DR. SAKSHIJI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government have received any proposal from the Uttar Pradesh Government for the development of small and medium cities in Uttar Pradesh;
- (b) if so, the details in this regard; and
- (c) the details of the schemes launched by the Government and HUDCO for the development of small and medium towns in Uttar Pradesh; and
- (d) the total amount earmarked for this purpose during 1994-95 and the amount actually spent so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) During the Eighth Five Year Plan (till date), 10 new project proposals for development of towns under the IDSMT Scheme which are in conformity with the guidelines of the Scheme have been received. All the 10 projects covering proposals for infrastructure development have been approved and Central Assistance released for the selected towns as mentioned below:

(Rs. in lakhs)			
S. No.	Year and Name of the town	Approved Project Cost	Central Assistance (1st instalment)
<b>1993-94</b>			
1.	Pilakhua	500.00	40.00
2.	Thana Bhawan	136.87	16.00
3.	Kotdwar	118.87	14.00
4.	Kandhala	100.67	12.00
5.	Sirsaganj	119.65	15.00
<b>1994-95</b>			
6.	Basti	498.20	40.00
7.	Ferozabad	366.13	33.00
8.	Baraut	300.00	36.00
9.	Rampur	392.20	35.00
10.	Budhana	192.20	15.00
			256.00

(c) Under the Scheme of Integrated Development of Small and Medium Towns (IDSMT) 62 towns of Uttar Pradesh have been covered from 1979-80 till date and a sum of Rs. 18.29 crores released. The schemes covered include markets and shopping complexes, roads, drainage works, sites and services, bus stands and other infrastructural facilities.

(d) Under the Scheme of IDSMT, since only soft loans are given to State Governments, there is no earmarking for any particular State. Depending upon receipt of project reports conforming to IDSMT guidelines, funds are released. Accordingly, no specific allocation has been earmarked for Uttar Pradesh during 1994-95. The expenditure incurred under IDSMT by the State Government upto December, 1994, for which information is available, is Rs. 26.48 crores.

#### Foreign Companies in Mining

2926. SHRI MOHAN SINGH (DEORIA) : Will the Minister of MINES be pleased to state:

(a) whether certain foreign companies have entered into agreements with Public Sector Undertakings for the mining of gold, diamond and uranium, during the last two years;

(b) if so, the details thereof;

(c) whether the Union Government have handed over the mica mines of Bihar to an American company; and

(d) if so, the time by when these companies are likely to start mining work in the country?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) and (b). No, Sir. However, the Hindustan Zinc Limited, a public sector undertaking under the Ministry of Mines have signed two Memoranda of Understandings, one with BHP Minerals International Exploration Inc. (BHPM) on 26th October, 1994 to conduct grassroot exploration for lead, zinc, copper, gold and associated minerals and the other with Niugini Mining Limited (NML) on 18th July, 1994, for evaluation and development of known gold occurrences in India, if found viable. The Kerala Mineral Exploration and Development Project, a Kerala State Government Departmental Organisation, also signed an agreement on 9th September, 1994 with BRGM, France for exploration and pilot scale mining of placer gold deposits in Nilambur Valley, Kerala.

(c) No, Sir.

(d) Does not arise.

[English]

#### Shortage of Drinking Water

2927. SHRI V. SREENIVASA PRASAD :  
SHRI TARA SINGH :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the residents of NDMC area and VIP areas in Delhi are facing acute shortage of drinking water;

(b) if so, whether the Union Government have formulated plans to provide safe drinking water to the residents of NDMC/VIP areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGNON): (a) No, Sir. However, some shortage is experienced in summer months when there is a reduction in supply from the Delhi Water Supply and Sewage Disposal Undertaking of Municipal Corporation of Delhi.

(b) and (c). To make up for this deficiency in summer, NDMC is generating about 20 MLD of additional water from its 103 tubewells and supplying to the consumers.

[Translation]

#### New Passport Office

2928. SHRI VISHWANATH SHASTRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to set up a Passport Office at Varanasi in Uttar Pradesh;



(b) if not, the reasons therefor;

(c) whether in the absence of a Passport Office in the Eastern Uttar Pradesh, the people are facing a lot of difficulties in getting passports; and

(d) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) No, Sir.

(b) The opening of new Passport Office is based on various parameters including workload and resources available. The opening of new Passport Offices does not itself improve the service until necessary infrastructure and personnel are available. The Government is, therefore, concentrating on clearing the backlog of pending applications, trying to cut down on delays in issuing passports and streamlining and simplifying procedures.

(c) No, Sir.

(d) Does not arise.

[English]

#### Indo-Vietnam Cooperation

2929. SHRI RAJENDRA AGNIHOTRI : Will the Minister of MINES be pleased to state:

(a) whether the Government propose to sign a Memorandum of Understanding with Vietnam for cooperation in the field of Geology and Mineral resources; and

(b) if so, the time by when a final decision in this regard is likely to be reached?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) and (b). A Memorandum of Understanding has been signed between the Ministry of Mines, Government of India and the Ministry of Heavy Industry, Government of the Socialist Republic of Vietnam on 18th April, 1995 for cooperation in the field of Geology and Mineral resources.

#### Fertilizer Production in Gujarat

2930. SHRI SHANKERSINH VAGHELA :  
SHRI HARIBHAI PATEL :  
SHRI CHHITUBHAI GAMIT :  
SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the production of fertilizers by the fertilizer units in Gujarat is much below their installed capacity;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to increase their production capacity?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The major fertilizer units located in the State of Gujarat have been operating at satisfactory level of capacity utilisation.

(b) and (c). In view of reply to (a) above, question does not arise. However, M/s. IFFCO are currently implementing a project at a cost of Rs. 119 crores for expanding the capacity of their ammonia-urea plant at Kalol.

#### HUDCO Housing Project Near Koramangala, Bangalore

2931. SHRIMATI CHANDRA PRABHA URS : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) Koramangala, Bangalore to cater to the needs of National Games 1996;

(b) if so, the estimated cost of the project and the number of flats to be constructed;

(c) whether the entire amount is financed by HUDCO;

(d) if so, the names of the construction companies to whom the above work has been entrusted;

(e) whether interest free advance has been given to the contractors; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) Karnataka Housing Board has taken up the project near Koramangala, Bangalore with techno-financial assistance from HUDCO.

(b) and (c). The project envisages construction of 2840 flats at an estimated cost of Rs. 367.73 crores (approximately). Out of this, HUDCO is financing to the tune of Rs. 270 crores.

(d) The works of the project has been entrusted by the Karnataka Housing Board to (i) M/s. Engineering Project of India Limited (ii) M/s B.G. Shirke and Company and (iii) M/s Nagarjuna Construction Company.

(e) and (f). Karnataka Housing Board has released interest-free mobilisation advance to the contractors for commencement of the project for first 10% of the contract value against Bank Guarantee and may release further 5% with interest of 16%.

### Fruits and Vegetables Processing Industries

2932. DR. P. VALLAL PERUMAN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of State Government Organisations and Co-operative Sector Units working for the growth of fruit and vegetables processing industries in Tamil Nadu during the last three years;

(b) whether any financial assistance has been given by the Union Government for expansion of such industries in Tamil Nadu; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). For development of Food Processing industries in the State of Tamil Nadu, Tamil Nadu Agro Industries Corporation Limited has been designated as a nodal agency who also acts as a catalyst agency for the food processing industries for the State of Tamil Nadu. Besides, Tamil Nadu State Cooperative Marketing Federation Limited, Madras to whom Ministry of Food Processing Industries had provided assistance of Rs. 52.00 lakhs in 1993-94 for establishment of Modern Cold storage is also working for creation of post harvest handling facilities for fruit and vegetable processing industries in Tamil Nadu. Ministry of Food Processing Industries have recently received some proposals from Tamil Nadu seeking assistance for expansion of fruit and vegetable processing industries, action on which has been initiated.

### Super Thermal Power Project

2933. SHRI K. PRADHANI : Will the Minister of POWER be pleased to state:

(a) the details of the plan prepared by the National Thermal Power Corporation (NTPC) to construct the Super Thermal Power Project at Talcher in Orissa;

(b) the details of the progress made so far;

(c) whether the first and second units were expected to be commissioned by February and September, 1995 respectively; and

(d) if so, the details thereof and the status of the units at present?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (d). Talcher Super Thermal Power Project (TSTPP) is proposed to be implemented by the National Thermal Power Corporation (NTPC) in two stages - 1st stage comprising two units of 500 MW each and the 11nd stage comprising four units of 500 MW each. The details of the progress made so far is as follows:

**Talcher STPP Stage I (2x500 MW):** The project is under implementation. The first unit has been test synchronised in February, 1995. In the 11nd unit, boiler hydrolic test has been carried out successfully in March, 1995 Turbo generator and HP piping works are

progressing. The unit is expected to be commissioned during the current financial year.

**Talcher STPP Stage II (4x500 MW):** Feasibility Report at an estimated cost of Rs. 5601.28 crores based on 1st quarter 1995 price level has been sent to Central Electricity Authority in March, 1995 for techno-economic clearance. Coal availability for the project has been established. Clearance from Ministry of Environment and Forests is expected shortly.

### British Project in India

2934. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the Minister of MINES be pleased to state:

(a) whether the Government have signed any agreement with the British Board of Trade for setting up a Core sector mining project in the country;

(b) if so, the salient features of this agreement; and

(c) if not, the time by when a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (c). The information is being collected and will be laid on the Table of the House.

### Nuclear Programme of Pakistan

2935. SHRI HARIN PATHAK : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan is pursuing weapons-oriented nuclear programme by procuring nuclear mechanism from various countries; and

(b) if so, the steps being taken by the Government at the international fora in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). Government is aware of Pakistan's clandestine weapons oriented nuclear programme. Government has also taken note of statements by Pakistani leaders confirming Pakistan's nuclear weapon capability. Government has, in bilateral talks with other countries as well as in international fora, consistently highlighted the clandestine nature of Pakistan's nuclear weapons programme.

### Talks with Pakistan

2936. SHRI E. AHAMED :  
SHRI GOPI NATH GAJAPATHI :  
SHRI MANIKRAO HODLYA GAVIT :  
SHRI C.K. KUPPUSWAMY :  
SHRI MANORANJAN BHAKTA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has rejected the pre-conditions

put forward by Pakistan for talks to resolve the outstanding bilateral issues;

(b) if so, whether India has once again offered to hold direct negotiations with Pakistan;

(c) if so, the details thereof and the reaction of Pakistan thereto;

(d) whether almost all the countries have agreed to India's view points in regard to the outstanding bilateral issues with Pakistan; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (c). Pakistan has been raising at various times, certain conditions and preconditions for holding of talks with India. Setting of conditions and preconditions for such talks does not, in our view, constitute a positive approach. Government have repeatedly conveyed to Pakistan in the recent period our readiness to hold unconditional bilateral talks, to address outstanding issues within the framework of the Simla Agreement. Government would urge Pakistan to respond with sincerity to our offer of talks.

(d) and (e). There is widespread appreciation in the international community for India's position for a process of bilateral dialogue between India and Pakistan as the best way forwarded to resolve all difference between India and Pakistan.

#### Drinking Water by 2000 A.D.

2937. DR. KRUPASINDHU BHOI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have made any assessment of the drinking water requirements by 2000 AD;

(b) if so, the details thereof; and

(c) the details of the plans drawn up to ensure potable drinking water to the people according to their requirements?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). Yes, Sir. The annual requirement of water for domestic purposes as per the report of the Central Water Commission for the year 2001 AD is expected to be 33.521 cubic km. The details are given in the statement.

(c) The 8th Five Year Plan envisages the goal of 100% coverage of the safe drinking water supply to the urban population by the turn of the century. This will be achieved by following norms and standards:

(i) 125 lpcd for urban areas where piped water supply and underground sewerage system are available.

(ii) 70 lpcd for urban areas provided with piped water supply without underground sewerage.

(iii) 40 lpcd for towns with spot sources/stand posts.

Special thrust to the drinking water supply to small towns with population upto 20,000 (1991 census) with Central assistance would also assist in achieving the goal of 100% population by the turn of the century.

#### STATEMENT

##### Statewise Annual Requirement of Water for Domestic Purposes

Unit: cubic km

S.No.	Name of the State/UT	Water Requirement for 2001
1.	Andhra Pradesh	2.498
2.	Arunachal Pradesh	0.029
3.	Assam	0.883
4.	Bihar	3.242
5.	Goa*	0.052
6.	Gujarat	1.644
7.	Haryana	0.663
8.	Himachal Pradesh	0.161
9.	Jammu and Kashmir	0.287
10.	Karnataka	1.892
11.	Kerala	1.102
12.	Madhya Pradesh	2.545
13.	Maharashtra	3.199
14.	Manipur	0.074
15.	Meghalaya	0.072
16.	Mizoram	0.035
17.	Nagaland	0.052
18.	Orissa	1.143
19.	Punjab	0.791
20.	Rajasthan	1.884
21.	Sikkim	0.019
22.	Tamil Nadu	2.234
23.	Tripura	0.088
24.	Uttar Pradesh	5.590
25.	West Bengal	2.551
26.	Andaman and Nicobar	0.015
27.	Chandigarh	0.060
28.	Dadra and Nagar Haveli	0.005
29.	Daman and Diu	0.004
30.	Delhi	0.668
31.	Lakshadweep	0.003
32.	Pondicherry	0.036
TOTAL		33.521

Source : 'Water Resources of India, 1988'  
Central Water Commission (W.M. Directorate)  
\* Includes Daman and Diu

**A.D.B. Loan**

2938. SHRI V. KRISHNA RAO .  
SHRI C.P. MUDALA GIRIYAPPA :  
SHRI K.G. SHIVAPPA :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Asian Development Bank (ADB) has sanctioned a substantial amount of loan to India for the development of urban areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). An agreement was signed between the Asian Development Bank and the Government of Karnataka for Technical Assistance for the Karnataka Urban Infrastructure Development Project involving a total amount of US \$ 600,000. The Study Report submitted by the consultants for decentralising the growth of the city away from Bangalore is under process by the ADB. The likely ADB funding for an Infrastructure Development Project in order to develop counter magnet and satellite towns for Bangalore is not known at this stage.

Another Technical Assistance agreement has been signed with the ADB for undertaking studies on India's Urban Sector Profile. The Technical Assistance is primarily meant for a review of Urban Sector policies and programmes with a view to determining the potential for ADB investment in the Urban sector of the country.

**Bus Service to Bangladesh**

2939. SHRIMATI BIBHU KUMARI DEVI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have taken any initiative to start bus service between Calcutta and Agartala through Bangladesh; and

(b) if so, the progress achieved in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Government have formally approached the Government of Bangladesh to secure facilities for trans-border movement including bus services between Calcutta and Agartala transit facilities across Bangladesh.

(b) Government of Bangladesh, so far, have not responded to our proposals.

**Motor Vehicles Act**

2940. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of SURFACE TRANSPORT be pleased to state :

a) whether there is any proposal to make the Motor

Vehicles Act more stringent in order to cope with the increasing road accidents;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) Does not arise.

(c) The existing provisions are considered to be sufficient to make the vehicular movement safe. However, there is a need for strict enforcement of these provisions for which suitable instructions have been issued to the State Governments from time to time.

**Food Processing Industries.**

2941. SHRI SHANTARAM POTDUKHE : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have decided to set up exclusive industrial estates in every state for food processing; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) and (b). A proposal has been mooted for assisting establishment of separate Food Processing Industrial Estates in different States on which action has been initiated.

**Guidelines for Chemical Research on Drugs**

2942. SHRI SHARAD DIGHE :  
SHRI M.V.V.S MURTHY :

Will the Minister for CHEMICALS AND FERTILISERS be pleased to state :

(a) whether the Union Government have laid down detailed guidelines for carrying out research in the drugs and pharmaceuticals industry;

(b) if so, the details thereof and the manner in which these guidelines will be implemented;

(c) whether the Government propose to formulate a long term strategic policy for strengthening research and development in the pharmaceuticals industry;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (e). While detailed guidelines for carrying out research

in the drugs and pharmaceutical industry have not been laid down, policy initiatives have been taken to strengthen research and development in the pharmaceutical industry. These include, inter-alia, declaration of incentives for indigenous R&D, exemption from price control and setting up of a new institute in the form of National Institute of Pharmaceutical Education and Research. An inter-Ministerial committee has recommended concessions for R&D Oriented work in the form of higher Income tax rebate and exemption from customs duty for research oriented equipments and consumables.

#### **New Housing Schemes By DDA.**

2943. SHRI VILASRAO NAGNATHRAO GUNDEWAR:  
SHRI SRIBALLAV PANIGRAHI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of the new housing scheme floated by the Delhi Development Authority during the last three years;

(b) whether the Delhi Development Authority propose to announce new scheme for middle and lower income group and for retiring Government employees shortly;

(c) if so, the details thereof; and

(d) the target fixed for providing houses in the above schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) DDA has reported that the following new schemes were floated by it during the last three years :

(1) Self Financing Housing Scheme - VII, 1995

(2) Expandable Housing Scheme -1995.

(b) No, Sir.

(c) and (d). Do not arise.

#### **F.P.I. in Kerala**

2944. SHRI KODIKKUNNIL SURESH : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have any proposal for setting up of food processing units in Kerala;

(b) if so, the details thereof; and

(c) the details of financial assistance given to Kerala for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (c). Ministry of Food Processing Industries does not set up any food processing units in

any States directly. However, under the developmental Plan Schemes being operated by the Ministry, financial assistance is provided for setting up/upgrading food processing industries. During the first 3 years of 8th Plan period, an amount of Rs. 145.067 lakhs has been extended in respect of proposals received from Kerala, relating to different sectors of food processing industries.

[Translation]

#### **Illegal Mining in Madhya Pradesh**

2945. SHRI PAWAN DIWAN : Will the Minister of MINES be pleased to state :

(a) whether illegal mining has been going on in Devbhog diamond mines of Madhya Pradesh;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to stop this illegal mining?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) The Government of Madhya Pradesh has stated that there are no diamond mines in Devbhog area of Raipur District.

(b) and (c). Does not arise.

[English]

#### **F.P.I. in Orissa**

2946. DR. KARTIKESWAR PATRA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the details of Food Processing Industries functioning in Orissa;

(b) the details of Food Processing Industries in the State which are running in profit;

(c) whether some of the Food Processing Units are running in loss; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) Food Processing Industries are both in the organised and un-organised sectors, information in regard to the no. of all food processing units set up, State-wise, is not maintained centrally. However, as per available information, the position in respect of Orissa is as under :-

(1) Rice Mills.	-	7364
(2) Roller flour Mills.	-	19
(3) F & VP	-	19
(4) Sweetened aerated water.	-	3
(5) Fish Processing.	-	12
(6) Alcoholic beverages.	-	1

(b) to (d). State-wise details of individual units running in profit and loss are not maintained in this Ministry.

[Translation]

### Production of Steel

2947. SHRI HARI KEWAL PRASAD : Will the Minister of STEEL be pleased to state :

(a) whether the Government have made any efforts to increase the production of raw iron, sponge iron and steel;

(b) if so, the details thereof for the last three years; and

(c) the percentage of increase registered in the production of raw iron, sponge iron and steel during the current year in comparison to last two years?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). Yes, Sir. During the last three years the Government have taken a number of steps to increase the production of iron and steel in the country. Modernisation and expansion of public sector steel plants has been taken up. Government also have adopted various policy measures to facilitate and encourage the creation of additional iron and steel production capacities in the private sector. These include :-

- (i) removal of iron and steel from the list of industries reserved for public sector;
- (ii) exemption of iron and steel industry from the provisions of compulsory licensing;
- (iii) inclusion of iron and steel in the list of high priority industries for purposes of foreign investment;
- (iv) de-regulation of pricing and distribution of iron and steel;
- (v) reduction of duty on import of capital goods; and
- (vi) liberalisation of import and export policy.

(c) Production of pig iron, Sponge iron and Saleable steel during 1992-93, 1993-94 and 1994-95 and percentage of increase during 1994-95 over the last two years were as under :-

	Production (in '000 tonnes)			Percentage of increase during 1994-95 over :-	
	92-93	93-94	94-95	92-93	93-94
(1) Pig iron	1844	2250	2721	48%	21%
(2) Sponge iron	1441	2396	2950	105%	23%
(3) Saleable steel	15749	15906	17145	9%	8%

### Housing Schemes by Bihar Government

2948. SHRI LALL BABU RAI : Will the Minister of URBAN AFFAIRS EMPLOYMENT be pleased to state :

(a) whether the State Government of Bihar have forwarded certain housing schemes to the Union Government for its approval and have sought financial assistance for the same;

(b) if so, whether the Union Government have accorded approval to all the schemes; and

(c) if so, the financial assistance proposed to be provided by the Union Government for each of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) No, Sir. Central Government do not extend financial assistance to State Government directly for Urban Housing.

(b) and (c). Do not arise.

[English]

### Issue of Passports

2949. SHRI KASHIRAM RANA :  
SHRI RAM KRIPAL YADAV :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the passport applications pending as on April 1, 1992 and as on March 30, 1995, passport office wise;

(b) the number of passport applications pending in the various passport offices after the completion of police verification;

(c) the reasons therefor and the steps taken by the Government in this regard;

(d) whether the Government are aware of huge crowds of applicants in the Regional Passport Office, in Delhi and the thriving of several touts there; and

(e) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) the number of passport applications pending as on April 1, 1992 and as on March 30, 1995, passport wise is given in the Statement enclosed.

(b) and (c). The figures of pendency following receipt of Police Verification are not collected since the endeavour is to issue passports after one month even in cases where police verification report is not received. 17 out of 23 Passport Offices are issuing passports within two months of receipt of application.

(d) and (e). In 1994 (January-December), the total number of applications received by Regional Passport

Office, Delhi was 165317. In addition to applicants, there are large number of visitors who visit Passport Office in Delhi daily. As far as touts are concerned, every effort is made to prevent them from operating from the premises of Regional Passport Office Delhi. Efforts are also made to ensure that public does not suffer any undue inconvenience.

### STATEMENT

*Statement comparing the number of passport applications pending in Passport Offices As on 1.4.1992 and 31.3.1995*

S.No. Office	Total Pendency	
	On 1.4.92	On 31.3.95
1. AHMEDABAD	42330	17879
2. BANGALORE	39942	20406
3. BAREILLY	21530	3948
4. BHOPAL	4218	3484
5. BHUBANESHWAR	1293	1967
6. BOMBAY	79952	23531
7. CALCUTTA	18696	13693
8. CHANDIGARH	71291	19671
9. COCHIN	162721	7823
10. DELHI	27378	17801
11. GOA	3957	1881
12. GUWAHATI	2230	2267
13. HYDERABAD*	107128	16590
14. JAIPUR	81753	7855
15. JALANDHAR	79540	36038
16. KOZHICODE	134166	20924
17. LUCKNOW	74605	8122
18. MADRAS*	71585	11733
19. NAGPUR	1571	1108
20. PATNA	34415	4180
21. TRICHY	113750	25645
22. TRIVANDRUM	33197	9646
23. JAMMU		9923
	1207248	286115

PO., Jammu functioning since 31.3.94.

\*PO. Hyderabad and RPO., Madras figures as on 24.3.1995

### Inter-State Transport Schemes

2950. SHRI P. KUMARASAMY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of important inter-State transport schemes in southern States sanctioned during 1994-95;

(b) the present position in regard to each of these schemes;

(c) the details of such schemes pending with the Union Government; and

(d) the steps taken or proposed to be taken for early clearance of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (d). The transport schemes for inter-State operations are formulated by the State Governments themselves in terms of Section 88,99 and 100 of the Motor Vehicles Act, 1988. However, in case of any inter-State transport scheme to be operated by the State owned transport Undertakings, prior approval of the Central Government is necessary. During the year 1994-95, no such scheme has been referred to the Central Government for clearance.

### Noise Pollution by Tramways in Delhi

2951. KUMARI SUSHILA TIRIYA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the proposed high speed tram system in Delhi would increase the noise pollution as in case of other countries where such systems are operational;

(b) if so, the details thereof; and

(c) the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) and (c). The ballasted tracks and the design of the vehicle which could play part in noise pollution are being taken care of at the time of technical scrutiny of the project. Ballastless tracks provided with rubber pads at two stages, one below the rail and other below the cast iron pad fixed to the concrete as used in Calcutta Metro are being preferred to avoid noise pollution.

### Business at Madras Port

2952. SHRI CHETAN P.S. CHAUHAN : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the trade at Madras Port has increased due to improved facilities;

(b) if so, the improvements made and their cost thereof; and

(c) the ratio and extent of increase in the trade in terms of quantity and value?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (c). Yes, Sir. During the financial year 1994-95, 29.46 million tonnes of cargo was handled at Madras Port as against 26.54 million tonnes handled during 1993-94. No statistics regarding the value of cargo is maintained in the Ministry.

(b) During the year 1994-95, the following major steps were taken to increase the traffic at Madras Port:

- (i) Introduction of long term Berth Reservation Scheme for two common container feeder operators.
- (ii) One 30 T Bollard Pull High Powered Water Tractor Tug was hired for one year on contract basis from 10.11.1994 @ Rs. 90,000/- per day for handling of Suez Max, Panamax and large size bulk carriers.
- (iii) Two 42 tonne Top Lift Trucks, one 10 tonne Conventional Empty Container Handling Trucks, six Container Tractor Heads and six Container Trailers were procured at the contract value of Rs. 462.93 lakhs.

[Translation]

#### Widening of National Highways

2953. SHRI KHELAN RAM JANGDE :  
SHRI DHARMANNA MONDAYYA SADUL :  
SHRI N.J. RATHVA :  
SHRI KASHIRAM RANA :  
SHRI MAHESH KANODIA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to widen the National Highways;

(b) if so, the details thereof, including the names of pending projects, State-wise and National Highway-wise;

(c) the amount allocated/proposed to be allocated in this regard; and

(d) the time fixed for the completion of the work?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) A statement showing State-wise and National Highway-wise proposals for widening of National Highways during the eighth five year plan and the proposals pending as on 1.4.95 is attached.

(c) An amount of Rs. 737.89 crores has been provided in the Budget Estimates for 1995-96 for various developmental works of National Highways including widening of National Highways.

(d) The time schedule for completion of individual works is drawn at the time of sanction.

#### STATEMENT

STATE-WISE AND NATIONAL HIGHWAY-WISE PROVISIONS IN THE 8TH PLAN AND PENDING PROPOSALS AS ON 1.4.95 IN RESPECT OF WIDENING OF NATIONAL HIGHWAYS.

S.No.	State	Widening of 4/6 lanes			Widening of 2 lanes		
		Provided in VIII Plan	Pending as on 1.4.95 Length (length in Km)	NHs	Provided in VIII Plan	Pending as on 1.4.95 Length (length in Km)	NHs
1.	2.	3.	4.	5.	6.	7.	8.
1.	Andhra Pradesh	87	87	5,7&9	30	4	16
2.	Assam	10	10	37	55	55	31B,36&39
3.	Bihar	43	43	2	80	70	23,32
4.	Chandigarh	-	-	-	-	-	-
5.	Delhi	26	26	1,2,8&24	-	-	-
6.	Goa	-	-	-	42	41	4A,17
7.	Gujarat	78	46	8,8C	-	-	-
8.	Haryana	124	124	2,8&10	-	-	-
9.	Himachal Pradesh	-	-	-	175	164	20,21&22
10.	Jammu and Kashmir	-	-	-	-	-	-
11.	Karnataka	65	65	4	204	92	13,4A
12.	Kerala	-	-	-	112	112	17,47&49
13.	Madhya Pradesh	27	27	6	220	191	12,16,25&26
14.	Maharashtra	57	57	4,8	40	40	17
15.	Manipur	-	-	-	41	40	39



1.	2.	3.	4.	5.	6.	7.	8.
16.	Meghalya	-	-	-	-	-	-
17.	Nagland	-	-	-	-	-	-
18.	Orissa	-	-	-	100	54	6,23&42
19.	Pondicherry	-	-	-	-	-	-
20.	Punjab	-	-	-	-	-	-
21.	Rajasthan	55	55	8	88	68	11A,12&14
22.	Tamil Nadu	8	8	7	65	63	49
23.	Uttar Pradesh	35	35	2&24	-	-	-
24.	West Bengal	42	42	2	75	75	31C,32,34,35 & 55

### Repair of DTC Buses

2954. DR. RAMKRISHNA KUSMARIA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether most of the buses of the Delhi Transport Corporation are out of order;

(b) the total number of buses in D.T.C. fleet and the number of buses out of order as on date;

(c) the number of buses plying within Delhi and on inter-State routes respectively;

(d) whether the Government propose to repair the buses lying in out of order condition; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) As on 16-4-95, DTC had a fleet strength of 3480 buses, out of which 1166 buses were held up for want of tyre and spare etc. apart from 348 buses which were off the road as per normal repair and maintenance activities.

(c) As on 16-4-95, 1205 buses operated in city and 761 buses operated on Inter-State routes.

(d) and (e). Necessary repair and maintenance of the buses is a continuous process and is carried out in a phased manner subject to availability of funds.

### India China Expert Group Meeting

2955. SHRI A. VENKATESH NAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether a number of meetings of India-China Expert Group on border issue have been held for identification of Line of Actual Control;

(b) if so, the details thereof; and

(c) the progress made so far as a result of these meetings?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). The India-China Expert Group, which has been set up to assist the India-China Joint working Group in implementation of the Agreement on the Maintenance of Peace and Tranquillity Along the Line of Actual Control in the India-China Border Areas, has met thrice so far, in New Delhi, February 2-4, 1994, in Beijing, April 21-22, 1994, and New Delhi, March 2-4, 1995.

2. The mandate of the Expert Group includes clarification of the line of actual control (LAC) between India and China, reduction of military forces along the India-China LAC, other confidence building measures and verification methods.

3. At its second meeting, the two sides reached agreement on the Work Regulations of the Expert Group which spells out the mandate, future tasks and modalities of the Expert Group.

4. At its third meeting, both sides noted with satisfaction that the situation along the India-China LAC was peaceful. Continuing their discussions on additional confidence building measures, they had a useful exchange of views on the drafts on prior notification of military exercises and prevention of air intrusions. They also agreed that additional designated points for meetings between the border personnel of the two countries would be established at Nathu La in the Sikkim Sector and a point to be agreed in the Middle Sector of the India-China border areas.

5. Discussions in the Expert Group are progressing smoothly, with the two sides adopting a constructive and forward-looking approach. The next meeting of the Expert Group will be held in Beijing at a mutually convenient date in 1995.

[*Translation*]

### Development of National Highways

2956. SHRI BIR SINGH MAHATO : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of the projects submitted by the Governments of West Bengal and Bihar for development

of National Highways in these States during 1994-95 and Eighth Five Year Plan period; and

(b) the details of the projects cleared/being cleared by the Central Government and the funds allocated for these?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Number of projects submitted by the State Governments during 1994-95 and 8th plan are as under:

	1994-95		8th Plan	
	Number	Cost (Rs. in Crores)	Number	Cost (Rs. in Crores)
West Bengal	44	30.54	108	312.68
Bihar	64	22.10	133	188.40

(b) Projects cleared/being cleared during 1995-96 are as under:

	Number	Cost (Rs. in Crores)
West Bengal	83	258.48
Bihar	111	160.44

Funds are allocated State-wise and not workwise.

[English]

#### Pepsico Inc. Holdings

2957. SHRI BHUPINDER SINGH HOODA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Pepsico Inc. have set up its holdings in India;

(b) if so, the details and objectives thereof;

(c) the amount remitted by Pepsico Inc. in the country between January 1, 1994 and June 30, 1994; and

(d) the details of the appropriation of the amount so remitted in the country on the objectives set by the Pepsico Inc?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) M/s. Pepsico Inc. has set up its holding coy. M/s. Pepsico India Holdings, in India.

(b) The objectives of M/s. Pepsico India Holdings may please be seen in the statement enclosed.

(c) and (d). As per information received from the company, the amount remitted by M/s. Pepsico Inc./its subsidiaries to Pepsico India Holdings, between 1.1.94

and 30.6.94, is US \$ 75 million, which has been utilized on the following activities :-

- (1) Investment in beverage business-manufacturing, marketing and distribution;
- (2) Investment in information technology;
- (3) Investment in technology upgradation.

#### STATEMENT

##### AREAS OF ACTIVITY/PRIMARY OBJECTIVES FOR SETTING UP OF PEPSICO INDIA HOLDINGS

- (a) Promotion of new export projects;
- (b) Promotion of new joint ventures in export activities.
- (c) Investments in Food Processing Industries;
- (d) Investments in backward linkages with farmers by any of the companies of pepsico Inc. in India;
- (e) Investments in, Beverage business manufacturing, marketing and distribution;
- (f) Investments in information technology and financial services;
- (g) Investments in technology upgradation.

#### HUDCO Loan to Housing Agencies in Assam and Meghalaya

2958. SHRI PETER G. MARBANIANG :  
SHRI PROBEN DEKA :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the amount of loan provided by HUDCO to various housing agencies in Assam and Meghalaya has been declining year after year;

(b) if so, the reasons therefor;

(c) the total funds sanctioned and released by HUDCO for various housing agencies in Assam and Meghalaya during each of the last three year;

(d) whether HUDCO propose to increase the amount of loan to Assam and Meghalaya; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (c). The loan allocation made by HUDCO for housing projects for the States of Assam and Meghalaya, the actual loan sanctions and releases made by HUDCO during the last three years for these States are as follows :

#### ASSAM

Year	Loan Allocation	Actual loan sanctioned	Loan released
(Rs. in crores)			
1992-93	11.83	14.60	3.18
1993-94	17.97	8.31	7.60
1994-95	20.19	23.74	13.73

**MEGHALAYA**

Year	Loan Allocation	Actual loan sanctioned	Loan released
	(Rs. in crores)		
1992-93	1.47	2.14	1.51
1993-94	2.48	5.09	8.53
1994-95	2.80	13.48	0.58

There has been no declining trend in loan sanctions and releases to the State of Assam and Meghalaya by HUDCO except that, during the year 1994-95, there was a drop in actual release to the State of Meghalaya.

(d) and (e). At the beginning of every year, HUDCO makes allocation of funds to each State based on area and population and intimate the same to each State. Also 5% of the total funds available with HUDCO for sanctioning housing projects are reserved for the North Eastern Region (including Sikkim). However, loan sanctions to the States depend upon finalised schemes (as per approved guidelines) submitted to HUDCO by the borrowing agencies and funds available with HUDCO.

**Diversion on National Highway 52**

2959. SHRI PROBEN DEKA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal for diversion at Mangaldoi on the National Highway No. 52;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). It is proposed to acquire land for construction of a bypass of about 10 km. length on NH-52 around Mangaldoi Town. The alignment of the bypass is approved and provision for land acquisition has been made in the Annual Plan for 1995-96.

(c) Does not arise in view of (a) and (b) above.

**Chikarigunta Gold Mines**

2960. SHRI K.H. MUNIYAPPA : Will the Minister of MINES be pleased to state :

(a) whether gold mining is being carried out at Chikarigunta mines (Kuppam taluq) in Andhra Pradesh;

(b) if so, the time since when gold is being extracted from these mines; and

(c) the total quantity of gold produced so far in these mines during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) Gold is being extracted from Chigargunta mine through regular mining since 1990-91.

(c) The total gold produced from Chigargunta mine from 1992-93 to 1994-95 is 453.28 Kgs.

**Sale of Russian Rockets to China**

2961. DR. VASANT NIWRUTTI PAWAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the recent Press reports regarding negotiations between China and Russia in regard to sale of rocket motors to China by Russia;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) Government have seen reports regarding negotiations between China and Russia on sale of rocket motors to China by Russia. The precise details regarding the present status of these negotiations are not available in the public domain.

(c) Government keep under constant review all developments having a bearing on India's security and take appropriate measures to safeguard the national interest.

**Drugs with Generic Names**

2962. SHRI SURENDRA PAL PATHAK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the prices of the medicines with generic names are costlier than the medicines with brand names;

(b) whether certain domestic and multi-national companies have labelled their medicines with generic names instead of brand names;

(c) if so, the names of such companies and the details of those medicines which have been given generic names; and

(d) the steps being taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (d). Marketing of formulations under generic or brand name by a pharmaceutical company is dependent on

the marketing strategy, in respect of the product or products, adopted by the Company from time to time. Under the DPCO, 95, single ingredient formulations based on price controlled drugs and sold under generic name are exempt from price control in order to promote usage of generic name. However, this exemption is not available in the case of such formulation packs where ceiling prices are notified by the Government.

[Translation]

**Schemes for Extending Financial Assistance to Housing Project.**

2963. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of Central Scheme for extending financial assistance to the housing projects in small towns and rural areas in various States;

(b) the details of funds released to the State Governments, project-wise during the last three years year-wise;

(c) the details of achievements made by the State Governments;

(d) whether the Government have received representation from the State Governments calling for drastic changes in the housing policy for semi-urban and rural areas;

(e) if so, the details thereof; and

(f) details of other steps taken/proposed to formulate New Housing Policy for semi-urban and rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) The undermentioned housing schemes are being implemented with Central financial assistance in the urban areas including small towns :

(i) SHELTER UPGRADATION UNDER NEHRU ROZGAR YOJANA

The scheme envisages Central and State Government subsidy @ Rs. 1000/- (Rupees one thousand only) in the ratio of 60:40 and HUDCO loan upto Rs. 9950/- per dwelling units.

(ii) NIGHT SHELTER AND SANITATION FACILITIES FOR URBAN FOOTPATH DWELLERS

The scheme envisages Central Government subsidy @ Rs. 1000/- (Rupees one thousand only) and HUDCO loan upto Rs. 4000/- (Rupees four thousand only) per beneficiary for construction of night shelters, and Rs. 350/- per capita for pay and use toilets.

In rural areas following Centrally assisted housing schemes are in operation:

(i) INDIRA AWAS YOJANA : As a part of Jawahar Rozgar Yojana, this scheme aims at providing dwelling units free of cost to rural poor belonging to SC/ST, freed bonded labourers and others below poverty line.

(ii) RURAL HOUSING SCHEME : As a part of rural poverty alleviation programme, Government has launched a rural housing Scheme in 1993-94, for the people below poverty line.

(b) and (c). Details funds released during the last three years and cumulative achievement made under each of schemes are as follows :

S.No.	Name of the Scheme	Amount allocated/released			Achievement made (cumulative upto 31.3.94)
		1991-92	1992-93 (Rs. in lakhs)	1993-94	
1.	Shelter upgradation under NRY	1088	1064	1045	3.12 lakh dwelling units (since 1988-89)
2.	Night shelter Scheme for footpath dwellers	-	100	-	About 19000 beneficiaries (since 1990-91)
3.	Indira Awas Yojana	15739	22396	31812	7.60 lakhs (since 1991-92)
4.	Rural Housing Scheme.	-	-	1100	Progress Report not received from State Government

[English]

(d) No, Sir.

(e) Does not arise.

(f) The National Housing Policy since adopted by both Houses of Parliament semi-urban and rural areas also.

**Foreign Investment in Road Sector**

2964. SHRI SYED SHAHABUDDIN : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is proposed to permit foreign investment in the road sector and whether foreign investors have shown interest in such investment;

(b) if so, whether such foreign investment is proposed to be made in collaboration with local capital and whether the foreign investors shall be permitted to have more than 50% equity participation in such projects;

(c) whether the user shall be required to pay a toll for using such roads and highways;

(d) if so, the authority made responsible for fixing the toll in this regard;

(e) whether the payment of such toll shall be for indefinite period or for a limited period fixed at the time of sanctioning the project; and

(f) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) to (f). To enable Private Sector participation including foreign investors in the construction of roads/bridges, Government is intending to amend the National Highways Act, 1956. The entrepreneur will build, operate and maintain the facility with his resources and will be permitted to collect fee from the users in return for his investment for a specified period. The modalities relating to foreign investment and fixation of toll will be decided after the legislation is passed and road privatisation policy finalised.

#### **Pension Scheme for DTC**

2965. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the present status of the pension scheme for employees of DTC; and

(b) the time by which the same is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (b). No decision in this regard has yet been taken and at this stage it is not possible to indicate any time by which the scheme will be implemented. However, the matter is under active consideration of the Government.

#### **Road Projects in Andhra Pradesh**

2966. SHRI D. VENKATESWARA RAO : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of road projects in Andhra Pradesh pending with the Union Government;

(b) since when these are pending; and

(c) the time by which these are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c). One externally aided road project, on NH 5 from

Chilkakaluripet to Vijayawada was received in July 1994. Since environmental and other clearances are required for sanctioning of the project, it is too early to indicate time of its clearance.

#### **International Workshop on Mining**

2967. SHRI R. SURENDER REDDY : Will the Minister of MINES be pleased to state :

(a) whether an International workshop on 'Mining in the changing world' organised by the International Committee of the World Mining Congress was held in Calcutta in December, 1994;

(b) if so, the details of the recommendations made at the workshop;

(c) whether his Ministry has examined the implications and practicability of the recommendations made at the workshop by the mining experts;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) to (e). Yes, Sir. The Indian National Committee of the World Mining Congress, as a part of the platinum jubilee celebrations of the Institute of Engineers (India), organised an International Workshop on 'Mining in the Changing World' at Calcutta on 2nd and 3rd December, 1994. However, the recommendations of the above International Workshop have not yet been received in the Ministry of Mines

#### **Bridge Over Yamuna in Allahabad**

2968. SHRI SANTOSH KUMAR GANGWAR :  
SHRI RAM PUJAN PATEL :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) Since when the proposal for construction of bridge over river Yamuna at Naini in Allahabad District, National Highway-27 is under consideration;

(b) the action/formalities required from U.P. Government in the connection;

(c) whether the U.P. Government has completed these formalities;

(d) if so, the details thereof;

(e) whether the estimates of the said bridge has been submitted to the MOST and whether the necessary provisions were made by the Union Government in the Annual Plan 1991-92;

(f) if so, the reason for delay in according financial sanction for the construction of the said bridged by MOST; and

(g) the time by which the construction work is likely to start?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Estimate for the proposal was received in 1991.

(b) to (d). Most of the formalities have been completed by the State Government. of Uttar Pradesh.

(e) and (f). Financial sanction has since been issued after completion of the procedural formalities of loan agreement which was signed with DECF Japan in January, 1994.

(g) The tender for the work is expected to be floated in 1996.

#### Development Works undertaken by BRO

2969. SHRI UDDHAB BARMAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Border Road Organisation has taken up the developmental works of Kothar Ali from Pathsala Railway Station (Assam) to connect Namchang in Bhutan;

(b) if so, the fund allocated for this project; and

(c) the time frame for the completion of the project?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) and (c). Does not arise.

#### Trans-National Projects

2970. DR. R. MALLU : Will the Minister of POWER be pleased to state :

(a) whether attention of the Government has been drawn to the news captioned "Trans-National Power exchange mooted" appearing in the "The Economic Times" dated the February 28, 1995; and

(b) if so, the reaction of Government to the news-

item and to the suggestion mooted by the Economic Sub. Committee for Asia Pacific (ESCAP) for trans-country power exchange among Asia-Pacific countries to optimise the siting of power plants and generation mix and to ensure reduction of adverse impact of the same on the environment?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Yes, Sir.

(b) Ministry of Power have not so far received any formal proposal from ESCAP/UNDP regarding studies about trans-country exchange of power among Asia-Pacific countries. Government would examine the feasibility of the suggestion as and when a formal request is made in this regard. However, India already have bilateral arrangements for exchange of power with Bhutan and Nepal.

[Translation]

#### Private Companies in Power Sector

2971. SHRI N.J. RATHVA : Will the Minister of POWER be pleased to state :

(a) the number of applications received upto March 1995 from the private sector companies to set up joint power plants in the country and the names thereof;

(b) the number of foreign and Indian companies respectively who have applied for it; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). The details of Power projects proposed to be set up in the private sector (including under bidding) alongwith the names of the promoters are given in the Statement attached.

(c) The Government of India periodically reviews the progress of these projects and assists in removing the bottlenecks, if any, in the finalisation of the proposals.

#### STATEMENT

S.No.	Name of Project	Capacity (MW)	Type	Name of Company
1	2	3	4	5
<b>ANDHRA PRADESH</b>				
1.	BHOOPALAPALLY	120 MW	COAL	LEWIS STANLEY ASSOCIATES INC.
2.	CUDDAPAH	420 MW	COAL	LEWIS STANLEY ASSOCIATES INC.
3.	EAST GODAVARI	100 MW	FURNACEOIL	RAYALASEEMA PETRO CHEMICALS LTD.
4.	GODAVARI	208 MW	GAS/NAPHTHA	SPECTRUM TECH. USA/JAYA FOODS AND NTPC

1	2	3	4	5
5.	GOPALPALLY	250 MW	COAL	ORIENT PAPER AND INDUSTRIES
6.	HYDERABAD	200 MW	FURNACEOIL	BALAJI HOTEL AND ENTERPRISES LTD.
	HYDERABAD	200 MW	LSHS	G.M.R. VASAVI INDUSTRIES LTD.
8.	HYDERABAD	700 MW	C/N/D/GAS	M/s RPG INDUSTRIES LTD.
9.	HYDERABAD	200 MW	FURNACEOIL	BALAJI DISTRILLERIES LTD.
10.	HYDERABAD	200 MW	FURNACEOIL	BALAJI BIOTECH LTD.
11.	JEGURUPADU GBPP	235 ME	GAS/NAPHTHA	GVK INDUSTRIES LTD., USA
12.	KAKINADA	660 MW	NAPHTHA	M/s KUMAR'S POWER
13.	KAKINADA	250 MW	C/N/D/GAS	M/s ADVANCED RADIO MASTS
14.	KAKINADAPORT	1000 MW	COAL	M/s HADOSUM PTY. LTD.,
15.	KALINGAPATANAM TPS	1x250 MW	COAL	UNDER BIDDING.
16.	KALINGAPATANAM	120 MW	COAL	M/s KRISHNA GODAVARI BASIN POWER UTILITED LTD.,
17.	KARIMNAGAR	120 MW	COAL	LEVIS STANLEY ASSOCIATED INC.
18.	KRISHNAPATNAM TPS	2X500 MW	COAL	GVK INDUSTRIES LTD AND BESOCORP INT. POWER
19.	MACHILIPATNAM	500 MW	C/N/D/GAS	ANAGRAM FINANCES LTD.,
20.	MANUGURU	1000 MW	COAL	SANGHI GROUP OF INDUSTRIES
21.	MANUGURU	500 MW	LSHS	SRI SIVA POWER LTD.
22.	NELLORE	530 MW	COAL	GSX INTERNATIONAL GROUP INC. HOUSTEN, USA
23.	NIZAMABAD	200 MW	COAL	M/s RICHIMAN SILKS LTD.
24.	RAMAGUNDAM	500 MW	C/N/D/GAS	M/s ADVANCED RADIO MASTS
25.	RAMAGUNDUM	2X250 MW	COAL	BPL GROUP
26.	RANIGUNTA	200 MW	FURNACEOIL	BALAJI INDUSTRIAL CORPORATION LTD.
27.	SIMHADRI	1000 MW	COAL	NAGARJUNA FERTILIZERS AND CHEMICALS LTD.
28.	TWIN GITIES	250 MW	COAL	M/s RICHIMEN SILKS LTD.
29.	VISAKHAPATNAM	650 MW	NAPHTHA/GAS	ESSAR INVESTMENT LTD.
30.	VISAKHAPATNAM	500 MW	COAL	SHRI SIVA PRIYA POWER LTD.
31.	VISHAKHAPATNAM	500 MW	C/N/D/GAS	M/s AMTRES APPLIANCES
32.	VISHAKHAPATNAM TPS	2x500 MW	COAL	ASHOK LEYLAND AND NATIONAL POWER U.K.
33.	VIZIANAGARAM	220 MW	NAPHTHA	PAN POWER CORPORATION
34.	WADAPALLY	120 MW	COAL	M/s KRISHNA GODAVARI BASIN POWER UTILITIES LTD.,
TOTAL 34		14403,00		
<b>ARUNACHAL PRADESH</b>				
35.	KAMENG HEP	600 MW	HYDEL	INTER CORP. INDUSTRIES LTD./SNOWY MOUNTAIN ENGG. LTD.
36.	KHARSANG GBPP	48 MW	GAS	INTER CORP./SNOWY MOUNTAIN ENGG. AUSTRALIA
TOTAL 2		648.00		

1	2	3	4	5
<b>ASSAM</b>				
37.	ADAMTILLA OPEN CYCLE	15 MW	GAS	DLF POWER COMPANY LTD.
38.	AMGURI GBPP	280 MW	GAS	ASSAM POWER PARTNERS, NORTHERN ENGG. INC. USA/AGRA INDUS.
39.	BASHKANDI OPEN CYCLE	22.50 MW	GAS	DLF POWER COMPANY LTD. HYDRO
40.	KARBI LANGPI HEP	2X50 MW	HYDEL	M/s BHARAT POWER CORPORATION LIMITED.
41.	NAMRUP TPS EXT.	90 MW		M/s WILLIAMSON MAGOR
TOTAL 5		507.50		
<b>BIHAR</b>				
42.	CHANDIL TPS	2X250 MW	COAL	RPG ENTERPRISES
43.	JOJOBERA	3X67.5 MW	COAL	TATA ELECTRIC/MISSION ENEGRY
TOTAL 2		702.50		
<b>DELHI</b>				
44.	BAWANA GBPP	800 MW	GAS	UNDER BIDDING
TOTAL 1		800.00		
<b>GUJARAT</b>				
45.	COASTAL TPS	1x1000 MW	COAL	UNDER BIDDING
46.	GHOHGA	1x250 MW	LIGNITE	UNDER BIDDING
47.	GIPCL EXPANSION P.P.	145 MW	GAS	GUJARAT INDUSTRIES POWER CO. LTD.,
48.	HAZIRA CCPP.	1x515 MW	GAS	M/s ESSAR GROUP.
49.	JAMNAGAR	2x250 MW	PET-COKE	RELIANCE POWER LTD.
50.	MANGROL TPS	250 MW	LIGNITE	GUJARAT INDUSTRIES POWER COMPANY LTD., BARODA.
51.	PAGUTHAN GBPP	655 MW	GAS	GUJARAT TORENT ENERGY CORPN. LTD./ SIEMENS, GERMAN
52.	PIPAVAR	1X615 MW	GAS	UNDER BIDDING
TOTAL 8		3930.00		
<b>HARYANA</b>				
53.	AMBALA	75 MW	DIESEL	UNDER BIDDING
54.	FARIDABAD	75 MW	DIESEL	UNDER BIDDING
55.	GURGAON	75 MW	DIESEL	UNDER BIDDING
56.	HISSAR TPS	2X250 MW	COAL	UNDER BIDDING
57.	KUNDLI	75 MW	DIESEL	UNDER BIDDING
58.	MAHINDERGARH	75 MW	DIESEL	UNDER BIDDING
59.	YAMUNA NAGAR TPS	2X350 MW	COAL	EISEBERG GROUP OF CO. ISRAEL.
TOTAL 7		1575.00		



1	2	3	4	5
<b>HIMACHAL PRADESH</b>				
60.	ALLAIN - DUHANGAN	192 MW	HYDEL	RAJASTHAN SPINNING AND WEAVING MILLS LTD.
61.	BASPA	300 MW	HYDEL	JAI PRAKASH INDUSTRIES LTD.
62.	DHAMWARI HEP	70 MW	HYDEL	HARZA ENGINEERING COMPANY, U.S.A
63.	HIBRA HEP	231 MW	HYDEL	HARZA ENGINEERING COMPANY, U.S.A
64.	KARCHAM WANGTOO	900 MW	HYDEL	JAI PRAKASH INDUSTRIES LTD.
65.	MALI ANA HEP	86 MW	HYDEL	RAJASTHAN SPINNING AND WEAVING MILLS LTD.
66.	NEOGAL HEP	12 MW	HYDEL	OM POWER CORPORATION, NEW DELHI
67.	UHL III HEP	2X50 MW	HYDEL	BALLARPUR INDUSTRIES LTD., DELHI
	<b>TOTAL 8</b>	<b>1891.00</b>		
<b>KARNATAKA</b>				
68.	ALMATTI DAM	600 MW	HYDEL	ASIA POWER COMPANY LTD. (TAPCO) USA, KPC.
	BEIJARY-HOSPET	2X150 MW	DIESEL	JINDAL TRACIABLE POWER CO. LTD.,
70.	BIDAR	20 MW	DIESEL	HMG POWER LTD.,
71.	BIJAPUR	150 MW	DIESEL	KEI ENERGY
72.	CHUNCHANAKATTE	15 MW	HYDEL	M/s GRAPHITE INDIA LIMITED.
73.	DEVANGONTHA	76 MW	DIESEL	INDEPENDENT POWER SERVICES CORPORATION
74.	HEMAVATHY LBC	15 MW	HYDEL	THE SANDHUR MAGNESE AND IRAN OREA LTD.,
75.	HODDY	40 MW	DIESEL	KHODAY INDIA LIMITED.
76.	HOSPET TPS	2X250 MW	COAL	HOKE INTER CONTINENTAL LIMITED., U.S.A.
77.	INDI	20 MW	DIESEL	HMG POWER LTD.,
78.	JAM KHANDI	20 MW	DIESEL	HMH POWER LTD.,
79.	JAIC CO.	2X120 MW	GAS/COAL	JINDAL GROUP/TRACTBEL, BEGIUM
80.	KAHINI DPH	20 MW	HYDEL	M/s SUBHASH PROJECT AND MARKETING LIMITED.
81.	KEERTHE HOLE	21 MW	HYDEL	M/s SUBHASH PROJECT AND MARKETING LIMITED,
82.	KOLAR	20 MW	DIESEL	HMG POWER LTD.
83.	KOPPAL	50 MW	DIESEL	M/s KIRLOSAR OIL ENGINE LTD.,
84.	KUMARADHARA	48 MW	HYDEL	M/s BHORUKA POWER CORPORATION LIMITED.
85.	MANGALORE TPS	4X250 MW	COAL	COGENTRIX INC. USA.
86.	MANGLORE TPS	3X120 MW	COAL	JAYAPRAKASH ENGINEERING AND STEEL COM. LTD.,
87.	NAGARJUNA	2X500 MW	COAL	JESCO (NAGARJUNA GROUP)
88.	PEENYA	50 MW	DIESEL	M/s SUBHASH PROJECT AND MARKETING LIMITED.
89.	RAICHUR SL. V AND VI	2X250 MW	COAL	PUBLIC POWER INT. INC., (NORTH EAST ENERGY), USA
90.	THUBINAKERE	130 MW	DIESEL	INDIA POWER PARTNERS
91.	TUMKAR	50 MW	DIESEL	M/s SUBHASH PROJECT AND MARKETING LIMITED.
92.	TUNGA ANECUT	20 MW	HYDEL	M/s DANDELI STEEL AND FERRO ALLOYS LIMITED.

1	2	3	4	5
93.	VARAHI IDPH	15 MW	HYDEL	M/s BHORUKA POWER CORPORATION LIMITED.
94.	VARAHITAIL RACE	15 MW	HYDEL	M/s SANDHUR MAGNESE AND IRON OREA LIMITED.
95.	WHITE FIELD	200 MW	DIESEL	KARNATAKA BREWERIES AND DISTILLERES
	<b>TOTAL 28</b>	<b>5495</b>		

**KERALA**

96.	ANAKKAYAM HEP	8 MW	HYDEL	IDEAL PROJECT AND SERVICES (P) LTD.
97.	BARAPOLE HEP	9 MW	HYDEL	IDEAL PROJECTS AND SERVICES PVT. LTD.
98.	BOOTHATHANKETTU	16 MW	HYDEL	SILCAL METALURGIC (P) LTD.
99.	CHATHANKOTTUNADA-II	7 MW	HYDEL	IDEAL PROJECT AND SERVICES (P) LTD.
100.	CHEMBUKKADAVU-II	7 MW	HYDEL	IDEAL PROJECTS AND SERVICES (P) LTD.
101.	KARIKKAYAM HEP	12 MW	HYDEL	TRAVANCORE ELECTRO CHEMICAL INDUS LTD.
102.	KUTHUNGAL HEP	20 MW	HYDEL	INDSIL ELECTOSAEETS LTD.
103.	PALCHURAM HEP	3.50 MW	HYDEL	IDEAL PROJECTS AND SERVICES (P) LTD.
104.	THRIKKARIPUR TPP	2X210 MW	COAL	BPL GROUP
105.	ULLUNKAL HEP	6 MW	HYDEL	TRAVANCORE ELECTRIC CHEMICAL IND. LTD.
106.	VILANGAD HEP	7 MW	HYDEL	IDEAL PROJECT AND INDUSTRIES (P) LTD.
107.	WESTERN KALLAR HEP	5 MW	HYDEL	IDEAL PROJECTS AND SERVICES (P) LTD.
	<b>TOTAL 12</b>	<b>520.50</b>		

**MAHARASHTRA**

108.	BHADRAWATI TPS	2X536 MW	COAL	ISPAT ALLOYS LTD/ECGD, UK/EDF FANCE
109.	BHIVPURI CCGT	1X450 MW	GAS	M/s TATA ELECTRIC COMPANIES, BOMBAY
110.	BHIVPURI PSS	1X90 MW	HYDEL	TATA ELECTRIC COMP.
111.	DABHOL CCGT (LNG)	2015 MW 695-PH	LNG	ENRON DEV. CORPN. GE AND BECHTEL, USA
112.	KHAPERKHEDA TPS U-5&6	2X210 MW		ARANCO LINE SHIPPING CO., MALTA/SINGAPORE
113.	KHAPERKHEDA UNITS 3&4	2X250 MW	COAL	M/s BELLARPUR INDUSTRIES LTD.
114.	NAGATHONE GBPP	410 MW	GAS	RELIANCE
115.	WANI-WARORA	500 MW	COAL	RPG GROUP
	<b>TOTAL 8</b>	<b>5457.00</b>		

**MADHYA PRADESH**

116.	BHILAI TPS	500 MW	COAL	JOINT VENTURE OF SAIL, L and T, CEA.
117.	BINA TPS	1000 MW	COAL	GRASIM IND. LTD.
118.	BIRSINGHPUR TPS	500 MW	COAL	HOUSTON IND. ENERGY INDIA INC., GUJRAT AMBUJA CEMENT LT
119.	DUAL FUEL NAPHTHA BASED	330 MW	GAS	ESSAR INV. LTD. BOMBAY

1	2	3	4	5
120.	GWALIOR (DIESEL)PP	120.00 MW	DIESEL	WARTSILA DIESEL FINIAND
121.	KORBA EAST TPS	2x250 MW	COAL	DAEWOD CORPORATION SOUTH KOREA
122.	KORBA WEST EXTN	2x210 MW	COAL	M/s KUKAND LTD.
123.	KORBA WEST TPS	2x250 MW	COAL	RPG INDUSTRIES LTD.
124.	MAHESHWAR HEP	10x40 MW	HYDEL	M/S S. KUMARS/BECHTEL U.S.A.
125.	PENCH TPS	500 MW	COAL	SOROS FUND MANAGEMENT USA
126.	RAIGARH TPS	1000 MW	COAL	JINDAL STRIPS PVT. LTD.
127.	RATLAM	120 MW	DIESEL	M/s G.V.K. POWER LIMITED
128.	TAWA HEP (CAPTIVE)	12 MW	HYDEL	HEG LTD.
TOTAL 13		5902.00		

**ORISSA**

129.	BOMLAI TPS	2x250 MW	COAL	GALAXY POWER CO. USA AND INDECK OF CHICAGO
130.	CHIPULIMA B	200 MW	HYDEL	M/s J.K. CORPN. LTD. NEW DELHI
131.	CHOUDWAR C.P.P.	110 MW	COAL	M/s INDIAN CHARGE CHROME LTD.
132.	DUBURI TPS	500 MW	COAL	KALINGA POWER CORPORATION (NE POWER, USA)
133.	DURGAPUR	2x250 MW	COAL	J.K. CORPORATION LTD.,
134.	HIRAKUD-B	208 MW	HYDEL	M/s J.K. CORPN. LTD. NEW DELHI
135.	IB VALLEY TPS	420 MW	COAL	AES CORPORATION, USA
136.	JALAPUT TOE	3x6 MW	HYDEL	ORISSA POWER CORPORATION LTD.
137.	KAMALANGPA TPS	2x250 MW	COAL	L and T WITH CEA, USA
138.	LAPANGA TPS	500 MW	COAL	PIONEER AND PANDA ENGINEERING, USA-SAMLAI(P) LAPANGA COMP
139.	NARAJ TPS	2x250 MW	COAL	ORISSA POWER GEN. CORPN. AND M/s INDIA POWER PARTNERS
140.	RENGALI TPS	2x250 MW	COAL	UNDER BIDDING
TOTAL 12		4456.00		

**RAJASTHAN**

141.	ABU ROAD	75 MW	DIESEL	UNDER BIDDING
142.	BARSINGSAR TPS	240 MW	LIGNITE	UNDER BIDDING
143.	BHIWADI	75 MW	DIESEL	UNDER BIDDING
144.	CHITTORGARH TPS	500 MW	COAL	CENTURY TEXTILES AND INDUSTRIES LTD.
145.	DHOLPUR	2x350 MW	COAL	M/S R.P.G. ENTERPRISES
146.	JAIPUR	75 MW	DIESEL	UNDER BIDDING
147.	JALIPA	4x250 MW	LIGNITE	UNDER BIDDING
148.	JODHPUR	75 MW	DIESEL	UNDER BIDDING
149.	KAPURDI	2x250 MW	LIGNITE	UNDER BIDDING
150.	MIA-ALWAR	75 MW	DIESEL	UNDER BIDDING
151.	SURATGARH STAGE-II	2x250 MW	COAL	UNDER BIDDING
152.	UDAIPUR	75 MW	DIESEL	UNDER BIDDING
TOTAL 12		3890.00		

1	2	3	4	5
<b>TAMIL NADU</b>				
153.	BASNI BRIDGE STAGE-II	200 MW	DIESEL	UNDER BIDDING
154.	CUDDALORE TPS	2x660 MW	COAL	INTERNATIONAL CONTRACTING AND MKT./ EG, USA
	GUMADI POONDI	1000 MW	GAS	UNDER BIDDING
156.	GUMMIDE POONDI	500 MW	COAL	VIDEOCON INTERNATIONAL
157.	JAYAMKONDAM LIGNITE PP	3x500 MW	LIGNITE	MCNALLY BHARAT ENGG. CO. LTD., AND TIDCO, J.V.
158.	NORTH MADRAS-II	2x500 MW	COAL	M/s VIDEOCON INTERNATIONAL LTD., BOMBAY
159.	NORTH MADRAS TPP-III	500 MW	COAL	M/s PRO-MAJESTIC SDN., BHD, MALASIA
160.	PILLAI PERU MALNALLUR	300 MW	GAS-NAPHTA	DYNA VISION OF REDDY GROUP/J. MAKOWSKI, USA
161.	SANAYANALLUR D E P P	100 MW	DIESEL	BALAJI GROUP.
162.	SRIMUSHNAM LIGNITE	250 MW	LIGNITE	TICAPCO
163.	TUTICORIN IV TPS	500 MW	COAL	M/s TAMIL NADU PETRO PRODUCTS LTD., MADRAS
164.	ZERO UNIT (NLC)	250 MW	LIGNITE	ST POWER SYSTEMS INC. USA
TOTAL 12		7420.		

**UTTAR PRADESH**

165.	ALIGARH POWER PROJECT	100 MW	DIESEL	M/s UNISON POWER LTD.
166.	BOWALA-NANDPRAYAG	3x44 MW	HYDEL	UNDER BIDDING
167.	CHANDAUSI POWER PROJ.	100 MW	DIESEL	M/s INDIA POWER PARTNERS PVT. LTD.
168.	GAJRAULA POWER PROJ.	100 MW	DIESEL	M/s RPG INDUSTRIES
169.	GREATER NOIDA P.PROJ.	100 MW	DIESEL	UNDER BIDDING
170.	JAWAHARPUR TPS	800 MW	COAL	PACIFIC ELECTRIC POWER DEV. CORPN. CANADA
171.	KOSI KALA POWER PROJ.	60 MW	DIESEL	M/s DSM LTD.
172.	LOHARINAG-PALA	4x130 MW	HYDEL	UNDER BIDDING
173.	MANERI BHALI II HEP	304 MW	HYDEL	UNDER BIDDING
174.	MUZAFFARNAGAR P. PROJ.	100 MW	DIESEL	M/s SUBHASH MARKETING AND PROJECTS LTD.
175.	PALA MANERI HEP	416 MW	HYDEL	UNDER BIDDING
176.	PANKI POWER PROJECT	100 MW	DIESEL	M/s DALMIA BROS. PVT. LTD.
177.	ROSA TPS	2x250+ 1x250 MW	COAL	INDO-GULF FERTILIZERS AND CHEMICALS INDIA AND POWER GEN. PLC
178.	SAHIBABAD POWER PROJ.	100 MW	DIESEL	M/s MODI MIRRLESS BLACK STONE LTD.
179.	SIKENDRABAD P. PROJECT	100 MW	DIESEL	M/s DALMIA BROS. PVT. LTD.
180.	SRINAGAR HEP	330 MW	HYDEL	M/s DUNCAN AGRO IND. LTD.,
181.	TAPOVAN VISHNUGAD HEP	360 MW	HYDEL	UNDER BIDDING
182.	VISHNU PRAYAG HEP	4x100 MW	HYDEL	JAIPRAKASH INDUSTRIES LTD.
TOTAL 18		4872.00		

1	2	3	4	5
<b>WEST BENGAL</b>				
183.	BAKRESWAR TPS	420 MW	COAL	DCL KULJIAN CORP. CMS. GENERATION, USA AND WBPDC
184.	BALLAGARH TPS	2x250 MW	COAL	BALAGARH POWER CO. LTD (CESC/ADB/TFC)
185.	BUDGE BUDGE	2x250 MW	COAL	CESC LTD. CALCUTTA
186.	DANKUNI	20 MW	GAS	SPECTRUM TECHNOLOGY, USA
187.	GOURIPORE TPS	2x75 MW	COAL	BTS, TES, USA, BHEL, WBSEB
188.	SAGARDIGHI TPS	2x500 MW	COAL	DCL KULJIAN CORPN. CMS GENERATION, USA AND WBPDC
	TOAL 6	2590.00		
189.	GROUP OF POWER PRO.	10000 MW	COAL	CONSOLIDATED ELECTRIC POWER ASIA LTD., HONG KONG
	TOTAL 1	1000.00		
190.	ENERGY EFFICIENCY CEN.	200 MW	B-MAS/NATH	M/s JMC DEVELOPMENT, USA/APOLLO HOSPITALS
	TOTAL 1	200.00		
	G. TOTAL 190	75259.50		

[English]

#### Gas Based Power Project in Assam

2972. SHRI NURUL ISLAM : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have sanctioned any Gas-based power project in Assam;

(b) if so, the details thereof; and

(c) the time by which the projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):  
(a) to (c). The following gas-based power projects in Assam have been sanctioned :

Name of the Project	Capacity
1. Kathalguri CCGT District Dibrugarh, Assam - NEEPCO	GT 6x33.5 + ST 3x30
2. Lakwa Gas Turbine Phase-II, District Sibsagar, Assam - ASEB.	3 x 20
3. Amguri CCGT District Sibsagar, Assam.	360

2 Units of gas turbine, each comprising of 33.5 MW of Kathalguri CCGT, have since been synchronised. The third gas turbine unit of 33.5 MW was cranked on 24.3.1995 and is expected to be synchronised very shortly. The balance 3 units of gas turbine (3x33.5 MW) and 3 units of steam turbine (3x30 MW) are planned to be commissioned in 1995-96.

2 Units of Lakwa Gas Turbine Project have already been commissioned. The third unit of 20 MW was cranked on 31st March, 1995 and is expected to be commissioned shortly.

Amguri Combined Cycle Gas Turbine Project (360 MW) was sanctioned by the Planning Commission in August, 1991 for implementation in the State Sector. The State has decided to implement this project through M/s. Assam Power Partners (viz. M/s. NEI, Agra, USA and Siehe Engg. Corporation, USA, Power Partner, USA). The State Government and the Assam State Electricity Board have concluded a Memorandum of Understanding with the private proponent. The commissioning schedule in respect of this project cannot be anticipated as the orders for main plant and equipment have not been placed so far.

### Kayamkulam Super Thermal Power Project

2973. PROF. SAVITHRI LAKSHMANAN : Will the Minister of POWER be pleased to state :

(a) whether investment approval has been accorded to N.T.P.C. for the revised estimates of Kayamkulam (2x210 MW) Super Thermal Project;

(b) if so, the details thereof;

(c) if not, the reasons for the delay in approving the estimate; and

(d) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (d). Government of India had earlier decided to set up a coal-based thermal power plant at Kayamkulam in Kerala in the Central Sector by National Thermal Power Corporation (NTPC) with the assistance of erstwhile USSR. However, with the disintegration of the USSR, Soviet assistance was not available. In view of high capital cost and cost of energy for a coal-based project, a detailed techno-economic review was carried out by NTPC and Central Electricity (CEA) for alternative modes of generation. As per this study, a combined cycle plant of around 400 MW capacity has been found to be the best choice, considering the technical, environment and economic aspects. Accordingly, it has been decided to implement the project as a combined cycle plant of about 400 MW capacity, based on naphtha. The project has been approved by the Public Investment Board. The project is being further processed for investment approval.

### IDSMT Scheme for Kerala

2974. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have released funds under the Integrated Development of Small and Medium Towns Scheme for various towns in Kerala including Kalpetta Town in Wayanad District and Cannanore Town in Cannanore District;

(b) if so, the allocation made for each of these towns;

(c) the quantum of funds released so far; and

(d) the reasons for not releasing the balance amount?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (c). From 1979-80 till date, 27 towns of Kerala State have been covered under the IDSMT Scheme and Central Assistance amounting to Rs. 8.51 crores released to the State Government. Townwise details of the Central Assistance released are given in the Statement attached.

(d) As per the IDSMT Scheme guidelines, the maximum admissible amount of Central Assistance for each town is released in instalments depending upon the progress of execution of the approved projects. The first instalment is released soon after the project report of the town is approved by Government of India. However, only those towns are eligible for release of second and subsequent instalments where the qualifying expenditure incurred the approved projects exceeds 70% of the funds earlier released, i.e., Central Assistance and State Share taken together.

### STATEMENT

*Central Assistance under IDSMT Scheme  
Released for various Towns in Kerala  
State from 1979-80 to 31st March, 1995.*

S. No.	Name of the Town	Central Assistance released (Rs. in lakhs)
1.	Guruvayoor	44,700
2.	Kottayam	46,800
3.	Trichur	47,000
4.	Kayamulam	34,200
5.	Tellicherry	48,880
6.	Tirur	41,870
7.	Changnacherry	46,360
8.	Badegara	48,450
9.	Mallapuram	49,800
10.	Thodupuzha	52,500
11.	Manjeri	45,330
12.	Palghat	43,500
13.	Cannanore	26,250
14.	Kasargudu	25,000
15.	Muvattupuzha	15,000
16.	Punalur	6,500
17.	Kalpatta	7,000
18.	Neyyathangara	1,500
19.	Shorenur	6,500
20.	Chavakked	20,000
21.	Pathanamthitta	10,000
22.	Alappuzha	25,000
23.	Kollam	40,000
24.	Cherthala	13,000
25.	Aluva	30,500
26.	Thrivalla	60,000
27.	Chalakydy	15,000
	<b>Total</b>	<b>850,640</b>

### European Union-Asia Summit

2975. SHRI SANAT KUMAR MANDAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether European Union-Asia Summit proposed by the Prime Minister of Singapore has been postponed;
- (b) if so, the reasons therefor and the reaction of the Government thereto; and
- (c) the benefits to be accrued to India by this Summit?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) According to present indications, the above meeting may be held in the first half of 1996.

(b) and (c). The questions relating to participation, agenda, timing and venue of the proposed meeting are still under discussion among the concerned countries.

### Trade with Iran

2976. SHRI MANORANJAN BHAKTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether during the recent visit to this country, the Iran's Foreign Minister had expressed his desire to look forward to a collaborative effort with India with a view to exploit the opportunities for trade and industry in Central Asia; and
- (b) if so, the reaction of the Government and the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The Foreign Minister of Iran, Dr. Ali Akbar Velayati, during his visit to India in January 1995, stressed in his official discussions as well as in his meetings with the representatives of Indian trade and industry the importance of India-Iran cooperation in developing commercial and economic linkages with the Central Asian region. Several specific areas of cooperation came up for discussion including infrastructural development for an access route to the Central Asian region, energy sector and the textile sector.

(b) Government are actively seeking to realise the potential of India and Iran cooperating in developing the economic ties with the Central Asian Republics. Following the visit of Foreign Minister Dr. Velayati, an official-level Indian delegation visited Iran for technical discussions. These discussions have helped evolve a proposal for tripartite cooperation between India, Iran and Turkmenistan on the issue of an access route for the movement of goods between India and the Central Asian States. The Foreign Ministers of the three countries met in New Delhi on April 18, 1995 and concluded a tripartite Memorandum of Understanding on International Road and Rail Transport and Transit. This MOU would be the basis for a full-fledged Agreement which is intended to be negotiated within the next six months.

### Funds for Works on National Highways

2977. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether the Government are aware that about 25 crores of rupees have been collected as toll on bridges in Gujarat, to be utilised on N.H. works in the State, has not been allocated so far N.H. works;
- (b) whether in view of insufficient funds allocated to the State vis-a-vis its requirements for N.H. works in 1993-94, the Government propose to allot this amount in the current financial year;
- (c) if not, the target date for allotment of these funds for works of N.H. in Gujarat; and
- (d) whether the Union Government propose to earmark special funds for the extremely busy sections of the N.H. network and particularly, the Ahmedabad-Bombay section of N.H. 8?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) An amount of Rs. 14.48 crores from the Permanent Bridge Fee Fund has been released to the State Government of Gujarat during 1994-95.

- (b) and (c). The balance funds due will be released in future depending on the budgetary provision available for the purpose.
- (d) The funds for developmental works are allocated State-wise and not work-wise.

### Private Investment in Calcutta and Haldia Ports

2978. SHRI CHITTA BASU : Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether the Calcutta Port Trust has since decided to invite investment by Private Sector Companies, both indigenous and foreign for the improvement and expansion of the Calcutta and Haldia Ports;
- (b) if so, the details of offers received; and
- (c) the action taken or proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c). Pursuant to Government policy, the Calcutta Port Trust has decided to invite investment by public and private sector companies for construction, maintenance and operation of three multi-purpose/general cargo berths at Haldia Dock Complex. A press advertisement has been issued for leasing out water front space and back up area for the said purpose to reputed, reliable and bonafide persons/firms/companies. The last date for receipt of offers is 19.8.1995.

As regards Calcutta Dock System, no decision for private investment has been taken so far.

The final decision would depend upon the details of the offers received and their examination with reference to existing rules and Government guidelines.

[Translation]

#### National Policy for Food Processing Industries

2979. SHRI GUMAN MAL LODHA :  
DR. RAVI MALLU :  
SHRI BOLLA BULLI RAMAIAH :  
SHRI NAWAL KISHORE RAI :  
SHRI LALL BABU RAI :  
SHRI ARJUN SINGH YADAV :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether there has been a rise in food processing industries in the country after liberalisation of industrial policy;

(b) if so, the total investment made in this sector and the number of FPI units, State-wise;

(c) whether there are vast possibilities of expansion and development of Food Processing Industries;

(d) if so, State-wise details thereof;

(e) the total assistance provided by the Union Government in this regard during the last two years, State-wise; and

(f) the total amount spent by the States in Food Processing Industries?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (e). During the post-liberalisation period, 3046 Industrial Entrepreneurs Memoranda envisaging an investment of Rs. 38409 crores have been failed upto Feb., 1995 in the various sectors of food processing. Government has also approved 587 project proposals like foreign investment, export oriented units and industrial licences involving an investment of Rs. 7679 crores. Statewise details are given in the Statement enclosed. Considering the vast potential of Food Processing sector, Government has provided various concessions for the processed food industry.

(e) For development of the food processing industry, Ministry has various schemes in the areas of Fruits and Vegetable sector, grain milling sector, meat and poultry processing sector, fishery, consumer industries etc. These schemes are not states specific but are project specific. During the year 93-94 and 94-95, the plan expenditure was Rs. 38.47 crores and Rs. 30.96 crores respectively.

(f) The total amount spent by the States in food processing industries is not maintained in this Ministry.

#### STATEMENT

*State-wise Number of IEMS and Industrial Approvals Approved During the Post Liberalisation Period.*

S. No.	Names of the State	No. of IEMS Filed	No. of Industrial Approvals
1.	Andhra Pradesh	192	115
2.	Assam	3	-
3.	Bihar	21	4
4.	Gujarat	210	25
5.	Haryana	349	39
6.	Himachal Pradesh	36	12
7.	Jammu and Kashmir	10	-
8.	Karnataka	74	20
9.	Kerala	26	36
10.	Madhya Pradesh	261	15
11.	Maharashtra	434	113
12.	Manipur	0	
13.	Meghalaya	1	
14.	Nagaland	1	
15.	Orissa	15	5
16.	Punjab	255	12
17.	Rajasthan	295	28
18.	Tamil Nadu	107	41
19.	Tripura	0	-
20.	Uttar Pradesh	601	38
21.	West Bengal	72	10
22.	Sikkim	1	1
23.	Andaman Nikobar	1	3
24.	Arunachal Pradesh	0	
25.	Chandigarh	2	
26.	Dadar and Nagar Haveli	11	2
27.	Delhi	42	1
28.	Daman and Diu	7	4
29.	L M and A Islands	0	
30.	Mizoram	0	
31.	Pondicherry	12	2
32.	Goa	7	17
	Exact location not specified/units proposed are in more than one State	-	44
Grand Total		3046	587

[English]

#### Urban Waste

2980. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the quantity of urban waste produced in various cities in the country;



(b) the present capacity of the infrastructure to dispose of the same;

(c) whether adequate R and D Facilities exists to undertake research in developing suitable "waste management technologies;

(d) if so, the details thereof;

(e) whether the Government propose to bring out any legislation in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b). As per the available

information, the details of urban solid and liquid waste generated and collected in respect of the major waste generating cities are furnished in the enclosed Statement I and II.

(c) and (d). There are many R and D Institutions/Organisations in the country which are equipped with various facilities to undertake research in developing suitable waste management technologies. A list of some of such institutions/organisations is furnished in the enclosed Statement III.

(e) No, Sir.

(d) Does not arise.

#### STATEMENT-I

##### *Solid Waste Management Levels of Service in Some Towns-Solid Waste Per Day*

Town	Population (1981)	Solid Waste		Collection efficiency (%)
		Generated (Tons)	Collected (Tons)	
1	2	3	4	5
Bombay	8,227,332	3200	3100	96.9
Madras	4,276,635	1819	1637	90.0
Bangalore	2,913,537	1800	1225	68.1
Ahmedabad	2,515,195	1200	1080	90.0
Kanpur	1,688,424	2142	1500	70.0
Pune	1,685,300	1000	700	70.0
Lucknow	1,006,538	600	500	83.3
	Total	11761	9742	82.8
Coimbatore	917,155	175	113	64.6
Madurai	904,362	310	160	51.6
Indore	827,071	120	100	83.3
Baroda	744,043	321	193	60.0
Cochin	685,686	230	120	52.2
Bhopal	672,329	321	300	93.5
Tiruchi	607,815	130	60	46.2
Cllicut	546,060	200	75	37.5
Meerut	538,461	120	70	58.3
Ilubli-Dharwad	526,493	75	60	80.0
Trivandrum	519,766	120	75	62.5
Salem	515,021	130	25	19.2
Mysore	476,446	204	122	60.0
Thane	388,577	350	200	57.1
Jamnagar	317,037	149	89	60.0
Gulbarga	218,621	10	8	80.0
Sambalpur	162,190	60	36	60.0
	Total	3025	1806	59.0
Anand	83,815	34	17	50.0
Kalol	69,794	16	8	50.0

1	2	3	4	5
Bhuj	69,730	27	14	50.0
Baripada	52,992	30	28	93.3
Panvel	37,026	6	4	66.7
Khopoli	32,108	6	3	50.0
Koraput	31,644	11	6	50.0
Dehgam	24,817	9	4	44.4
Mehmedabad	22,297	9	4	44.4
	Total	148	88	59.5

**STATEMENT-II***Status of Sewerage System in Major Sewage Generating Cities*

S. No.	Name of City	Estimated 1988 Population	SEWERAGE SYSTEM			TREATMENT PLANT	
			Waste water Generated MLD	Waste water Collected MLD	Population Covered (%)	Level	Capacity MLD
1	2	3	4	5	6	7	8
1.	Greater Bombay	10,331,657	1,714.40		80	Primary	81.70
2.	Delhi	7,464,000	1,480.00	745.00	75	Primary and Secondary	745.00
3.	Calcutta	4,532,213	780.88			Primary and Secondary	
4.	Hyderabad	2,700,570	522.00	140.00	75	Primary and Secondary	140.00
5.	Ahmedabad	2,618,695	381.60		75	Primary and Secondary	382.00
6.	Bangalore	3,820,489	348.00	348.00	85	Primary	286.00
7.	Kanpur	1,770,154	325.60	160.00	60	Secondary	160.00
8.	Patna	1,186,180	233.90		20	Secondary	43.10
9.	Lucknow	1,056,225	221.60			-	
10.	Madras	3,980,796	200.00		77	Secondary	
11.	Nagpur	1,549,517	192.00		66	Primary (Not in operation)	45.40
12.	Pune	1,527,207	161.84	100.00	53	Primary	90.00
13.	Agra	776,125	157.99	15.00	25		
14.	Allahabad	727,733	150.00	80.00	30		
15.	Chandigarh	391,346	144.00	105.75	100	Primary	68.00
16.	Surat	1,098,859	138.02	88.00	39	Primary	76.00
17.	Baroda	1,007,674	137.60	98.00	75	Primary and Secondary	81.00
18.	Varanasi	830,540	136.00		75		
19.	Jaipur	1,350,844	134.40				
20.	Srinagar	764,834	122.24				
21.	Howrah	749,050	118.90				
22.	Ranchi	771,854	117.00				
23.	Indore	1,090,422	108.80	40.00	30	Primary and Secondary	

1	2	3	4	5	6	7	8
24.	Amritsar	717,807	96.27	92.20			
25.	Jammu	266,292	87.20				
26.	Bhilai Nagar	488,039	85.50	85.50	100	Primary	85.50
27.	Mysore	590,132	81.22	65.00	75	Primary and Secondary	
28.	Cochin	647,062	75.00	4.25	7	Secondary	4.50
29.	Madurai	983,622	72.00	41.85	64		
30.	Meerut	548,770	68.34				
31.	Coimbatore	821,903	68.21	10.44	40	Primary	
32.	Bhubaneshwar	365,776	68.00	21.60	37	Secondary	
33.	Vijayawada	600,535	65.52	18.36	25	Primary and Secondary	27.00
34.	Gwalior	657,126	65.38	22.70			
35.	Jabalpur	848,763	65.37				
36.	Sholapur	616,138	65.20	38.00	90	Primary	54.00
37.	Thane	470,490	63.20	18.00	50	Primary and Secondary	
38.	Kolhapur	412,574	60.48		75	Primary	21.80
39.	Bhopal	990,232	56.30				
40.	Cuttak	380,204	56.12				
41.	Trivandrum	573,963	56.00	19.83	38	Primary	
42.	Ulhasnagar	384,352	56.00				
43.	Vishakhapatnam	827,777	54.37				
44.	Jalandhar	511,050	50.40				
45.	Nasik	346,977	50.40		25		
Total		65,066,568	9,493,15	2,357,48			2,391,00

## STATEMENT-III

*List of various Institutions/Organisations*

1. National Environmental Engineering Research Instt., Nagapur.
2. Annamalai University, Annamalai Nagar, Tamil Nadu.
3. Bhartiya Agro Industrial Foundation, Pune.
4. Indian Instt. of Technology, Madras.
5. Shivasadan Renewable Energy Research Instt., Sangali.
6. Central Food Technological Instt., Mysore.
7. Sardar Patel Renewable Energy Res. Instt., Vallabh Vidyanagar, Gujarat.
8. Western Pagues, Pune.
9. Central paper and Pulp Res. Instt., Saharanpur.
10. Indian Institute of Sciences, Bangalore.
11. Regional Research Laboratory, Bhubaneshwar.
12. Central Leather Research Instt. , Madras.
13. Maharashtra Gandhi Smark Nidhi, Pune.

## South Korean Investment

2981. SHRI M.V.V.S. MURTHY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether South Korea proposes to invest in Indian ports; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). No such proposal is under consideration of this Ministry.

[Translation]

## Tramways in Delhi

2982. SHRI BRIJ BHUSHAN SHARAN SINGH :  
SHRI PANKAJ CHOUDHARY :  
SHRI V. SREENIVASA PRASAD :  
SHRI ANKUSHRAO RAOSAHEB TOPE :  
SHRI TARA SINGH :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the estimated expenditure likely to be incurred on the tramways in Delhi;

(b) the routes on which High Speed tram system is likely to be introduced, and the number of estimated beneficiaries.

(c) the number of companies from which tenders have been received in this regard; and

(d) the details of the decision taken thereon and the time by which this system is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) High Speed Tram System in Delhi is estimated to cost Rs.17.60 crore per km. at 1994 prices.

(b) List of selected corridors is enclosed in the form of Statement. The HST system will carry upto 10,000 persons per hour per peak direction.

(c) and (d). On the date of closing of receipt of tenders, 9 companies submitted their bids. However, only 6 of them were found to be eligible/acceptable. The scrutiny/evaluation of bids is in progress. It is expected that the system will be operative in 3-4 years.

#### STATEMENT

*None corridors are as follows :*

- (i) Inner Ring Road.
- (ii) Ballabgarh-Faridabad-Ashram Chowk.
- (iii) Round about NH-8 between Sector 15 and 32 - Gurgaon -Rangpuri - Mahipalpur - Dhula Kuan.
- (iv) Pragati Maidan - Mayur Vihar - Patparganj - Preet Vihar - Krishna Nagar - Bishwas Nagar - Vivek Vihar - Dilshad Garden.
- (v) Khanpur - Madangir - Masjid Moth  
Okhla Industrial Area  
Tughlaka Bad Extension - Govindpuri
- (vi) Najafgarh - Dwarka - Uttam Nagar - Vikaspuri - Janakpuri - Hari Nagar - Tilak Nagar - Raja Garden.
- (vii) Wazirpur Industrial Area - Ashok Vihar - Shakti Nagar - Shastri Nagar - Sarai Rohilla - Anand Parbat - Rani Jhansi Road - Desh Bandhu Gupta Road - Connaught Place.
- (viii) Raja Garden - Kirti Nagar - Pandav Nagar - West Patel Nagar - Rajendra Place - Sat Nagar - Desh Bandhu Gupta Road - Link Road - Mandir Marg - Talkatora Road - Central Sectt.
- (ix) Budh Vihar - Vijay Vihar - Rohini - Prashant Vihar - Pitam Pura - Wazirpur Depot.

[English]

#### Kachchativu Agreement

2983. SHRI RAM NAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware that the Kachchativu administration of Sri Lanka have violated the agreement related to certain facilities to the Indian fishermen; and

(b) if so, the steps taken/proposed be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The Government of India is aware that the traditional rights of Indian fishermen for access to Kachchativu, as enshrined in the Indo-Sri Lanka Maritime Boundry Agreements of 1974 and 1976, are in abeyance since 1983 due to adverse security situation in the Palk Straits.

(b) From time to time the Government have pointed out to the Sri Lanka Government that our fishermen would like to enjoy these traditional rights in an unhindered manner. The question of restoration of the traditional rights of Indian fishermen for access to Kachchativu, as guaranteed under the Maritime Boundry Agreements of 1974 and 1976, remains under discussion between the two Governments.

#### Import of Cowdung

2984. SHRI RAM KAPSE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to import cowdung from Holland;

(b) if so, the details thereof; and

(c) the quantity of cow dung used as fertilizer during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

(c) The quantum of cowdung used as manure during 1994-95 has not been estimated. However, the present level of annual production and utilisation of manure in the country is estimated at a level of 272 million tonnes of rural compost and 6.5 million tonnes of urban compost.

### Fertilizer Units

2985. SHRI PHOOL CHAND VERMA :

PROF. K.V. THOMAS :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the financial performance of various public sector fertiliser units during the last financial year, unit-wise; and

(b) the steps being taken for the modernisation, expansion and improvement in overall performance of these fertilizer units, unit-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The financial performance of various fertilizer producing public sector undertakings during the financial year 1994-95 has been as under :

(Rs. in crores)

Name of the Undertaking	Net profit (+)/loss (-) (Provisional)
Pyrites, Phosphates and Chemicals Ltd.	(-) 8.51
Rashtriya Chemicals and Fertilizers Ltd.	(+) 211.65
National Fertilizers Ltd.	(+) 131.31
Fertilizers and Chemicals Travancore Ltd.	(+) 72.16
Fertilizers Corporation of India Ltd.	(-) 345.87
Madras Fertilizers Ltd.	(+) 4.91
Hindustan Fertilizer Corporation Ltd.	(-) 408.06
Paradeep Phosphates Ltd.	(+) 27.0

(b) The major steps being taken by Various public sector fertilizer companies for modernisation, expansion and improvement in their overall performance are as under :

S. No.	Name of the company	Modernisation/Expansion/Improvement Scheme
1	2	3
1.	M/s. National Fertilizers Ltd.	(i) Converter Retrofit in Bhatinda and Panipat units. (ii) Urea reactor in Panipat unit. (iii) Expansion of urea/ammonia capacity at Vijaipur unit.

1	2	3
2.	M/s. Rashtriya Chemicals and Fertilizers Ltd.	(i) purge gas and argon recovery in Trombay unit. (ii) Energy saving scheme for Ammonia plant at Thal unit. (iii) Ammonia retrofit project at Thal unit.
3.	M/s. Fertilizers and Chemicals Travancore Ltd.	(i) Ammonia Retrofit scheme (Cochin unit) (ii) Ammonia Replacement Project at Udyogamandal, Cochin.
4.	M/s. Madras Fertilizers Ltd.	Revamping of the plants at Manali (Madras)
5.	M/s. Pyrites, Phosphates and Chemicals Ltd.	Turn around strategy for improving financial and overall performance including higher capacity utilisation of Single Superphosphate Plant at Amjhors.

The revamping of the Various plants of the two fertilizer producing sick public sector undertakings namely, Hindustan Fertilizer Corporation Ltd. (HFC) and Fertilizer Corporation of India Ltd. (FCI) would depend upon the outcome of the proceedings pending before the Board for Industrial and Financial Reconstruction (BIFR), which is a quasi-judicial authority.

[Translation]

### Allotment of Government Accommodation

2986. SHRI PREM CHAND RAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total number of quarters allotted on adhoc and out of turn basis from the General Pool to the Central Government employees during the last three years;

(b) the grounds on which the allotments were made;

(c) whether any norms have been fixed by the Government for making adhoc/out of turn allotments

(d) if so, whether the above norms have been followed while making such allotments; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) The details of out of turn allotments made during the last three years are as under :

1992	1993	1994
2256	2057	2811

(b) The out of turn allotment of Government accommodation may be sanctioned by the competent authority on the following grounds :

- (i) The personal staff of the Ministers, Judges of the Supreme Court, Members of the Planning Commission.
- (ii) Eligible wards of retiring/deceased Government employees in possession of the General Pool Residential accommodation.
- (iii) On medical grounds such as T.B., Cancer, Heart Problems and to the physically handicapped.
- (iv) To the key personnel of the P.M.'s Office/ Cabinet Sectt.
- (v) The competent authority may sanction out of turn allotment on compassionate grounds in relaxation of rules under SR 317 B 25.

(c) to (e). Out of turn allotment is restricted to 20% of the total allotments (i.e. 1 out of every 5 allotments). Endeavour is made to generally restrict out of turn allotment to 20% of total number of vacancies. Due to large number of requests received for out of turn allotment it has not been possible to adhere to the prescribed ratio.

[English]

#### Selling of Steel

2987. SHRI S.M. LALJAN BASHA : Will the Minister of STEEL be pleased to state :

(a) the details of steel sold by SAIL stockyard in Visakhapatnam and Madras in December, 1994; and

(b) the price at which the steel was sold, and the respective buyer?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) The details of steel sold by SAIL stockyards at Madras and Visakhapatnam during December'94 are given below :

(Qty. in MT)

Product	Madras	Visakhapatnam
1	2	3
Wire Rods	689	-
Rounds	1087	-
Tor Steel	638	373
Structurals	4194	519

1	2	3
Plates	14873	6615
HR Coils/Skelp	3665	-
HR Sheets	1942	528
CR Coils/Sheets	5486	14
GP Sheets/Coils	877	45
GC Sheets	105	-
Electrical Sheets	197	-
Tin Plates	42	-
Railway Materials	39	-
Defectives/Others	200	-
Total	31034	8094

(b) It would not be in commercial interest of the company to give out the names of the different customers and the respective prices at which the various steel products were sold.

#### Extradition Treaty with US

2988. SHRI BOLLA BULLI RAMAIAH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have held any talks with the US in regard to signing of Extradition treaty with that country; and

(b) if so, the progress made in this regard, so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir. Two rounds of talks on the conclusion of a new Extradition Treaty between India and the US have been held, from 28 September - 1 October, 1993 in New Delhi and from 19-21 October, 1994 in Washington.

(b) Most of the outstanding issues have been resolved. Certain suggestions made by Government of India are presently under examination by the US Government.

#### Performance of FACT (Kerala)

2989. PROF. K.V. THOMAS : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the loss/profit incurred by the Fertilizer and Chemicals Travancore (FACT), Kerala during the last financial year;

(b) the steps proposed to be taken for the modernisation of FACT;

(c) the capacity/utilisation of the different units of FACT;

(d) whether the targets fixed for each of these units have been achieved;

(e) the total production of caprolactum in FACT; and

(f) the marketing potential of caprolactum produced at FACT?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The provisional net profit of FACT for the year 1994-95 is estimated to be Rs. 72.16 crores.

(b) A 900 tonnes per day ammonia plant is being set up by FACT at Udyogmandal as part of its modernisation/expansion scheme. FACT is also implementing ammonia retrofit scheme at its Cochin Division.

(c) and (d). FACT achieved unitwise production targets fixed for the year 1994-95. The unitwise capacity utilisation during 1994-95 year was as under :

Unit/Division	Capacity Utilisation in % (provisional)		
	Nitrogen	Phosphate	Caprolactam
Udyogamandal	89.87	93.26	-
Cochin	86.63	92.09	-
Petrochemical	-	-	86.88

(e) and (f). During the year 1994-95 FACT produced 43440 tonnes of caprolactam. During the year, it sold more than 47000 MT of caprolactam. Sales during the current year are also expected to be of the same order. Much would, however, depend on the demand and supply position, especially the price at which imported caprolactam would be available.

#### Purchase of Properties by NRIs

2990. SHRI MOHAN RAWALE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Non-Resident Indians are not allowed to purchase agricultural land in the country; and

(b) if so, the action taken by the Government in such cases in which NRIs have purchased farm houses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

#### Wastage of Fruits and Vegetables

2991. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government are aware that the fruits and Vegetables are spoilt/wasted every year due to inadequate processing units; and

(b) if so, the steps being taken by the Government to prevent the huge loss of fruits and vegetables?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGAI) : (a) and (b). Post harvest losses in fruits and vegetables do occur due to inadequate storage, transport and post harvest handling and processing facilities. The Government is implementing various plan schemes and has provided incentives to creation/augmentation of the necessary facilities.

#### Power Grid Offices

2992. SHRI SURAJ MANDAL : Will the Minister of POWER be pleased to state :

(a) whether the Government have any proposal to shift the office of the Executive Director of Indian Power Grid Limited, Eastern Region from Patna to Calcutta;

(b) if so, the details thereof;

(c) whether there is any rule formulated by the Government that the opening of new office in over populated metropolitan city must be prevented;

(d) if so, whether the above proposal to shift the Power Grid Eastern Region Office in Calcutta is under the Government Policy; and

(e) whether there is any proposal to cancel the shifting of the above office?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b). There is no proposal to shift the Eastern Regional Headquarter of POWER GRID headed by a General Manager from Patna to Calcutta. However, considering the various administrative and operational aspects, the office of the Executives Director, who is incharge of both the Eastern and North Eastern Regions, is located at Calcutta, since he is also to look after the work of Regional Load Despatch Centre at Calcutta.

(c) and (d). There is no such rule for stations other than Delhi. Moreover, POWER GRID has not opened any new office at Calcutta and the Executive Director is operating at the existing office.

(e) Does not arise in view of the replies to parts (a) to (d) above.

#### Regional Power Tariff Boards

2993. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have any proposal to set up regional power tariff boards to consider the electricity rates in different parts of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):  
(a) Yes, Sir.

(b) The need for establishment of an independent regulatory expert body to examine the electricity cost structure in different States and to recommend the basis to be adopted for fixing electricity tariff to achieve the much needed uniformity was felt by the Central /State Governments. Central Government had published a Resolution in the Government of India Gazette on 20.7.1992 for setting up a National Power Tariff Board at New Delhi and 5 Regional Power Tariff Boards at Delhi, Bombay, Calcutta, Bangalore and Shillong as an advisory body. A Working Group consisting of five State Electricity Boards appointed in April 1993 to recommend the measures required to vest the proposed Tariff Boards with necessary powers and authorities, however, recommended Statutory Power Tariff Boards and suggested certain legislative changes. The NDC Committee on Power has also submitted its report in this connection.

(c) Does not arise.

[Translation]

#### Gas-Based Urea Plant

2994. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to set up gas-based urea plants in the country during the current financial year; and

(b) if so, the locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO) : (a) and (b). M/s. Bindal Agro Chemicals Ltd., a company in the private sector, are putting up a gas-based urea plant in Shahjahanpur (Uttar Pradesh) to produce 7.26 lakh tonnes of urea per annum. This plant is expected to be commissioned during the later half of the current financial year. Although two other gas-based urea projects, one by National Fertilizers Ltd. at Vijaipur (Madhya Pradesh) and the other by IFFCO at Aonla (Uttar Pradesh) are currently under implementation, but they are expected to be commissioned in the 2nd half of 1996-97. The work on these two projects is progressing as per the schedule.

#### Food Processing Units

2995. SHRIMATI VASUNDHARA RAJE :  
SHRI RAJESH KUMAR :  
SHRI PRAKASH V. PATIL :  
SHRI A. VENKATESH NAIK :  
SHRI RAMESHWAR PATIDAR :  
SHRIMATI DIPIKA H. TOPIWALA :  
SHRIMATI SAROJ DUBEY :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have any proposal to expand Food Processing units;

(b) if so, details of the programmes drawn up in the 8th and 9th plans, State-wise;

(c) the proposals received from each State in this regard; and

(d) the steps taken/proposed to be taken to implement the proposals?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (b). While Ministry of Food Processing Industries does not set up food processing units directly, the Government is encouraging establishment and expansion of food processing industries in the country, for which Various policy measures and incentives including fiscal incentives have been provided. Besides Ministry is also implementing various plan schemes during the 8th plan for the development of this sector.

As a result of various measures taken since liberalisation till March 1995, 3101 industrial entrepreneurs memoranda involving an investment of Rs. 39098 crores have been filed. Besides, approvals have been accorded to 587 proposals (till January 1995) for setting up 100% Export Oriented Units/joint ventures/ industrial licences etc., involving an investment of about Rs. 7679 crores, the State-wise distribution of which is given in the enclosed Statement. The steps for implementation of these proposals are taken by the entrepreneurs.

#### STATEMENT

*State Wise Summary of IEMs Filed and Industrial Approvals Approved During the Post Liberalisation Period.*

S. No.	Name of the State	No. of IEMs Filed	No. of Industrial Approvals
1	2	3	4
1.	Andhra Pradesh	197	115
2.	Assam	3	-
3.	Bihar	21	4



1	2	3	4
4. Gujarat		217	25
5. Haryana		352	39
6. Himachal Pradesh		36	12
7. Jammu and Kashmir		10	-
8. Karnataka		79	20
9. Kerala		26	36
10. Madhya Pradesh		268	15
11. Maharashtra		436	113
12. Manipur		0	-
13. Meghalaya		1	-
14. Nagaland		1	-
15. Orissa		15	5
16. Punjab		261	12
17. Rajasthan		298	28
18. Tamil Nadu		113	41
19. Tripura		0	-
20. Uttar Pradesh		610	38
21. West Bengal		74	10
22. Sikkim		1	1
23. Andman Nicobar		1	3
24. Arunachal Pradesh		0	-
25. Chandigarh		2	-
26. Dadar and Nagar Haveli		11	2
27. Delhi		42	1
28. Daman and Diu		7	4
29. L M and A Islands		0	-
30. Mizoram		0	-
31. Pondicherry		12	2
32. Goa		7	17
Exact location not specified/units proposed are in more than one State		-	44
<b>Grand Total</b>		<b>3101</b>	<b>587</b>

#### Repair of Bridges in Gujarat

2996. DR. K.D. JESWANI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of bridges repaired or being repaired on National Highways in Gujarat, during each of the last two years; and

(b) the details of the amount spent during the above period in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Seven bridges (Two bridges during 1993-94 and five during 1994-95).

(b) An amount of Rs. 54.15 lakhs has been released upto 31st March, 1995.

#### Power Requirement in Gujarat

2997. SHRI CHHITUBHAI GAMIT : Will the Minister of Power be pleased to state :

(a) the quantity of power in megawatts required in Gujarat during the Eighth Five Year Plan;

(b) the quantity of power planned to be generated in the State during that period;

(c) the steps taken or proposed to be taken by the Union Government to meet the power requirement of the State; and

(d) the details of the power plants proposed to be set up during the Eighth Five year plan and the locations thereof in the State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). The peak demand and availability of power in the State of Gujarat in the terminal year of VIII Five Year Plan, (1996-97) would be of the order of 5487 MW respectively.

(c) The various steps being taken to meet power requirement include maximisation of generation from the existing plants, reduction in Transmission and Distribution losses, undertaking Renovation and Modernisation Programme, implementation of better demand management and energy conservation measures and promotion of private sector investment in the State.

(d) The following power projects are scheduled to yield benefits in the State of Gujarat during the 8th Plan period.

S. No.	Name of Project	Total I.C. (MW)	Benefit -92-97(MW)
<b>STATE SECTOR PROJECTS</b>			
1.	Kadana-II U-3 and 4 (H)	120.00	120.00
2.	Sar. Saro. (16%) (H)	40.00	40.00
3.	Kutch Lig. U - 3 (T)	70.00	70.00
4.	Sikka Ext. U - 2 (T)	120.00	120.00
5.	Utran CCGT (G)	99.00	33.00
6.	Utran CCGT - ST (G)	45.00	45.00
<b>Grand Total</b>		<b>494.00</b>	<b>428.00</b>

In addition, Gujarat is entitled to its share from the Central Sector Power Projects, namely Kakrapar (Nuclear - 440 MW), Gandhar CCGT (648 MW) and Kawas CCGT (538 MW), which have already been commissioned.

### Funds for National Highways

2998. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the outlay of Eighth Plan for expansion and conversion of National Highway in Gujrat;

(b) the total length in kilometers which have been converted into National Highway during Sixth and Seventh Plans in Gujrat;

(c) whether the funds allocated in the Seventh Plan for such projects in the State has been spent; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The outlays for various States including Gujarat are decided on year to year basis. During the first three years of Eighth Five Year Plan i.e. from 1992-93 to 1994-95, an amount of Rs. 179.48 crores has been allocated to Gujarat Government for development of National Highways.

(b) During 7th Plan a length of 233 km has been converted into National Highway in the State of Gujarat. There was no addition during Sixth Plan.

(c) Yes, Sir.

(d) Funds are allocated state-wise and not scheme-wise. The details of outlays and expenditure on development of National Highways in Gujarat during Seventh Plan are as under :

Year	Outlay	Expenditure (Rs. in crore)
1985-86	13.23	13.68
1986-87	26.52	26.61
1987-88	32.00	32.06
1988-89	21.00	23.44
1989-90	32.00	31.51
Total	124.75	127.30

### Hydro Power Plants in Andhra Pradesh

2999. SHRI YELLAIHA NANDI : Will the Minister of POWER be pleased to state :

(a) the number of location-wise details of large and medium Hydro-electric plants to be set up in Andhra Pradesh, which are awaiting clearance of Union Government, as on March 1, 1995;

(b) the details of Power Projects cleared and the reasons for delay in the remaining cases; and

(c) the time by which all the Power Projects are likely to be cleared and the target date for completion?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (c). No hydro-electric projects to be set up in Andhra Pradesh are awaiting clearance in the Ministry of Power. There are at present 3 sanctioned hydro-electric projects under execution in Andhra Pradesh. These are :

S. No.	Name of Project/ District	Installed Capacity (MW)	Commissioning Original	Schedule Latest
1.	Srisaillam LBPH Kurnool	6x150	1993-95	1996-2000
2.	A. P. Power House at Balimela Koraput	2x30	1982-83	Beyond 9th Plan
3.	Singur Medak	2x7.5	1993-94	1996-97

Central Electricity Authority has also accorded techno-economic clearance to Priyadarshini Jurala Hydro-electric Project (6x36.9MW) located in Mehboobnagar district and Nagarjunasagar Tail Pond Dam (2x25 MW) located in district Guntur.

The Priyadarshini Jurala Hydro-electric Project will be accorded investment approval by the Planning Commission when Inter-State aspects regarding sharing of cost and benefits with the Government of Karnataka have been resolved by the Government of Andhra Pradesh. Completion period of this project is four years after commencement of works.

Nagarjunasagar Tail Pond Dam will be considered for investment approval after the Andhra Pradesh State Electricity Board has acquired the land identified for compensatory afforestation and handed it over to the Forest Department of the State Government. The completion period of this project is expected to be 4 years from the commencement of works.

### New Drug Policy

3000. SHRI SHARAVAN KUMAR PATEL :  
DR. MAHADEEPAK SINGH SHAKYA :  
SHRI JAGMEET SINGH BRAR :

Will the MINISTER OF CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some drugs have been left out from the purview of the price control policy of the Government announced recently;

(b) if so, the details thereof and the reasons therefor;

(c) the steps proposed to be taken to have a check on the price of such drugs; and

(d) the percentage of profit allowed by the Union Government to the drug manufacturers producing drugs under price-control?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b). Yes, Sir. The criteria used for including drugs under price control, *inter-alia*, are annual turn over, monopoly situation and market competition. The details are given at Para 22.7.2 of the "Modifications in Drug Policy, 1996", a copy of which is available in the Parliament Library.

(c) Drug Prices are being kept under watch and in case of unreasonable increase, remedial steps like reinclusion under price control can be taken.

(d) In accordance with Para 3(2) of DPCO, while fixing the maximum sale price of bulk drugs, a post tax return of fourteen per cent on net worth or a return of twenty two per cent on capital employed is allowed. However, if manufacture is from basic stage a rate of return higher by 4% than the above mentioned rates is permissible.

#### Metro in Cities

3001. SHRI VISHWANATH SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to formulate any scheme to construct metro in other metropolitan cities on the pattern of Calcutta;

(b) if so, the details thereof ;

(c) whether the Government are holding negotiations with any country for construction underground Metro in Delhi;

(d) if so, the details thereof; and

(e) the action proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) There is no proposal at present to construct metro in other metropolitan cities, except Delhi, on the pattern of Calcutta Metro.

(b) to (e). Based on the detailed Feasibility Study carried out by RITES during 1991, it was proposed to take up Phase-I of the Delhi Mass Rapid Transit System (MRTS) Project, consisting of two underground corridors of 19 kms, surface/elevated corridors of 31 kms and a dedicated bus way of 17.5 kms (total length = 67.5 kms). The estimated costs of Phase-I at 1992-93 prices was approximately Rs. 3401 crores.

Subsequently, based on the discussions held between the Ministry of Urban Affairs and Employment and the Government of National Capital Territory of Delhi, the following modified route alignment for Phase-I of the Project (55.5 Kms) has been agreed upon.

- (i) 11 Kms of the underground metro (North-South Corridor) along Delhi University-Old (GNCTD) Secretariat - ISBT - Connaught Place - Central Secretariat;
- (ii) 25 Kms of at grade/elevated railway (East-West Corridor) running along Shahdara - ISBT - Rampura - Nangloi; and
- (iii) 19.5 Kms of at grade/elevated railway (North-West Corridor) along Subzi Mandi - New Azadpur - Holambi Kalan.

The estimated cost of the modified Phase-I is approximately Rs. 4027 crores (excluding the cost of land) at 1994-95 prices.

Negotiations are being held with the OECF, Japan for provision of credit for the construction of the Metro Rail System in Delhi. However, the final decision of the Japanese Authorities in this regard is yet to be received.

The launching of the Project would be possible only after necessary financial resources in the form of share capital, loan and revenues to be raised from other sources are fully tied up.

#### Power Generation Capacity

3002. SHRI RAJENDRA AGNIHOTRI : Will the Minister of POWER be pleased to state :

(a) whether the pace of progress being made in the setting up of power plants in the private sector is very slow;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) No, Sir.

(b) and (c). Do not arise.

#### Sanitation Facilities in Gujarat

3003. SHRI SHANKERSINH VAGHELA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have received any proposal from the Government of Gujrat for foreign assistance to promote slum areas, rural and urban housing and for improving sanitation facilities in the State;

(b) if so, the details thereof;

(c) whether the Government have allowed any foreign loan for the above proposal;

(d) if so, the quantum thereof; and

(e) the criteria adopted for such loan to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b). The Government of Gujarat had submitted a pilot project for slum upgradation in Baroda city at an estimated cost of Rs. 52.79 crores for financial assistance from the Overseas Development Administration (ODA) of U.K. The project envisages integration of slum with the city and includes various activities such as community development, income generation, education, health improvement, physical upgradation and environmental improvement.

(c) The project has been posed by the Government to the Overseas Development Administration of U.K. for consideration. They are yet to approve the project.

(d) and (e). Do not arise.

#### Efficiency of S.E. Boards

3004. SHRI VIJAY NAVAL PATIL : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have decided to make State Electricity Boards more efficient and viable organisations;

(b) if so, the details thereof;

(c) whether Government have any proposals for rationalisation of power tariffs in various states; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). In terms of provisions of Electricity (Supply) Act, 1948, the State Electricity Boards are autonomous organisations under the respective State Governments. The Central Government does not have any direct control. However, to improve the finances of the State Electricity Boards, the State Governments have been advised from time to time to undertake measures such as rationalised tariff, regular payment of rural electrification subsidy, improvement in Plan Load Factor, reduction in T and D losses etc.

(c) and (d). The tariff for sale of electricity is determined by the State Electricity Boards.

#### Fertilizer Prices

3005. SHRI SUDHIR GIRI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether fertilizer prices have fluctuated sharply during the last three years;

(b) if so, the reasons therefor;

(c) whether the indigenous production of fertilizers has declined sharply during the last three years due to price fluctuations; and

(d) if so, the steps taken by the Government to control price fluctuations and to increase the fertilizer production in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b). The sale price of urea, which is the only fertilizer presently under the statutory price control, was last revised on 10.6.1994 by 20%. Earlier, in July, 1992 the price of urea was reduced by 10%. In regard to phosphatic and potassic fertilizers, based on the recommendations of the Joint Parliamentary Committee on Fertilizer Pricing, their prices were decontrolled w.e.f. 25.8.1992. Hence the producers/suppliers are free to sell phosphatic and potassic fertilizers at open market prices.

(c) and (d). The changes in the prices of urea have not affected production. However, consequent on decontrol of phosphatic and potassic fertilizers, leading to increase in their prices in the open market, there was a fall in consumption of these fertilizers. This resulted in fall in production of phosphatic fertilizers. To cushion the impact of increase in the open market prices of these fertilizers, Government is giving a concession of Rs.1000/- per tonne on the sale of indigenous DAP, together with proportionate concession on indigenous complex fertilizers and single superphosphate (SSP). The concession of Rs. 1000/- per tonne is also being given on Muriate of Potash (MOP), which is wholly imported. The production of phosphatic fertilizers increased from 18.16 lakh tonnes during 1993-94 to 24.93 lakh tonnes during 1994-95, in terms of nutrients.

#### IDSMT Scheme in Tamil Nadu

3006. DR. P. VALLAL PERUMAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of towns selected for development under the Integrated Development of Small and Medium Towns (IDSMT) in Tamil Nadu during the last three years;

(b) whether the Tamil Nadu Government had submitted any urban development schemes to the Union Government during the current year;

(c) if so, the details thereof and the total project cost involved therein; and

(d) the time schedule fixed for the completion of these projects.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) During the last three years, 29 towns in Tamil Nadu State have been selected for development under the IDSMT Scheme. The list of the towns is given in the enclosed Statement.

(b) No, Sir.

(c) and (d). Does not arise.

### STATEMENT

*List of Towns Selected under the IDSMT Scheme in Tamil Nadu during the Last Three Years*

S.No.	Name of the Town	Year of Selection
1.	Bargur	1992-93
2.	Idappadi	
3.	Tenkasi	
4.	Cuddalore	
5.	Bhavani	
6.	Kamararapalayam	
7.	Kuruchi	
8.	Triruthanagal	
9.	Avinasi	1993-94
10.	Adhirampattinam	
11.	Sulur	
12.	Sathuvachari	
13.	Usilampatti	
14.	Manmadurai	
15.	Kothagiri	
16.	Thiruvallur	
17.	Ponneri	
18.	Palladam	
19.	Kangayam	1994-95
20.	Veerappanchatram	
21.	Kasipalayam	
22.	Kulithalai	
23.	Poovirunthavalli	
24.	Inam Karur	
25.	Vandavasi	
26.	Thiruchandur	
27.	Sholingar	
28.	Vaniyambadi	
29.	Kootheranallur	

### Production and Demand of Zinc and Lead

3007. SHRI K. PRADHANI : Will the Minister of MINES be pleased to state :

(a) whether the Government have made any assessment of Zinc and Lead demand in the country;

(b) if so, the annual demand of these metals during the last three years, year-wise;

(c) whether the Government are able to meet the domestic demand of these metals; and

(d) if not, the details of alternative steps taken to bridge the demand supply gap?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) to (d). The demand for Zinc and Lead projected for the years 1992-93 to 1994-95 by the Working Group on Non-Ferrous Metals for the Eighth Five Year Plan was as follows :

(figures in M.T.)

Year	Zinc	Lead
1992-93	1,82,000	1,00,000
1993-94	1,92,000	1,07,000
1994-95	2,03,000	1,15,000

The effective demand for these metals was met through the domestic Primary and Secondary producers and through imports.

### Cargo and Passengers' Vessels

3008. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Andaman and Nicobar Administration have placed orders for procurement of cargo and passengers' vessels during Seventh and Eighth plan period;

(b) if so, the details thereof;

(c) the number of vessels procured; and

(d) the present position of orders placed and pending?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (d). The information is being obtained and will be laid on the Table of the House.

### Coastal Highway

3009. SHRI HARIN PATHAK : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Government of Gujarat has submitted any plan to construct coastal highway on Gujarat sea coast;

(b) if so, the details thereof;

(c) whether the Union Government have asked for any assistance from World Bank in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (d). The Government of Gujarat has submitted proposal for obtaining World Bank Loan assistance for improvement of certain roads in Gujarat including links

to coastal highway as under :

Links to coastal Highways	length (Km)
(a) Sarigam-Munda	12
(b) Alang Link	8
(c) Gogha-Alang	38
(d) Pipavav Link	10
(e) Sutrapada Link	15
(f) Ankaleswar-Hansot	20

These are being processed for submission to the World Bank.

### **Pak Propaganda**

3010. SHRI ANNA JOSHI :  
SHRI RAJENDRA AGNIHOTRI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan is trying again and again to raise the Kashmir issue in various international fora; and

(b) if so, the steps taken/proposed to be taken to counter such propaganda of Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

(b) The Government has kept member-States of the UN informed of the true situation, including Pakistan's involvement in sponsoring terrorism across the Line of Control in Jammu and Kashmir.

### **Housing for Landless Rural Labour**

3011. SHRI SHIV SHARAN VERMA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the amount allocated and actually spent on the implementation of the scheme of housing for landless rural labour during the Seventh Plan period; and

(b) the amount allocated during the Eighth Plan period for the implementation of such schemes and to what extent it has benefited the landless labour in the country, particularly, in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

### **Diversification of HZL**

3012. SHRI KRUPASINDHU BHOI : Will the Minister of MINES be pleased to state :

(a) whether the Government propose to modernise, expand and diversify Hindustan Zinc Ltd. (HZL); and

(b) if so, the details of plan drawn up in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) and (b). Hindustan Zinc Limited, (HZL) has the following modernisation, expansion and diversification Plans :

(a) Expansion of Rampura Agucha Mine from its present capacity of 3000 tonnes per day to 4500 tonnes per day.

(b) Exploration and mining of gold deposit at Jagpura, Banswara District in Rajasthan.

(c) As part of diversification plan, HZL has proposed to enter into a Joint Venture with Bureau of Geology and Mining, (BRGM) France and Vietnam Rare and Precious Minerals Corporation, Vietnam, to exploit gold prospects in Pac Lang area of Vietnam.

[Translation]

### **Ambedkar Awas Yojana**

3013. DR. LAL BAHADUR RAWAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the locations where Janta/LIG/MIG flats have been allotted under Ambedkar Awas Yojana and the number of such flats being constructed at present; and

(b) the time by which construction of flats of various categories under the scheme are likely to be completed and allotted to the registered persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). DDA has reported that flats have been allotted in the following colonies under the Ambedkar Awas Yojana, 1989:

- |                   |                                 |
|-------------------|---------------------------------|
| 1. Kondli Gharoli | 12. Pul Pehladpur               |
| 2. Rohini         | 13. Chilla Village              |
| 3. Pitampura      | 14. Paschim Puri (Nangloi Syed) |
| 4. Hastal Village | 15. Narela                      |
| 5. Raghbir Nagar  | 16. Bindapur                    |
| 6. Vikas Puri     | 17. Jhilmil                     |
| 7. Panchsheel     | 18. Jahangirpuri                |
| 8. Ashok Vihar    | 19. Sarai Khalil                |
| 9. Jwala Heri     | 20. Dwarka (Nasirpur)           |
| 10. Dakshin Puri  | 21. Jasola                      |
| 11. Adhchini      | 22. Mayur Vihar                 |

Flats are not exclusively constructed under Ambedkar Awas Yojana, 1989 as L.I.G. and M.I.G. flats are

allotted to other registrants also. All registrants under the Janta Category of Ambedkar Awas Yojana have already been offered flats. Under the existing policy, 25% of LIG and MIG flats constructed every year, are allotted to the registrants under the Ambedkar Awas Yojana, 1989.

[English]

### Deep Sea Fishing

3014. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the deep sea fishing industry has requested the Union Government to grant some concessions in excessive berthing charges and harbour dues in Visakhapatnam;

(b) if so, the details thereof; and

(c) the steps taken by the Government to assist the deep sea fishing industry to operate profitably?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) and (b). Yes, Sir. The fishing industry at Visakhapatnam had requested for certain concessions in berth hire charges levied by Visakhapatnam Port Trust. Consequently, these rates were revised with effect from 1.7.94.

(c) Some of the assistance and incentives given to the deep sea fishing sector are indicated in the Statment attached.

### STATEMENT

#### *Assistance and Incentives Given by the Government for Deep Sea Fishing*

- (i) Augmentation of deep sea fishing fleet through judicious mix of indigenous, imported and chartered vessels.
- (ii) Provision of 33% subsidy on the cost of indigenbusly constructed deep sea fishing vessels.

- (iii) Provision of loan facility through SCICI Limited.
- (iv) Systematic and intensive survey of fishery resources in the Indian Exclusive Economic Zone.
- (v) Augmentation of harbour facilities at major and minor ports.
- (vi) Reimbursement of a part of the cost of diesel consumed by deep sea fishing vessels.
- (vii) Training of deep sea fishing operatives for manning the fishing vessels.

### Guidelines to SEBs

3015. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of POWER be pleased to state :

(a) whether the Union Government have given any directions/guidelines to State Governments for signing of memorandum of understanding with private power companies;

(b) if so, the details of the power companies which have entered into MOUs with the State Electricity Boards/ State Governments, State-wise; and

(c) the estimated power to be generated and the cost of the Projects, project-wise to be set up under these agreements?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Competitive bidding for soliciting private power projects has been made mandatory through instructions issued in January, 1995 to the State Governments. As per the instructions, the Central Electricity Authority would not entertain any proposal in future which comes through Memorandum of Understanding (MOU) route.

(b) and (c). As per the information received from the State Governments/Powergrid Corporation of India Limited/Energy Management Centre 123 MOUs have so far been entered into by Power Companies. The details are given in the Statement enclosed.

### STATEMENT

S. NO.	NAME OF PROJECT	CAPACITY (MW)	PROV. COST (RS. CRS.)	TYPE	MOU DATE	NAME OF COMPANY
1	2	3	4	5	6	7
<b>ANDHRA PRADESH</b>						
1.	BHOOPALAPALLY	120 MW	420.000	COAL	18/02/95	LEWIS STANLEY ASSOCIATES INC.
2.	CUDDAPAH	420 MW	1470.000	COAL	18/02/95	LEWIS STANLEY ASSOCIATES INC.
3.	EAST GODAVARI	100 MW	350.000	FURNACEOIL	18/02/95	RAYALASEEMA PETRO CHEMICALS LTD.
4.	GODAVARI	208 MW	748.430	GAS/NAPHTHA	07/09/92	SPECTRUM TECH, USA/JAYA FOODS AND NTPC
5.	GOPALPALLY	250 MW	875.000	COAL	18/02/95	ORIENT PAPER AND INDUSTRIES

1	2	3	4	5	6	7
6.	HYDERABAD	200 MW	700.000	FURNACE OIL	18/02/95	BALAJI HOTEL AND ENTERPRISES LTD.
7.	HYDERABAD	200 MW	700.000	LSHS	18/02/95	G.M.R. VASAVI INDUSTRIES LTD
8.	HYDERABAD	700 MW	2450.000	C/N/D/GAS	18/02/95	M/s RPG INDUSTRIES LTD.
9.	HYDERABAD	200 MW	700.000	FURNACE OIL	18/02/95	BALAJI DISTILLERIES LTD.
10.	HYDERABAD	200 MW	700.000	FURNACE OIL	18/02/95	BALAJI BIOTECH LTD.
11.	JEGURUPADU GBPP	235 MW	827.000	GAS/NAPHTHA	16/03/92	GVK INDUSTRIES LTD., USA
12.	KAKINADA	660 MW	2310.000	NAPHTHA	18/02/95	M/s KUMAR'S POWER
13.	KAKINADA	250 MW	875.000	C/N/D/GAS	18/02/95	M/s ADVANCED RADIO MASTS
14.	KAKINADAPORT	1000 MW	3500.000	COAL	18/02/95	M/s HADOSUM PTY. LTD.
15.	KALINGAPATNAM	120 MW	420.000	COAL	18/02/95	M/s KRISHNA GODAVARI BASIN POWER UTILITIES LTD.
16.	KARIMNAGAR	120 MW	420.000	COAL	18/02/95	LEVIS STANLEY ASSOCIATES INC.
17.	MACHILIPATNAM	500 MW	1750.000	C/N/D/GAS	18/02/95	ANAGRAM FINANCES LTD.
18.	MANUGURU	1000 MW	3500.000	COAL	18/02/95	SANGHI GROUP OF INDUSTRIES
19.	MANUGURU	500 MW	1750.000	LSHS	18/02/95	SRI SIVA POWER LTD.
20.	NELLORE	530 MW	1855.000	COAL	18/02/95	GSX INTERNATIONAL GROUP INC. HOUSTEN, USA
21.	NIZAMABAD	200 MW	700.000	COAL	18/02/95	M/s RICHIMAN SILKS LTD.
22.	RAMAGUNDAM	500 MW	1750.000	C/N/D/GAS	18/02/95	M/s ADVANCED RADIO MASTS
23.	RANIGUNTA	200 MW	700.000	FURNACE OIL	18/02/95	BALAJI INDUSTRIAL CORPORATION LTD.
24.	SIMHADRI	1000 MW	3500.000	COAL	18/02/95	NAGARJUNA FERTILIZERS AND CHEMICALS LTD.
25.	TWIN GITIES	250 MW	875.000	COAL	18/02/95	M/s RICHIMEN SILKS LTD.
26.	VISAKHAPATNAM	650 MW	2275.000	NAPHTHA/GAS	18/02/95	ESSAR INVESTMENTS LTD.
27.	VISAKHAPATNAM	500 MW	1750.000	COAL	18/02/95	SHRI SIVA PRIYA POWER LTD.
28.	VISAKHAPATNAM	500 MW	1750.000	C/N/D/GAS	18/02/95	M/s AMTRES APPLIANCES
29.	VISHAKHAPATNAM	2x500 MW	5818.000	COAL	17/07/92	ASHOK LEYLAND AND NATIONAL POWER U.K.
30.	VIZIANAGARAM	220 MW	770.000	NAPHTHA	18/02/95	PAN POWER CORPORATION
31.	WADAPALLY	120 MW	420.000	COAL	18/02/95	M/s KRISHNA GODAVARI BASIN POWER UTILITIES LTD.
TOTAL		31	12653.00	46628.430		

**ARUNACHAL PRADESH**

32.	KAMENG HEP	600 MW	1800.000	HYDEL	06/03/93	INTER CORP. INDUSTRIES LTD./ SNOWY MOUNTAIN ENGG. LTD.
33.	KHARSANG GBPP	48 MW	223.000	GAS	06/03/93	INTER CORP./SNOWY MOUNTAIN ENGG. AUSTRALIA

TOTAL		2	648.00	2023.000		
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1	2	3	4	5	6	7
<b>ASSAM</b>						
34.	ADAMTILLA OPEN CYCLE	15 MW	52.500	GAS	03/09/93	DLF POWER COMPANY LTD.
35.	ANGURI GBPP	280 MW	1280.000	GAS	10/06/93	ASSAM POWER PARTNERS NORTH-ERN ENGG. INC. USA/AGRA INDIA
36.	BASHKANDI OPEN CYCLE	22.50 MW	78.750	GAS	03/09/93	DLF POWER COMPANY LTD.
37.	KARBI LANGPI HEP	2x50 MW	284.300	HYDEL	06/03/93	M/s BHARAT HYDERO POWER CORPORATION LIMITED.
38.	NAMRUP TPS EXT.	90 MW	315.000		15/02/95	M/s WILLIAMSON MAGOR
	TOTAL	5	507.50	2010.550		
<b>GUJARAT</b>						
39.	MANGROL TPS	250 MW	1082.810	LIGNITE	15/09/94	GUJARAT INDUSTRIES POWER COMPANY LTD., BARODA
40.	PAGUTHAN GBPP	655 MW	2298.140	GAS	12/05/94	GUJARAT TORENT ENERGY CORPN. LTD./SIEMENS, GERMAN
	TOTAL	2	905.00	3380.950		
<b>HARYANA</b>						
41.	YAMUNA NAGAR TPS	2x350 MW	3500.000	COAL	05/04/94	EISEBERG GROUP OF CO., ISRAEL.
	TOTAL	1	700.00	3500.000		
<b>HIMACHAL PRADESH</b>						
42.	ALLAIN-DUHANDAN	192 MW	672.000	HYDEL	28/08/93	RAJASTHAN SPINNING & WEAVING MILLS LTD.
43.	BASPA	300 MW	867.700	HYDEL	23/11/92	JAI PRAKASH INDUSTRIES LTD.
44.	DHAMWARI HEP	70 MW	272.000	HYDEL	28/08/93	HARZA ENGINEERING COMPANY, U.S.A.
45.	HIBRA HEP	231 MW	708.500	HYDEL	28/08/93	HARZA ENGINEERING COMPANY, U.S.A.
46.	KARCHAM WANGTOO	900 MW	3150.000	HYDEL	25/03/93	JAI PRAKASH INDUSTRIES LTD.
47.	MALANA HEP	86 MW	371.000	HYDEL	28/08/93	RAJASTHAN SPINNING & WEAVING MILLS LTD.
48.	NEOGAL HEP	12 MW	42.000	HYDEL	28/08/93	OM POWER CORPORATION, NEW DELHI.
49.	UHL - III HEP	2x50 MW	699.590	HYDEL	10/02/92	BALLARPUR INDUSTRIES LTD., DELHI.
	TOTAL	8	189.00	6782.790		

1	2	3	4	5	6	7
<b>KARNATAKA</b>						
50.	ALMATTI DAM	600 MW	1900.000	HYDEL	26/07/92	ASIA POWER COMPANY LTD. (TAPTO) USA, KPC.
51.	CHUNCHANAKATTE	15 MW	52.500	HYDEL	19/04/93	M/s GRAPHITE INDIA LIMITED
52.	HOSPET TPS	2x250 MW	2240.000	COAL	30/07/92	HOKE INTER CONTINENTAL LIMITED, U.S.A.
53.	JBTC CO.	2x120 MW	838.900	GAS/COAL	09/12/94	JINDAL GROUP/TRACTBEL, BELGIUM.
54.	KUMARADHARA	48 MW	168.000	HYDEL	03/09/94	M/s BHORUKA POWER CORPORATION LIMITED.
55.	MANGALORE TPS	4X250 MW	5088.000	COAL	30/07/92	COGENTRIX INC. USA
56.	NAGARJUNA	2X500 MW	4000.000	COAL	27/01/94	JESCO (NAGARJUNA GROUP)
57.	RAICHUR ST. V AND VI	2X250 MW	1750.000	COAL	28/07/92	PUBLIC POWER INT. INC., (NORTH EAST ENERGY), USA
58.	TUNGA ANECUT	20 MW	70.000	HYDEL	30/04/93	M/s DANDELI STEEL & FERRO ALLOYS LIMITED.
59.	VARAHI IDPH	15 MW	52.500	HYDEL	20/10/94	M/s BHORUKA POWER CORPORATION LIMITED.
TOTAL		10	3938.00	16159.900		
<b>KERALA</b>						
60.	ANAKKAYAM HEP	8 MW	36.000	HYDEL	29/09/92	IDEAL PROJECT & SERVICES (P) LTD.
61.	BOOTHATHANKETTU	16 MW	56.000	HYDEL	07/08/92	SILCAL METALURGIC (P) LTD.
62.	CHATHANKOTTUN ADA-II	7 MW	22.010	HYDEL	29/09/92	IDEAL PROJECT & SERVICES (P) LTD.
63.	CHEMBUKKADAVU-II	7 MW	22.290	HYDEL	29/09/92	IDEAL PROJECTS & SERVICES (P) LTD.
64.	KARIKKAYAM HEP	12 MW	42.000	HYDEL	21/11/92	TRAVANCORE ELECTRO CHEMICAL INDUS. LTD.
65.	KUTHUNGAL HEP	20 MW	70.000	HYDEL	24/08/92	INDSIL ELECTOSAEETS LTD.
66.	PALCHURAM HEP	3.50 MW	12.280	HYDEL	29/09/92	IDEAL PROJECTS & SERVICES (P) LTD.
67.	THRIKKARIPUR TPP	2x210 MW	1470.000	COAL	10/01/94	BPL GROUP
68.	ULLUNKAL HEP	6 MW	21.000	HYDEL	21/11/92	TRAVANCORE ELECTRIC CHEMICAL IND. LTD.
69.	VILANGAD HEP	7 MW	24.960	HYDEL	29/09/92	IDEAL PROJECT & INDUSTRIES (P) LTD.
70.	WESTERN KALLAR HEP	5 MW	14.240	HYDEL	29/09/92	IDEAL PROJECTS & SERVICES (P) LTD.
TOTAL		11	511.50	1790.780		

1	2	3	4	5	6	7
<b>MAHARASHTRA</b>						
71.	BHADRAWATI TPS	2x536 MW	5187.000	COAL	18/06/93	ISPAT ALLOYS LTD./ECGD, UK/EDF FRANCE.
72.	DABHOL CCGT (LNG)	2015 MW (695-PH)	9051.270	LNG	26/06/92	ENRON DEV. CORPN., GE & BECHTEL, USA.
73.	KHAPERKHEDA TPS U-5&6	2x210 MW	353.000	COAL	28/01/93	ARANCO LINE SHIPPING CO., MALTA/SINGAPORE.
TOTAL		3	3507.00	14591.270		
<b>MADHYA PRADESH</b>						
74.	BINA TPS	1000 MW	4000.000	COAL	29/10/94	GRASIM IND. LTD.
75.	BIRSINGHPUR TPS	500 MW	2000.000	COAL	26/10/94	HOUSTON IND. ENERGY INDIA INC., GUJRAT AMBUJA CEMENT
76.	DUAL FUEL NAPHTHA BASED	330 MW	1280.000	GAS	12/10/94	ESSAR INV. LTD. BOMBAY
77.	GWALIOR (DIESEL) PP	120.00 MW	420.000	DIESEL	11/11/94	WARTSILA DIESEL FINIAND
78.	KORBA EAST TPS	2x250 MW	875.000	COAL	07/10/94	DAEWOD CORPORATION SOUTH KOREA
79.	KORBA WEST EXTN.	2x250 MW	1600.000	COAL	28/07/93	M/s MUKAND LTD.
80.	KORBA WEST TPS	2x250 MW	1687.000	COAL	21/01/95	RPG INDUSTRIES LTD.
81.	MAHESHWAR HEP	10x40 MW	1073.000	HYDEL	28/07/93	M/s S. KUMARS/BECHTEL U.S.A.
82.	PENCH TPS	500 MW	1500.000	COAL	16/06/94	SOROS FUND MANAGEMENT USA
83.	RAIGARH TPS	1000 MW	4000.000	COAL	21/10/94	JINDAL STRIPS PVT. LTD.
84.	RATLAM	120 MW	420.000	DIESEL	24/12/94	M/s G V.K. POWER LIMITED
85.	TAWA HEP (CAPTIVE)	12 MW	65.000	HYDEL	01/11/92	HEG LTD.
TOTAL		12	5402.00	18920.000		
<b>ORISSA</b>						
86.	BOMLAI TPS	2x250 MW	1750.000	COAL	02/04/94	GALAXY POWER CO., USA & INDECK OF CHICAGO
87.	CHIPULIMA B	200 MW	700.000	HYDEL	16/09/94	M/s J.K. CORPN. LTD, NEW DELHI.
88.	DUBURI TPS	500 MW	1750.000	COAL	25/01/92	KALINGA POWER CORPORATION (NE POWER, USA)
89.	DURGAPUR	2x250 MW	1750.000	COAL	01/11/94	J.K. CORPORATION LTD.,
90.	HIRAKUD-B	208 MW	1914.000	HYDEL	16/09/93	M/s J.K. CORPN. LTD., NEW DELHI.
91.	IB VALLEY TPS	420 MW	1993.630	COAL	09/12/92	AES CORPORATION, USA
92.	JALAPUT TOE	3x6 MW	63.000	HYDEL	07/11/94	ORISSA POWER CORPORATION
93.	LAPANGA TPS	500 MW	1750.000	COAL	25/10/94	PIONEER & PANDA ENGINEERING, USA-SAMPLI (P) LAPANGA
94.	NARAJ TPS	2x250 MW	1750.000	COAL	08/10/94	ORISSA POWER GEN. CORPN. & M/s INDIA POWER PARTNERS
TOTAL		9	3346.00	13420.630		

1	2	3	4	5	6	7
<b>RAJASTHAN</b>						
95	DHOLPUR	2x350 MW	2958.000	COAL	17/02/94	M/s R.P.G. ENTERPRISES
	TOTAL	1	700.00	2958.000		
<b>TAMIL NADU</b>						
96.	CUDDALORE TPS	2x660 MW	5664.000	COAL	05/12/92	INTERNATIONAL CONTRACTING & MKT.,/EG, USA
97.	GUMMIDE POONDI	500 MW	1750.000	COAL	25/10/94	VIDEOCON INTERNATIONAL
98.	JAYAMKONDAM LIGNITE PP	3x500 MW	5250.000	LIGNITE	27/08/93	MCNALLY BHARAT ENGG. CO. LTD., AND TIDCO, J.V.
99.	NORTH MADRAS II	2x500 MW	3500.000	COAL	25/10/94	M/s VIDEOCON INTERNATIONAL LTD., BOMBAY
100.	NORTH MADRAS T.P.P. III	500 MW	1750.000	COAL	25/10/94	M/s PRO-MAJESTIC SDN., BHD, MALASIA
101.	PILLAI PERU NAI NAILLUR	300 MW	1235.820	GAS-NAPTHA	09/12/92	DYNA.VISION OF REDDY GROUP/J. MAKOWSKI, USA
102.	SAMAYANALLUR D.E.P.P.	100 MW	384.000	DIESEL	16/09/94	BALAJI GROUP
103.	ZERO UNIT (NIC)	250 MW	1325.110	LIGNITE	31/08/92	ST. POWER SYSTEMS INC. USA
	TOTAL	8	5470.00	20858.930		
<b>UTTAR PRADESH</b>						
104.	ALIGARH POWER PROJECT	100 MW	350.000	DIESEL	04/02/95	M/s UNISON POWER LTD.
105.	CHANDAUSI POWER PORJECT	100 MW	350.000	DIESEL	04/02/95	M/s INDIA POWER PARTNERS PVT. LTD.
106.	GAJRAULA POWER PROJECT	100 MW	350.000	DIESEL	04/02/95	M/s RPG INDUSTRIES
107.	GREATER NOIDA POWER PROJECT.	100 MW	350.000	DIESEL	04/02/95	UNDER BIDDING
108.	JAWAHARPUR TPS	800 MW	2896.000	COAL	17/11/93	PACIFIC ELECTRIC POWER DEV. CORPN. CANADA
109.	KOSI KALA POWER PROJECT	60 MW	210.000	DIESEL	30/01/95	M/s DSM LTD.
110.	MUZAFFARNAGAR POWER PROJECT	100 MW	350.000	DIESEL	04/02/95	M/s SUBHASH MARKETING & PROJECTS LTD.
111.	PANKI POWER PROJECT	100 MW	350.000	DIESEL	30/01/95	M/s DALMIA BROS. PVT. LTD.
112.	ROSA TPS	2x250+ 1x250 MW	2587.470	COAL	17/11/93	INDO-GULF FERTILIZERS & CHEMICALS INDIA & POWER GEN.
113.	SAHIBABAD POWER PROJECT.	100 MW	350.000	DIESEL	04/02/95	M/s MODI MIRRLESS BLACK STONE LTD.
114	SIKERNDRABAD POWER PROJECT	100 MW	350.000	DIESEL	30/01/95	M/s DALMIA BROS. PVT. LTD.

1	2	3	4	5	6	7
115.	SRINAGAR HEP	330 MW	1634.000	HYDEL	27/08/94	M/s DUNCAN AGRO IND. LTD.
116.	VISHNU PRAYAG HEP	4x100 MW	868.000	HYDEL	14/10/92	JAIPRAKASH INDUSTRIES LTD.
TOTAL		13	3140.00	10995.470		
<b>WEST BENGAL</b>						
117.	BAKRESWAR TPS	420 MW	1860.000	COAL	21/09/93	DCL KULJIAN CORPN. CMS, GENERATION, USA & WBPDC
118.	BALAGARH TPS	2x250 MW	2235.000	COAL	01/01/93	BALAGARH POWER CO. LTD. (CESC/ ADB/TFC)
119.	DANKUNI	20 MW	70.000	GAS	01/01/93	SPECTRUM TECHNOLOGY, USA
120.	GOURIPORE TPS	2x75 MW	750.000	COAL	20/05/94	BTS, TES, USA, BHEL, WBSEB
121.	SAGARDIGHI TPS	2x500 MW	4960.000	COAL	21/09/92	DCL KULJIAN CORPN. CMS GENERATION, USA & WBPDC
TOTAL		5	2090.00	9875.000		
122.	GROUP OF POWER PROJECT	1000 MW	35000.000	COAL	22/09/94	CONSOLIDATED ELECTRIC POWER ASIA LTD. HONG KONG
TOTAL		1	10000.00	35000.000		
123.	ENERGY EFFICIENCY CEN.	200 MW	700.000	B-MAS/NATH	13/02/95	M/s JMC DEVELOPMENT, USA/ APOLLO HOSPITALS
TOTAL		1	200.00	700.000		
<b>G. TOTAL</b>		<b>123</b>	<b>55609.00</b>	<b>209595.700</b>		

### Cost Over-run in Power Sector

3016. SHRI JAGMEET SINGH BRAR : Will the Minister of POWER be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "concern over power units cost over-runs" reported in the 'Times of India' dated February 3, 1995;

(b) whether a number of projects under construction are lagging being by more than seven years from their original schedule for completion;

(c) whether the cost of construction has also increased;

(d) the details and the number of power projects, which were under construction in December, 1994 and the reasons for delay in their completion with percentage of increase in the cost; and

(e) the steps proposed to be taken to avoid delays in future?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (d). There have been time and cost over-runs in some of the Central Sector power projects including

those referred to in the news-item. Time over-runs in implementation of power projects are due to delay in land acquisition, rehabilitation problems, funds constraints, delay in supply of equipments by contractors, geological surprises in case of hydel projects and change in the scope of work. Increase in construction of cost is due to escalation in the cost of inputs like steel, POL, cost of equipment and labour, exchange rate variations, hike in tax and duties, increase in interest during construction (IDC) as well as time overruns. Details of power projects which were under construction in December, 1994 and are lagging behind their original commissioning schedule are given in the Statement enclosed.

(e) All out efforts are being made by the Government/concerned executing agencies to arrest the time overruns which ultimately lead to cost overruns. Close monitoring of the implementation of power projects like visits to project sites, review meetings with project authorities and major equipment suppliers are being done at the highest level so as to identify bottlenecks and take suitable remedial measures to expedite timely completion of projects. To ensure the availability of necessary funds in time and to avoid time

overruns, the following measures have been taken by the Government:

- (i) Making provisions for advance action for thermal as well as hydel projects and adopting two stage clearance.
- (ii) Introduction of incentives/disincentives for timely completion of works by contractors.

(iii) Exemption from PIB clearance for projects costing upto Rs. 50 crores.

- (iv) Land acquisition after first stage clearance.
- (v) Strengthening of Contract and Project Management.

#### STATEMENT

S. No.	Name of the Project	Date of Sanction	Original cost (Rs. in Crores)	Revised Cost/ % of increase of Cost Overrun	Date of Commissioning original	Revised/ Anticipated
1.	Doyang HE Project 3x25 MW, Nagaland (NEEPCO)	March, 1975	56.77	243.32 (Oct., 1991) (329%)	6/92	7/97
2.	Ranganadi HE Project Arunachal Pradesh 3x135 MW (NEEPCO)	April, 1987	312.78	774.11 (148%)	8/94	7/97
3.	Assam Gas Based Power Project, Kathalguri, 291 MW (NEEPCO)	Nov., 1987	203.17	895.77 (May, 1992) (341%)	3/92	3/96
4.	Nathpa Jhakri HE Project, 1500 MW Himachal Pradesh (NJPC)	April, 1989	1678.02	4337.95 (March, 1993) (159%)	4/96	12/98
5.	Dulhasti HE Project 390 MW, J and K (NHPC)	July, 1989	1262.97	2496.36 (Oct., 1994) (98%)	7/94	7/98
6.	Salal HE Project St. II 3x115 MW J and K (NHPC)	March, 1989	210.62	305.20 (Oct., 1994) (45%)	9/93	12/95
7.	Uri HE Project 4x120 MW J and K (NHPC)	June, 1989	1632.62	3043.46 (Oct., 1993) (86%)	11/95	5/97
8.	Rangit HE Project 3x20 MW Sikkim (NHPC)	April, 1990	163.49	287.31 (Jan., 1994) (76%)	9/95	3/97
9.	Mejia TPP 3x210 MW DVC	March, 1986	566.00	1861.44 (March, 1994) (229%)	9/92	12/96
10.	Panchet Hydel Unit-II 40 MW DVC	Jan., 1978	16.02	76.04 (Dec., 1994) (375%)	10/82	6/96
11.	Bokaro 'B' St. II 2x210 MW DVC	July, 1981	186.93	351.34 (March, 1992) (88%)	10/85	6/95
12.	Kahalgaoon STPP-I (4x210 MW) (NTPC)	June, 1992	884.16	2141.91 (Jan., 1995) (142.25%)	9/93	6/96
13.	Talcher STPP (2x500 MW) (NTPC)	Nov., 1988	1404.04	2592.18 (April, '94) (84.62%)	4/95	11/95
14.	Gandhar (657 MW) (NTPC)	Feb., 1992	1656.30	2500.00 (Feb., '94) (50.94%)	9/95	94-95

[Translation]

### Extradition Treaty

3017. DR. AMRITLAL KALIDAS PATEL :  
SHRI RAM KAPSE :  
SHRI DATTA MEGHE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have entered into extradition agreements with various countries regarding reciprocal arrangements of handing over criminals and terrorists taking shelter in those countries and to check illegal trading of narcotics;

(b) if so, the details thereof country-wise;

(c) the steps being taken to conclude such agreements with other countries, country-wise; and

(d) the number of criminals received by the Government and handed over to various countries during the last 3 years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir.

(b) We have entered into extradition treaties with Bhutan, Belgium, Canada, Nepal, Netherlands, Uganda UK and USA. These treaties provide for the extradition of persons who are accused or convicted of an extraditable offence committed in the territory of one contracting Party and are found in the territory of other contracting Party. The action under these extradition treaties is subject to due process of law, human rights, safeguards against persecution and other fundamental principles like double criminality. In addition to these normal features, the extradition treaties with the United Kingdom and Canada, which are the most recent ones, also provide for the extradition of persons disallowing the plea of political offence in respect of a number of serious crimes; assumption of jurisdiction in respect of serious offences even if they are committed outside the territory of the State; possibility of extradition of a person situated within the State but who committed crimes through agents in the affected State.

(c) At present efforts are being made by the Government to conclude extradition treaties with Hong Kong, Federal Republic of Germany, UAE, France and a new extradition treaty with USA.

(d) The number of criminals received by the Government during the last three years is nil. The number of criminals handed over to various countries during the last three years is one.

### Mining in Madhya Pradesh

3018. SHRI SURAJBHANU SOLANKI : Will the Minister of MINES be pleased to state:

(a) whether the Government propose to set up a public sector undertakings for exploitation and utilisation of mineral resources in Madhya Pradesh, particularly, in the tribal areas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

### New Passport Offices in Kerla

3019. SHRI N. KODIKUNNIL SURESH : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to open new passport offices in Kerla during 1995-96; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b), At present, there are three Passport Offices in Kerla at Trivandrum, Cochin and Kozhikode. There are no plans to open more Passport Offices in Kerla in 1995-96

[Translation]

### Metalled Roads in Maharashtra

3020. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether a major portion of National Highways in Maharashtra is not having metalled roads;

(b) if so, whether any survey has been conducted in this regard;

(c) if so, the outcome thereof; and

(d) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) to (d). Do not arise.

[English]

### Mushroom Processing by Tribals

3021. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have accorded approval to the proposal regarding assistance for the development of infrastructural facilities for mushroom processing by the tribals;

(b) if so, the details thereof; and

(c) the efforts made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (c). Ministry of Food Processing Industries is implementing a plan scheme which seeks to provide assistance for setting up of Compost Pasteurisation facilities; Spawn Lab; and facilities for processing of mushrooms. Since 1991-92, Ministry of Food Processing Industries has provided assistance to the organisations in Andhra Pradesh, Bihar, Nagaland, Mizoram and Madhya Pradesh for the development of infrastructural facilities for mushroom processing by tribals of the area, the details of which are as under.

S. No.	Name of the State	Year and Amount released (Rs. in lakhs)			
		1991-92	1992-93	1993-94	1994-95
1.	Andhra Pradesh	34.297	-	-	-
2.	Bihar	4.650	-	-	6.180
3.	Madhya Pradesh	-	-	5.900	-
4.	Mizoram	-	29.800	-	-
5.	Nagaland	-	6.000	-	22.650

### F.P.I. in Maharashtra

3022. SHRI PRAKASH V. PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have any proposal in Maharashtra for setting up of Food Processing Industries;

(b) if so, the details with locations and the projected capacity of production of various items;

(c) whether the employment aspect has also been taken into consideration; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (d). Ministry of Food Processing Industries does not set up food processing units in any

State, directly. However, as per information available during the post liberalisation period, upto February, 1995, 434 Industrial Entrepreneurs Memoranda, envisaging an investment of Rs. 8973 crores approximately, and employment of 70671 persons have been filed for establishing processed units in the State of Maharashtra. Apart from these, approvals have been granted to 113 proposals for 100% Export Oriented Units/Joint Ventures/Foreign Collaborations/Industrial Licence etc. envisaging an investment of Rs. 1337 crores including a Foreign investment of Rs. 314 crores in the State of Maharashtra.

[Translation]

### Bypasses in U.P.

3023. SHRI HARIKEWAL PRASAD :  
SHRI ARJUN SINGH YADAV :  
SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the bypasses proposed to be constructed in Uttar Pradesh indicating the details of those under construction at present;

(b) the funds earmarked for this purpose; and

(c) the time schedule fixed for completion of each bypass?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) (i) The following bypasses in Uttar Pradesh are included in the 8th Five Year Plan:

S. No.	NH No.	Name of Bypass	Remarks
1.	NH-24	Shahjahanpur Bypass	Sanctioned.
2.	NH-28	Faizabad Bypass (Phase-II)	Sanctioned.
3.	NH-24	Hapur Bypass	Proposed under loan assistance from OECF, Japan. Detailed Report under preparation.
4.	NH-24	Moradabad Bypass	Included in the Schemes proposed for Private-sector participation.
5.	NH-2	Etawah Bypass (Phase-II)	Accorded low priority due to paucity of funds.
6.	NH-28	Basti Bypass (Phase-II)	Accorded low priority due to paucity of funds.



(ii) Details of bypasses under construction:

S. No.	NH No.	Name of bypass	Target date of completion
1.	NH-2	Fatehpur bypass	3/96
2.	NH-2	Varanasi bypass	12/96
3.	NH-24	Sitapur bypass	3/97
4.	NH-24	Shahjahanpur bypass	3/98
5.	NH-26	Lalitpur bypass	12/96
6.	NH-28	Faizabad bypass (Phase-II)	3/98

(b) Funds are earmarked/allotted to the State Government as a whole and not workwise. A sum of Rs. 84.56 crores was allotted during the year 1994-95 for National Highway (Original) works and externally-aided projects in Uttar Pradesh.

(c) Target dates of completion of bypasses under construction have been given in para (a) (ii) above, subject to the availability of funds. It is too early to indicate the time schedule for completion of those bypasses which have not been sanctioned.

[English]

#### Private Contract Entered by SAIL

3024. SHRI PRABHU DAYAL KATHERIA : Will the Minister of STEEL be pleased to state :

(a) whether SAIL propose to undertake research contract for private sector steel companies in India and abroad; and

(b) if so, the present estimated potential thereof and the projected earnings expected therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) SAIL's Research and Development Centre for Iron and Steel (RDCIS) is already undertaking contract research assignments apart from providing consultancy services to private sector. The Centre is also planning to undertake contract research assignments from abroad to a limited extent, after fulfilling the in-house requirements of SAIL.

(b) Potential exists in the areas of Iron and Steel making, refractories, value added products, environment and software development. The expected earnings will however depend on the responses.

#### Share Capital of SEBs

3025. SHRI SURENDRA PAL PATHAK : Will the Minister of Power be pleased to state :

(a) whether State Electricity Boards do not have any share capital and are functioning with loans only;

(b) if so, how the Electricity Boards would make the payment at the rate of 16% to the multinational and private companies in the event of foreign companies entering into the power sector;

(c) whether the Government have any proposal to make the tenders competitive for generation of power projected and for keeping the rates of electricity charges under control with a view to provide equal facilities to both public and private sector;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) As per the information available, out of the 17 State Electricity Boards (SEBs), only 78 SEBs are having equity capital alongwith the loan capital and others SEBs are having loan capital only.

(b) The tariff notification under the private power policy *inter alia*, provides for computation of 16% return on equity as part of the fixed cost of the tariff for sale of power by the generating company to the State Electricity Boards at 68.5% PLF. Accordingly, the tariff would include the payment obligations to be paid by the SEBs to the generating companies.

(c) and (d). Government of India have circulated guidelines on 18.1.1995 to all the State Governments that all future power projects should come through the process of competitive bidding.

(e) Does not arise in view of (c) and (d) above.

#### Prices of Life Saving Drugs

3026. SHRI HARISH NARAYAN PRABHU ZANTYE:  
SHRI SANDIPAN BHAGWAN THORAT :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to further reduce the prices of Refampicin and other life-saving drugs;

(b) if so, the details of action taken thereon;

(c) whether the Government have received any representation in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b). prices of bulk drugs, which are under price control are fixed/revised and notified, from time to time, in

accordance with the provisions of Drug Prices Control Order, 1995. It is an on-going process.

- (c) No Sir.
- (d) Does not arise.

#### Issue of Visas to Pak Nationals

3027. SHRI SYED SHAHABUDDIN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the average monthly number of visas issued to Pakistani nationals by our High Commission in Islamabad before and after the closure of the Consulate General in Karachi;

(b) the number of applications pending in the High Commission and the Consulate General of India as on April 1, 1994 and in the High Commission on April 1, 1994 and April 1, 1995;

(c) whether there have been negotiations between the two Governments for the re-opening of the Pakistani Consulate General in Bombay and the India Consulate General in Karachi on mutually acceptable terms; and

(d) whether the Government are aware of the inconvenience and hardship caused to Indian nationals seeing Pakistani visa because of the long delay and whether this matter has been taken up with the Government of Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The visas issued to Pak nationals by our Mission in Islamabad in the period prior to the closure of the Consulate General of India in Karachi in December, 1994 totalled 1600 on an average per month. This figure has since increased by approximately 65 per cent. The figure for the month of March, 1995 stood at 2679 number of visas.

(b) Our Mission in Islamabad and the erstwhile Consulate General of India in Karachi have consistently followed a visa regime whereby all visa applications are processed and visas granted on the same day that the visa requests are received. Therefore, the question of any arrears during the periods under reference does not arise.

(c) Government have urged Pakistan to reconsider the unilateral closure of its Consulate in Bombay and its decision to close down the Indian Consulate General in Karachi. However, Pakistan did not respond favourably.

(d) Pakistan, unfortunately, has in place a highly restrictive visa regime for Indian nationals, which involves pre-verification of visa applications by Indian nationals on a case-by-case basis. According to information available, Pakistan's negative approach in this regard is causing severe hardships and inconvenience to Indian national desirous of visiting Pakistan.

Government have repeatedly called upon Pakistan to abide by the India-Pakistan Visa Agreement of 1974 which commits the two countries to provide for easy travel between India and Pakistan. We have, on several occasions, specifically proposed that the Sub-commission IV of the Indo-Pak Joint Commission, which deals with visa-related matters, be immediately reconvened. Pakistan has not responded positively to these constructive suggestions.

#### Sanction of Works in Andhra Pradesh

3028. SHRI D. VENKATESWARA RAO : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Union Government have not released funds to Andhra Pradesh for 19 schemes under Central Road Fund;

(b) if so, the details thereof; and

(c) the time by which the amount is likely to be released?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c). Funds from the Central Road Fund are allocated by the Central Government to the State Governments including the State of Andhra Pradesh on a year to year basis as a block grant. These funds are not allocated scheme-wise. During the year 1994-95, an amount of Rs. 600.00 lakhs was allocated out of the Central Road Fund to the State of Andhra Pradesh.

#### Power Supply in N.E. Region

3029. SHRI UDDHAB BARMAN : Will the Minister of Power be pleased to state :

(a) whether on the basis of an electric power survey by Central Electricity Authority (CEA) (12 EPS of 1985), it was proposed in 1985, to set up some mega power projects in North Eastern region for generation of cheap power for use in agriculture;

(b) if so, the details thereof and the action taken so far to implement the above proposal;

(c) if not, whether his Ministry propose to take alternative measures to generate/procure electricity at cheaper rates for North Eastern Region; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b). No, Sir.

(c) and (d). To augment the power supply position, the following power projects are being executed in the North Eastern Region;

S. No.	Name of the Project	Capacity (MW)	State	Sector
1.	Amguri CCGT	8x30 GT +4x30 ST	Assam	State
2.	Kathalguri CCGT Unit - 4-6	3x33.5	Assam	Central
3.	Kathalguri ST Unit - 1-3	3x30	Assam	Central
4.	Kapili Ext.	2x50	Assam	Central
5.	Lower Borpani (Hydro)	2x50	Assam	Joint
6.	Dhansiri (Hydro)	5x3x1.33	Assam	State
7.	Dalaima (Hydro)	3x2	Assam	State
8.	Rokhia GT Unit-1,2	2x8	Tripura	Central
9.	Doyang H.E.	3x25	Nagaland	Central
10.	Likim-Ro (hydro)	3x8	Nagaland	State
11.	Ranganadi H.E. St.-I	3x135	Arunachal Pradesh	Central
12.	Nuranang (Hydro)	3x2	Arunachal Pradesh	State
13.	Serlui B (Hydro)	2x4.5	Mizoram	State

Additional Power is being supplied to the North Eastern Region from the Eastern Region, both during the peak and off-peak hours.

#### Concession Scheme for Fertilizers

3030. PROF. SAVITHRI LAKSHMANAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have received any representation from the State Government of Kerala for the extension of concessional schemes on phosphatic and potassic fertilizers to mixture manufactures;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c). The scheme of special concessions on decontrolled phosphatic and potassic fertilizers pertains to the Ministry of Agriculture. The said Ministry has reported that a letter in this regard was received from Government of Kerala, requesting for supply of urea, phosphatic and potassic fertilizers to the fertilizer mixing units, as applicable to direct sales. A reply was sent to the

Government of Kerala in January, 1995 that under the present scheme, this facility could not be extended to the fertilizer mixing units.

#### Bharat Gold Mines

3031. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of MINES be pleased to state :

(a) whether the Government have proposed any package for the revival of Bharat Gold Mines at Kolar in Karnataka;

(b) if so, the details thereof;

(c) whether the Government propose to privatise mining activities in the Bharat Gold Mines;

(d) if so, the details thereof;

(e) whether the Government have deputed any expert committee to look into the reasons for the heavy losses incurred by the Bharat Gold Mines;

(f) if so, the details thereof;

(g) whether the Expert Committee has submitted its report; and

(h) if so, the details thereof and the action being taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) and (b). The case of Bharat Gold Mines Limited (BGML) is before the Board for Industrial and Financial Reconstruction (BIFR) who have commissioned M/s Industrial Credit and Investment Corporation of India Limited (ICICI) as Operating Agency (O.A.) for preparing rehabilitation package.

(c) and (d). No, Sir. However, the company has invited proposals through a global tender for exploration and exploitation of gold from leasehold area of BGML.

(e) to (h). The Government had appointed in 1985, Shri K.S.R. Chari, Ex-Secretary, Ministry of Mines and in 1990, experts from Hindustan Zinc Limited (HZL) to look into the working of BGML. The reports of these Committees were examined and it was decided *inter-alia* to phase out the deep level mining in the Kolar Gold Field (KGF), develop Chigargunta Mine and shallow level mining in KGF, modernisation of Nundydroog Mill and implementation of Voluntary Retirement Scheme, etc.

#### Four Laning of N.H.-8

3032. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal for four laning of Ahmedabad-Maharashtra Border Section of N.H. - 8;

(b) if so, the details thereof;

(c) the position of the road that will remain two laned; and

(d) the load of traffic in terms of CVD and PCU this two laned section is likely to cater to?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). Four-laning of selected stretches of Ahmedabad-Maharashtra border section of N.H. No. 8 in Gujarat aggregating to 69 Km. has been provided in the 8th Five Year Plan. Out of this, four laning proposals aggregating to 31 Km. have already been sanctioned at a cost of Rs. 71.33 crores. These works are in various stages of progress and are targetted to be completed between 1996-2000.

(c) The remaining two laned road of 213 kilometres will be taken up for widening as and when they are included in Five Year Plan/ Annual Plans depending upon availability of funds.

(d) Capacity of two lane road is 15000 PCUs per day. PCU of commercial vehicles is 3 and their number will depend on traffic mix.

#### **Service Charges Dues on States**

3033. SHRI CHITTA BASU : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether large amount of service charges on Central Property in States are due;

(b) if so, the details thereof;

(c) the action Government proposes to take to ensure the early and regular payment of the same;

(d) whether the Government propose to enact a law authorising the State Government and local self Government bodies to impose taxes on the Central Government properties; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (c). As per Article 285 of the Constitution of India the property of the Union is exempt from the imposition of taxes by a State or any authority within a State. However, such properties are liable to pay service charges to Urban Local Bodies for the various services rendered by such Local Bodies. The service charges so levied by the Local Bodies range from 33 1/3% to 75% of the property tax realised from the private properties.

Since the Urban Local Bodies fall within the purview of the State Governments as per Entry-5 of the State list, it is for the State Government/Urban Local Body concerned to take necessary action for the timely realisation of service charges payable in respect of Union's properties.

However, Central Ministries have been requested to take necessary action to ensure that the service charges are paid the Urban Local Bodies, in time wherever the same are due.

(d) and (e). Keeping in view the fact that Central Government properties are exempt from the payment of taxes in terms of Article 285 of the Constitution and that the same are liable to pay service charges to the Urban Local Bodies at rates ranging from 33 1/3% to 75% of the property tax realised from the private properties, there is no proposal at present with the Government to enact any law authorising the State Government/Local Bodies to impose taxes on the Central Government properties.

*[Translation]*

#### **Road Net-Work**

3034. SHRI GUMAN MAL LODHA :  
DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the total requirement of express ways, National Highways and rural roads in the country has been assessed;

(b) if so, the details thereof;

(c) whether the expenditure likely to be incurred on the construction of these roads has also been estimated; and

(d) if so, the total estimates thereof and the sources identified by the Government for mobilising the funds required therefore?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (d). Constitutionally, the Central Government is responsible for development and maintenance of National Highways and all other roads including rural roads are the responsibility of respective State Governments. Development and maintenance of National Highways is a continuous process and requirements of improvements and expenditure thereon vary at different points of time. However, the Ministry has undertaken a study for assessing the requirement of expressways in the country. As per study, 10,020 km. of expressways would need to be developed in a phased manner by 2015 and this will cost Rs. 58,000 crores (1991 prices). In order to mobilise the funds required, Government is considering to involve private sector participation in development, maintenance and operation of National Highways and propose to amend the existing National Highways Act, 1956.

[English]

### Indo-Iranian Joint Venture

3035. SHRI M.V.V.S. MURTHY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Iran's qeshm Free Area Development Authority has agreed to supply gas for the Indo-Iranian Joint Fertilizer venture between QFA, the Indian Farmers Fertilizers Co-operative and Krishak Bharati Co-operative Ltd.;

(b) if so, the details thereof;

(c) whether Iran has backed out of this pact; and

(d) if so, the reasons thereof and its impact on the country's economy?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b). The confirmation regarding price and availability of gas is awaited from the Iranian authorities.

(c) No, Sir.

(d) Does not arise.

### Extradition of Persons Involved in Bombay Blasts

3036. SHRI RAM KAPSE : Will the Minister of EXTERNAL AFFAIRS be pleased to state the steps being taken by the Government for the earliest possible extradition of persons accused in Bombay bomb blast cases?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : The Government has taken up the extradition of persons accused in Bombay bomb blast cases with the Governments of Pakistan and UAE. The Government of Pakistan has conveyed that these persons are not in Pakistan. As for UAE, Letter Rogatory from the Designated Court, Bombay has been handed over to the concerned authorities in Dubai and the matter is receiving their attention. The Indian Missions in UAE are periodically pursuing the matter with the concerned authorities.

[Translation]

### Urban Development Projects in M.P.

3037. SHRI PHOOL CHAND VERMA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have received any proposal from the State Government of Madhya

Pradesh for assistance in housing schemes and other projects relating to Urban Development;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (c). The Union Government have received the following housing and Urban development projects from the Government of Madhya Pradesh seeking external assistance :

(i) Development of Counter-Magnet City at Gwalior in the National Capital Region.

(ii) Madhya Pradesh Urban Development Project-II seeking World Bank assistance which envisages residential upgradation, Slum-Upgradation and Sanitation, guided development, Land development, city level infrastructure, township infrastructure, environmental upgradation, traffic management, transportation, municipal development fund, training studies, sites-and services, etc.

(iii) Development of plots and housing for EWS in Bhopal, Indore, Raipur, Jabalpur and Gwalior (Rajbhogi Towns)

(iv) Environmental friendly museums/city park/fitness centres in Madhya Pradesh.

Out of the above, the Gwalior Counter Magnet City Project has been posed to Overseas Economic Cooperation Fund (OECF) of Japan for financial assistance.

The Madhya Pradesh Urban Development Project-II was posed to World Bank for assistance.

The housing project for Rajbhogi Town was returned to the Government of Madhya Pradesh pointing out certain deficiencies and with the advice to recast the project profile to make the scheme viable and affordable to the intended beneficiaries.

The environmental museums/city park/fitness centre project was returned to the State Government with the advice to submit it to the concerned Ministry.

[English]

### Visa Restrictions

3038. DR. R. MALLU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have lifted visa restrictions imposed on some countries;

(b) if so, the names of such countries and reasons therefor;

(c) whether the visa restrictions on some more countries are also being lifted; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) There is no change in the visa policy.

(b) to (d). Does not arise.

### Damaged Quarters

3039. SHRI PREM CHAND RAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to the Unstarred Question No. 2214 dated December 21, 1994 and state :

(a) the criteria laid down for declaration of Government quarters as 'damaged';

(b) the steps taken by the Government to repair all the damaged quarters;

(c) the time by which those are likely to be cleared for allotment;

(d) whether the Government have taken preventive steps to avoid any mishap to the inhabitants residing in these quarters; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Government quarters are declared 'damaged' on technical assessment of the structures.

(b) and (c). The repair of the damaged quarters are to be done after the quarters are got vacated through the Directorate of Estates. No time frame has been fixed for repair of these quarters. It depends upon the extent of damage, rectifications required, availability of funds and vacation of quarters where required through the Directorate of Estates. Every effort is however, made to repair the 'damaged' quarters promptly and clear the same for further allotment.

(d) and (e). The allottees of quarters declared "damaged" are offered alternate accommodation for carrying out repairs. Action to get the damaged quarters allotted temporarily to some staff of the CPWD at their own risk, vacated has also been initiated.

### Public Sector Steel Companies

3040. SHRI S.M. LALJAN BASHA : Will the Minister of STEEL be pleased to state :

(a) whether the Government have chalked out any plan to make Public Sector steel companies cooperate with each other;

(b) if so, the details of the strategy worked out;

(c) whether there is any potential for synergy amongst the steel companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) to (d). No specific plan has been chalked out by the Government to make public sector steel companies cooperate with each other. However, efforts have been made by the undertakings to identify areas where they could help one another and also cooperate in taking up projects or assignments in various fields. There is a general perception that there are potential areas of synergy which can be best exploited by utilizing the joint strengths of the undertakings.

### Expulsion of Diplomats

3041. SHRI BOLLA BULLI RAMAIAH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan and India had expelled some diplomats during the last one year;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken and proposed to be taken by the Government to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). During the last one year, Government have requested Pakistan to withdraw from India four of their officials posted in New Delhi for indulging in activities incompatible with their status. During this period, Pakistan expelled four Indian officials posted in Islamabad and Karachi.

(c) Government remain vigilant about the undesirable activities of the personnel of the Pakistan Mission in New Delhi. Government have urged Pakistan to abide by the provisions of the Vienna Convention on Diplomatic Privileges and the Code of Conduct for Treatment of Diplomatic/Consular Personnel in India and Pakistan.

### Cargo Handling

3042. SHRI MANORANJAN BHAKTA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the target fixed for cargo handling by major ports for 1994-95; and

(b) the total handling done during the first nine months of above period ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) A target of 181 million tonnes was fixed for the year 1994-95 for cargo handling by all Major Ports.

(b) During the first nine months of the financial year 1994-95 i.e. April - December, 1994, all major ports handled an aggregate of 141 million tonnes of cargo.

### Modernisation Of Cochin Port

3043. PROF. K.V. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) the modernisation scheme for Cochin Port;
- (b) the quantum of materials handled by Cochin Port during the last three years;
- (c) whether there is any decrease in traffic being handled by the port;
- (d) if so, the details thereof;
- (e) the extent of container traffic handled in Cochin Port during the last three years; and
- (f) the steps taken to increase the container traffic in Cochin Port?

THE MINISTER OF STATE TO THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) An amount of Rs. 200 crores has been earmarked for Cochin Port for several developmental/modernisation schemes during the 8th Five Year Plan. An amount of Rs. 50 crores has been allocated to this Port for the Year 1995-96. Some of the major schemes are: procurement of a dredger in replacement of the existing one, procurement of container handling equipments, replacement of 30/35 Ton Bollard Pull Tugs, and deepening of channel.

(b) The Port handled 7,978, 7,619 and 8,588 million tonnes of cargo during the years 1992-93, 1993-94 and 1994-95 respectively.

(c) and (d). There was a reduction in traffic handled in 1993-94 as compared to 1992-93. It was due to less import of crude oil and fertilizer raw material by the user agencies. However, there is an increase in traffic handled during 1994-95. The traffic handled during this period was 8,588 million tonnes which is the highest traffic ever handled at this Port.

(e) The port handled 56000, 71000 and 86000 TEUs (Twenty Feet Equivalent Units) during the year 1992-93, 1993-94 and 1994-95 respectively.

(f) The steps taken to increase the container traffic at the Port include commissioning of a new container berth, reduction in manning scales for handling containers, introduction of box rates for handling containers, allowing private equipments for container handling operations, merger of Dock Labour Board with Port Trust and Various trade meets conducted in hinterland to drive the export of container cargo.

### Indo-French Agreement on Gold Exploration

3044. SHRI MOHAN RAWALE : Will the Minister of MINES be pleased to state :

(a) whether certain Public Sector Undertakings have signed agreement with any French company for

undertaking project relating to the exploration of gold and other precious stones in the country; and

(b) if so, the salient features of the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) No, Sir. However, Kerala Mineral Exploration and Development project, a Kerala State Government Departmental Organisation, has signed an agreement with Bureau of Research in Geology and Minerals (BRGM), France, under the ongoing Indo French cooperation programme in the mineral sector, on 9th September, 1994, for exploration and pilot scale mining of placer gold deposits in Nilambur Valley, Kerala.

(b) The main features of the agreement are (1) to select and implement a suitable system for a pilot scale mining of previously explored placer gold deposits of Nilambur Valley; (2) to complete the knowledge of minable gold placer reserves of the area; and (3) to prepare a techno feasibility report for commercial exploitation of the deposits.

### Counter Guarantee in Power Sector

3045. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of Power be pleased to state :

(a) whether experts have expressed concern about the counter guarantee in power sector;

(b) whether the experts have said that Foreign currency investment is essential for infrastructure development through the funds from the domestic market;

(c) if so, for how many power projects the counter guarantee has been assured; and

(d) whether the Government have decided not to give counter guarantee in future in power sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b). The National Working Group on Power Sector, an independent body had expressed concern about counter guarantees by State Government/Central Government and also concluded that the Indian savings required for the foreign investor owned projects are of the same order as the total investment, if the indigenous route is taken. In reality, since power generation and distribution is capital intensive and the capacity of the domestic market/Indian Financial Institutions to mobilise resources is limited, international capital market is required to be tapped to set up the huge capacities which need to be added.

(c) Since Government of India counter guarantee was envisaged as a transitory measure to boost private investment in the power sector, it was decided to extend the counter guarantee to eight initial projects cleared from foreign investment angle.

(d) Yes, Sir.

### Seizure of Trawlers by Bangladesh

3046. SHRI SANAT KUMAR MANDAL : Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 887 dated March 20, 1995 and state;

(a) the efforts being made by the Government at various levels to secure the release of 14 trawlers seized by the Bangladesh Government since January 1, 1995 alongwith 205 crew members;

(b) the stage at which the matter stands at present;

(c) whether there exists any warning signal for the fishermen before they get astray into Bangladesh territorial waters; and

(d) if not, whether the Government propose to consider this crucial aspect and devise some measures to caution the illiterate fishermen before they get astray, while fishing in the high seas?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Government have taken up the issue with the Government of Bangladesh for an early release of the Indian fishing trawlers seized since January 1, 1995 along with the release of detained Indian crew members, A formal response from the Government of Bangladesh is awaited.

(c) and (d). The concerned State Governments and all other relevant agencies make all efforts to discourage the Indian fishermen from crossing the international boundary line.

[Translation]

### Petrochemical Plant in Gujarat

3047. SHRI N.J. RATHVA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to set up a petrochemical plant in Gujarat;

(b) if so, the time by which this petrochemical plant is likely to be set up; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c)

Indian Petrochemical Corporation Limited (IPCL), a Public Sector Undertaking under the Ministry of Chemicals and Fertilizers is implementing the Gandhar Petrochemical complex in the Bharuch District, comprising of C2/C3 separation, gas cracker and various downstream units. Phase-I, comprising of Chlor Alkali, Vinyl Chloride Monomer, Polyvinyl Chloride plants is expected to be mechanically completed by March, 1996. Phase-II, comprising of Ethane/Propane, gas cracker and Polyethylene plants is proposed to be completed by 1998.

[English]

### Indian Missions

3048. SHRIMATI VASUNDHARA RAJE :  
SHRI MAHESH KANODIA :  
SHRI HARIN PATHAK :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the total assets of Indian missions/posts abroad;

(b) the amount spent in respect of Indian missions/posts abroad, mission-wise during the last three years;

(c) whether the Government propose to set up new missions/posts abroad during 1995-96; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA) : (a) The Government of India owns buildings of 62 Chanceries, 68 residences of Heads of Mission/Post and 512 residences of other officials of Indian Missions/Posts abroad.

(b) A statement on the amount spent in respect of Indian Missions/Posts abroad, Mission-wise during the last three years, namely, 1991-92, 1992-93 and 1993-94 is enclosed. The final expenditure figures for 1994-95 are yet to be compiled.

(c) and (d). Yes Sir/Madam. The current proposals are to open the following Missions and Posts in 1995-96:

(i) Embassy at Bratislava, Slovak Republic.

(ii) High Commission at Port Moresby, Papua New Guinea.

(iii) Consulate General at Glasgow, United Kingdom.

(iv) Consulate General at Houston, U.S.A.



## STATEMENT

		(Rs. in thousands)		
S.No.	MISSION/POST	Actuals 1991-92	Actuals 1992-93	Actuals 1993-94
1	2	3	4	5
1.	E.I., ABIDJAN	12522	18340	17301
2.	E.I., ABUDHABI	23250	40770	34171
3.	H.C.I., ACCRA	7561	15045	16904
4.	E.I., ADDIS ABABA	8843	11529	10692
5.	E.I., ADEN	2176	3330	3085
6.	E.I., ALMATY	0	8648	20951
7.	E.I., ALGIERS	13613	17360	13973
8.	E.I., AMMAN	4539	7368	7735
9.	E.I., ANKARA	10750	15724	15988
10.	E.I., ANTANANARIVO	5666	7288	7140
11.	E.I., ATHENS	9194	12155	15308
12.	E.I., BAGHDAD	13583	19848	19908
13.	E.I., BAHRAIN	22248	31696	32261
14.	E.I., BANGKOK	21160	37476	46728
15.	E.I., BEIJING	22465	39235	45999
16.	E.I., BEIRUT	7168	11701	16338
17.	E.I., BELGRADE	23761	26595	20418
18.	E.I., BERLIN OFFICE	12941	20768	22650
19.	E.I., BERNE	20899	25638	31858
20.	A.H.C.I., BIRMINGHAM	8270	11018	14262
21.	E.I., BOGOTA	5629	10181	0
22.	E.I., BONN	44298	73058	85895
23.	E.I., BRASILIA	19331	34277	28356
24.	E.I., BRUSSELS	24185	33875	42388
25.	H.C.I., BRUNEI	0	0	16950
26.	E.I., BUCHAREST	8214	12319	15203
27.	E.I., BUDAPEST	7281	11790	15771
28.	E.I., BUENOS AIRES	12968	24312	22863
29.	E.I., CAIRO	17323	27391	37009
30.	HCI, CANBERRA	13267	18512	20200
31.	H.C.I., CARACAS	6642	11205	10850
32.	C.I., CHIANGMAI	3055	4063	4789
33.	C.G.I., CHICAGO	19751	28115	32991
34.	A.H.C.I., CHITTAGONG	2755	3890	6151
35.	H.C.I., COLOMBO	33749	43739	47715
36.	E.I., COPENHAGEN	9381	15787	14333
37.	E.I., DAKAR	11121	13535	14320
38.	E.I., DAMASCUS	13209	14811	22802
39.	H.C.I., DAR-ES-SALAM	12282	16003	15100
40.	H.C.I., DHAKA	24438	37100	51006
41.	E.I., DOHA	18441	21549	23782
42.	C.G.I., DUBAI	25032	31714	39896
43.	E.I., DUBLIN	10393	12113	13048
44.	C.G.I, FRANKFURT	12520	17814	19644
45.	H.C.I., GABORONE	11445	14956	16221

1	2	3	4	5
46.	P.M.I., GENEVA	43460	59335	73690
47.	H.C.I., GEORGETOWN	9247	10568	13398
48.	E.I., HAGUE(THE)	18449	26541	29451
49.	C.G.I., HAMBURG	1309	2846	3220
50.	E.I., HANOI	13011	17903	20040
51.	H.C.I., HARARE	7788	11022	9715
52.	E.I., HAVANA	9285	9627	17456
53.	E.I., HELSINKI	9533	15320	14447
54.	C.G.I., HO-CHI-MINH CITY	6272	6590	8057
55.	C.I., HONGKONG	20941	35571	37422
56.	C.I., ISTANBUL	0	0	4480
57.	E.I., ISLAMABAD	35605	42140	53734
58.	E.I., JAKARTA	11922	21248	27183
59.	C.G.I., JEDDAH	40806	57257	62206
60.	C.G.I., JOHANNESBURG	0	0	17283
61.	E.I., KABUL	0	12413	17024
62.	H.C.I., KAMPALA	11014	16986	11923
63.	A.H.C.I., KANDY	4207	5973	5121
64.	C.G.I., KARACHI	13746	20711	11433
65.	E.I. KATHMANDU	16594	22039	24409
66.	E.I., KHARTOUM	7251	10292	10467
67.	E.I., KIEV	0	18365	22904
68.	H.C.I. KINGSTON	6937	3249	7718
69.	E.I. KINSHASA	7682	9952	0
70.	C.G.I., KOBE	8442	17975	36445
71.	H.C.I., KUALA LUMPUR	17881	24471	25774
72.	E.I., KUWAIT	21330	32661	3282
73.	H.C.I., LAGOS	9269	11049	14799
74.	H.C.I., LILONGWE	7319	8555	6092
75.	E.I., LIMA	7332	11286	11669
76.	E.I., LISBON	8806	13644	12365
77.	H.C.I., LONDON (CD+ISI)	126164	157001	150463
78.	E.I., LUANDA	7294	8363	9930
79.	E.I., LUSAKA	12415	13326	11605
80.	E.I., MADRID	14084	19579	25230
81.	H.C.I., MAHE	8197	10239	9640
82.	H.C.I., MALE	7769	14992	15517
83.	H.C.I., MALTA	6325	5306	5293
84.	E.I., MANILA	6416	9847	10447
85.	E.I., MAPUTO	8701	11786	12093
86.	C.G.I., MEDAN	1430	2021	2474
87.	E.I., MEXICO CITY	13813	18966	20805
88.	C.G.I., MILAN	8282	12775	17919
89.	E.I., MINSK	0	5679	8876
90.	C.I., MOMBASA	1767	2664	2782
91.	E.I., MOSCOW	37222	41773	44185
92.	E.I., MUSCAT	14353	20996	22516
93.	H.C.I., NAIROBI	10504	14761	14336
94.	C.G.I., NEW YORK	34158	49242	44184
95.	P.M.I., NEW YORK	66387	92441	84642

	2	3	4	5
96.	H.C.I., NICOSIA	4401	6437	8479
97.	C.G.I., ODESSA	0	2297	3938
98.	E.I., OSLO	10764	13966	13213
99.	H.C.I., OTTAWA	26082	34733	36104
100.	E.I., PANAMA	11757	14998	18275
101.	E.I., PARAMARIBO	7543	10283	11290
102.	E.I., PARIS	42005	77239	90561
103.	E.I., PHNOM PENH	4637	8958	10502
104.	L.O., PHUNTSOLING	705	1119	1221
105.	H.C.I., PORT LOUIS	11050	18333	18338
106.	H.C.I., PORT OF SPAIN	13593	16822	23109
107.	C.G.I., PORT SAID	1745	2604	3184
108.	E.I., PRAGUE	9167	15028	24468
109.	E.I., PYONG YANG	6125	8782	7662
110.	E.I., RABAT	6931	11813	12760
111.	A.H.C.I., RAJSHAHI	1500	1841	2928
112.	E.I., YANGON	11546	17406	19984
113.	E.I., RIYADH	37179	51263	61872
114.	E.I., ROME	29758	45546	47729
115.	C.G.I., SAINT DENIS	5403	6478	8006
116.	C.G.I., SAINT PETERSBURG	0	1268	10964
117.	C.G.I., SAN FRANCISCO	21912	29193	31685
118.	E.I., SANA'A	6546	10607	9224
119.	E.I., SANTIAGO	6849	8509	9494
120.	E.I., SEOUL	18957	29501	46576
121.	C.G.I., SHANGHAI	0	5389	14875
122.	C.I., SHIRAZ	3893	4360	2621
123.	H.C.I., SINGAPORE	14116	20792	25146
124.	E.I., SOFIA	4078	6977	12129
125.	E.I., STOCKHOLM	22610	22946	23041
126.	C.G.I., SYDNEY	7685	11205	15367
127.	E.I., TASHKENT	5560	7917	11868
128.	E.I., TEHRAN	24279	27506	31216
129.	E.I., TEL AVIV	0	40610	44318
130.	E.I., THIMPHU	8052	13817	11937
131.	E.I., TOKYO	47527	70385	96188
132.	C.G.I., TORONTO	10605	13263	20677
133.	E.I., TRIPOLI	18124	20762	24754
134.	E.I., TUNIS	3389	5092	4579
135.	E.I., ULAN BATOR	6078	6872	6879
136.	C.G.I., VANCOUVER	13067	15636	16243
137.	E.I., VIENNA	25890	40074	36756
138.	E.I., VIENTIANE	4089	4877	5536
139.	C.G.I., VLADIVOSTOK	0	3555	7666
140.	E.I., WARSAW	11054	19334	18735
141.	E.I., WASHINGTON	104921	154040	156080
142.	H.C.I., WELLINGTON	8319	14292	15414
143.	H.C.I., WINDHOEK	6497	10432	10736
144.	C.I., ZAHIDAN	4217	5119	2398
145.	C.G.I., ZANZIBAR	1511	2136	2533
		2029758	2973499	3307349

*[Translation]***Allocation Out of CRF**

3049. SHRI SANTOSH KUMAR GANGWAR :  
 SHRI HARIBHAI PATEL :  
 SHRI SHANKERSINH VAGHELA :  
 SHRI RAM TAHAL CHAUDHARY :  
 SHRI HARI KEWAL PRASAD :  
 SHRI P. KUMARASAMY :  
 SHRI PROBEN DEKA :  
 SHRI PETER G. MARBANIANG :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the amount allocated out of CRF during 1992-93, 1993-94 and 1994-95, state-wise;

(b) the projects to be financed from this amount during the above mentioned period;

(c) the number of projects approved so far by the Union Government;

(d) whether a huge amount is yet to be released to different State Governments;

(e) if so, the details thereof;

(f) whether the amount allocated so far has been lower than the amount earmarked for this purpose;

(g) if so, the reasons therefor; and

(h) the amount proposed to be released during 1995-96, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The amount allocated out of Central Road Fund during 1992-93, 1993-94 and 1994-95, State-wise is as in the given Statement;

(b) Lump-sum grants out of the Central Road Fund are allocated state-wise and not project-wise.

(c) 67.

(d) No, Sir.

(e) Does not arise.

(f) and (g). The amounts allocated have been less than the tentative accruals to State Governments. The allocations depend on budgetary provision available and the progress of works sanctioned.

(h) The amount proposed to be released to States during 1995-96 will be decided after the Budget estimates are passed by the parliament.

**STATEMENT**

S. No.	Name of States/UTs.	1992-93	1993-94	1994-95
1.	Andhra Pradesh	33.00	50.00	600.00
2.	Arunachal Pradesh	NIL	NIL	NIL
3.	Assam	60.00	40.00	42.00
4.	Bihar	100.00	40.00	166.00
5.	Chandigarh	NIL	NIL	NIL
6.	Delhi	12.00	100.00	835.00
7.	Goa	1.00	5.00	55.00
8.	Gujarat	70.00	80.00	239.00
9.	Haryana	39.00	35.00	250.00
10.	Himachal Pradesh	-	15.00	35.00
11.	Jammu and Kashmir	50.00	15.00	50.00
12.	Karnataka	80.00	50.00	288.00
13.	Kerala	20.00	55.00	104.00
14.	Madhya Pradesh	50.00	45.00	236.00
15.	Maharashtra	100.00	110.00	1100.00
16.	Manipur	-	10.00	NIL
17.	Meghalaya	25.00	10.00	7.00
18.	Mizoram	35.00	-	11.00
19.	Nagaland	-	10.00	34.00
20.	Orissa	7.00	40.00	28.00
21.	Pondicherry	NIL	NIL	NIL
22.	Punjab	-	60.00	259.00
23.	Rajasthan	25.00	5.00	103.00
24.	Sikkim	-	20.00	8.00
25.	Tamil Nadu	50.00	80.00	505.00
26.	Tripura	11.00	5.00	1.00
27.	Uttar Pradesh	79.50	100.00	157.00
28.	West Bengal	40.00	20.00	56.00

*[English]***Ahmedabad-Vadodara Expressway Project**

3050. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the current status of Ahmedabad-Vadodara Expressway Project in Gujarat;

(b) whether the project is facing severe financial crisis;

(c) if so, the details thereof;

(d) whether the Government of Gujarat has submitted any fresh demand for additional Central assistance and allocation of funds in the current financial budget in this context; and

(e) if so, the details thereof and action taken or proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The project in question in Gujarat State is presently under progress, and cumulative physical progress upto March, 1995, is 53.2%

(b) No, Sir.

(c) Does not arise.

(d) and (e). A sum of Rs. 2500.00 lakh was allocated for this project during 1994-95 duly considering the request of the State Government subject to overall availability of fund and interse-priority of other works.

#### Un Session on Disarmament

3051. SHRI SHRAVAN KUMAR PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Indian representative at the recent meeting of the UN General Assembly reiterated India's demand earlier made at the Conference in Cairo during Fourth Special UN Session on Disarmament;

(b) if so, the precise terms of the demand; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). At the 49th session of the UN General Assembly, India put forward its initiative on the "Convening of the Fourth Special Session of the General Assembly devoted to the Disarmament" which had earlier been adopted by the NAM Foreign Ministers Conference held in Cairo in June 1994. The Indian initiative was welcomed by the NAM group of countries and tabled as a NAM sponsored resolution. The General Assembly, decided by consensus, "in principle to convene in 1997, if possible, the Fourth Special Session on Disarmament, the exact date to be considered at the 50th UNGA session" in 1995.

#### New Branches of ICCR

3052. SHRI R. SURENDER REDDY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the objective of the Indian Council of Cultural Relations (ICCR) and its current annual budget;

(b) the particulars of the foreign countries wherein the branches of ICCR are presently functioning;

(c) the cities within the country where the ICCR Centres are presently functioning;

(d) whether there is any proposal from ICCR to open some new branches of ICCR in foreign countries during 1995-96 and 1996-97;

(e) if so, the details thereof and the expenditure involved therein; and

(f) the reaction of the Government to the aforesaid proposal?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) The objectives of the Indian Council for Cultural Relations are :

(i) to participate in the formulation and implementation of policies and programmes relating to India's External Cultural Relations;

(ii) to foster and strengthen cultural relations and mutual understanding between India and other countries;

(iii) to promote cultural exchanges with other countries and peoples;

(iv) to establish and develop relations with national and international organisations in the field of culture; and

(v) to take such measures as may be required to further these objectives.

The current annual budget of the Council is Rs. 20.30. crores.

(b) Indian Council for Cultural Relations has established Cultural Centres in Egypt (Cairo), Germany (Berlin), Guyana (Georgetown), Indonesia (Jakarta), Kazakhstan (Almaty), Mauritius (Port Louis), U.K. (London), Russia (Moscow), Surinam (Paramaribo) and Uzbekistan (Tashkent).

(c) The ICCR Centres presently functioning in India are at Bangalore, Bombay, Calcutta, Chandigarh, Hyderabad, Lucknow, Madras and Trivandrum.

(d) Decision has been taken to open an Indian Cultural Centre in Johannesburg with a sub-centre in Durban (South Africa).

(e) A budget provision of Rs. 50 lakhs has been made in the current financial year for Indian Cultural Centre, Johannesburg/Durban.

(f) The proposal has been approved by the Government.

#### Fertiliser Production

3053. SHRI RAJENDRA AGNITHOTRI :  
SHRI ANIL BASU :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of production, demand and supply of fertilizers, including phosphatic fertilizers, during the last three years and the first six months of the current financial year;

(b) the steps taken to improve the fertilizer supply position, especially of phosphatic fertilizers; and

(c) the retail price of fertilizers fixed in 1994;

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The desired information is as under :

(figures in lakh tonnes)

Year	Opening stocks (Nitrogen (N) + Phosphates (P) + Potash (K))	Indigenous Production (N+P)	Imports (N+P+K)	Consumption (N+P+K)
1992-93	9.00	97.36	29.76	121.55
1993-94	13.11	90.47	31.67	123.66
*1994-95	15.34	49.12	12.46	64.24

(Kharif season)

\*provisional

(b) The indigenous production of area, which is under price, distribution and movement controls, has been optimised and the gap between indigenous availability and demand is being met through imports. As regards decontrolled phosphatic and potassic fertilizers, the overall availability has been quite satisfactory with reference to the level of demand obtaining since decontrol in August 1992.

In order to optimise the indigenous production of phosphatic fertilizers, a special concession on sales of indigenous phosphatic fertilizers has been provided since 1993-94. This concession is also available on potassic fertilizers which have to be imported as there are no known commercially viable resources of potash in the country.

(c) Since 10.6.1994, urea is the only fertiliser under statutory price control. The Maximum Retail Price of urea is Rs. 3320 per tonne, excluding local taxes.

#### Power Purchase Agreement with U.S. Company

3054. SHRIMATI CHANDRA PRABHA URS : Will the Minister of POWER be pleased to state :

(a) whether the Government of Karnataka has sought guarantee from the Union Government to Final Power Purchase Agreement with the Cogentrix Energy, Inc, a US based Company;

(b) if so, whether the guarantee has been given;

(c) the power likely to be generated by the proposed Mangalore Power Plant; and

(d) the time by which this project is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) No, Sir.

(b) Does not arise.

(c) 100 MW power is likely to be generated from the Mangalore Thermal Power Project (4x250 MW) to be set up by M/s Mangalore Power Company (A subsidiary of Cogentrix Inc. USA and General Electric Capital Corporation).

(d) The proposal for this project is under examination in CEA. The project would be started only after CEA clearance, for which all necessary inputs/clearances are yet to be tied up by the company. Financial closure would also have to be achieved before the plant could be commissioned. The first Unit of 250mw is likely to be commissioned within 42 months of financial closure.

#### Steel Plants in Orissa

3055. SHRI GOPI NATH GAJAPATHI : Will the Minister of STEEL be pleased to state :

(a) the number of steel plants both mini and major proposed to be set up in Orissa in the private as well as in public sector;

(b) the details of the proposal pending with the Union Government in that regard;

(c) whether the Government have recently cleared some of these proposals; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) The Central Government do not have any proposal to set up a steel plant in the public sector in Orissa. However, according to information received recently from the State Government of Orissa, one cold rolling mill and five steel plants are proposed to be set up in Orissa.

(b) to (d). Under the New Industrial Policy announced in July, 1991, 'iron and steel' industry has been removed from the list of industries reserved for public sector and has also been exempted from the purview of compulsory licensing. No industrial licence is therefore required to set up a steel plant, except for certain location restrictions. According to available information, no proposal is pending with the Central Government for grant of industrial licence.

### Hydel Power Project in Bhutan

3056. SHRI K. PRADHANI : Will the Minister of POWER be pleased to state :

(a) whether the Government have signed any agreement with Bhutan for construction of a hydel power project in Bhutan; and

(b) if so, the details thereof and the projected capacity of the proposed power plant?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Yes, Sir.

(b) An agreement was signed in February, 1994 with the Royal Government of Bhutan for implementation of the Kurichu Hydroelectric Project in Western Bhutan on a turn-key basis through the National Hydroelectric Power Corporation. The project, with an installed capacity of 3 Units of 15 MW with a provision to add one more unit of 15 MW at a later stage alongwith 132 KV Transmission Line from Kurichu to Nanglum near Indo-Bhutan border, is being taken up for construction with financial assistance from Government of India. The project is estimated to cost Rs. 273 crores and is scheduled for completion within a period of 5 years. Surplus power from the project shall be purchased by Government of India at mutually agreed rates.

### Mini Steel Plants

3057. SHRI HARIN PATHAK : Will the Minister of STEEL be pleased to state :

(a) the details of mini steel plants to be set up during the current financial year together with locations thereof;

(b) whether the work relating to these projects has already been started; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) to (c). The iron and steel industry has been exempted from the purview of compulsory licensing. An entrepreneur wishing to set up an iron or steel unit does not require approval of Government for industrial licence unless the plant is proposed to be located within 25 Kms. from the periphery of the standard urban area limits of a city having a population of more than 10 lakhs as per 1991 Census.

The term 'mini steel plant' generally refers to units of relatively smaller capacities manufacturing steel through the electric arc furnace route.

As per the information available with Government, the following electric arc furnace units for capacity upto 5 lakh tons per annum are being set up during the current financial year :

Name	Location	Capacity (tpa)	Likely date of commissioning
Nova Steels (India) Ltd.	Bilaspur, M.P.	2.0 lakh	October, 1995
Rajinder Steels Ltd.	Raipur, M.P.	1.7 lakh	Mid, 1995
Remi Metals (Gujarat) Limited	Barudh, Gujarat	1 lakh	June, 1995
Jindal Strips Ltd.	Raigarh, M.P.	5.0 lakh	Dec., 1995

### Core Committee

3058. SHRI ANNA JOSHI : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have set up a core Committee to discuss issues relating to the coffee industry;

(b) if so, the details of meetings of the committee held so far; and

(c) the time by which the report is likely to be finalised?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) and (b). Yes, Sir. In order to examine issues relating to Coffee Industry a Core Committee has been constituted under the Chairmanship of Commerce Secretary on 30.1.1995. The Committee is yet to meet.

(c) The Committee would act as a forum for closer interaction between the Coffee industry and the Government and offer suggestions on various issues relating to coffee production, marketing and export. No formal report by the Committee is contemplated.

### IB Valey Power Project

3059. DR. KRUPASINDHU BHOI : Will the Minister of POWER be pleased to state :

(a) whether the performance of IB Valley Power Project has been improved;

(b) if so, the capacity of power generation of IB Valley and the rate at which Power is generated from that project;

(c) whether the Government propose to sell that power project; and

(d) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). The IB Valley Thermal Power Project in Orissa has two units of 210 MW each. Unit I was commissioned on 22. 5. 94 and the performance of this

unit is satisfactory. Unit II has been slipped due to delay in supply of material by BHEL and slow progress of TG erection.

(c) and (d). M/s. Community Energy Alternative, USA have made a proposal to acquire and subsequently own, operate and maintain units I and II (2x210 MW) of the IB Valley TPS. The proposal was considered by the Government of Orissa, who have intimated that the proposal has been dropped and the State Government has decided to have joint venture option for Units I and II of the IB Valley TPS with the Company.

[Translation]

#### Privatisation of Power Projects

3060. DR. LAL BHADUR RAWAL : Will the Minister of POWER be pleased to state :

(a) whether the Government of Uttar Pradesh and other States have submitted proposals to the Central Power Authority for Privatisation of certain Power Projects;

(b) if so, the details thereof and the reaction of Union Government thereto;

(c) whether the State Governments have signed MOU for setting up of Private Power Plants; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) No proposal has been received from Government of Uttar Pradesh and other States for privatisation of any existing power projects.

(b) Does not arise.

(c) Yes, Sir.

(d) As per information received so far from State Electricity Boards/Powergrid Corporation of India Limited/Energy Management Centre, Memoranda of Understanding (MOUs) have been signed for setting up 123 power projects for a capacity addition of 55609 MW.

[English]

#### Fertilizer Units

3061. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have sought any tie-up with foreign fertilizer firms to start new fertilizer production units in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

#### Terrorism Abetment by Pakistan

3062. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the US has exempted Pakistan from the list of countries encouraging terrorism and supplying arms to the terrorists, operating in other countries;

(b) if so, the details thereof;

(c) whether the Government have taken up with the US the issue of inclusion of Pakistan in the list of terrorism sponsoring States for imparting training and supplying arms to the terrorists in the State of Jammu and Kashmir; and

(d) if so, the response of the US thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). US Government's determination in July 1993 and again in January 1994 concluded that available evidence did not warrant a finding that Pakistan had 'repeatedly provided support for acts of international terrorism'.

(c) Government have repeatedly emphasized to the US Government that there is incontrovertible evidence of Pakistan's active sponsorship of terrorism in India continues, with the supply of arms, equipment, training and infiltration. This evidence has been shared with US Governmental authorities.

(d) US Government have said that "evidence available to the United States does not support an argument that Pakistan should be put on the terrorist list"

[Translation]

#### Indian Soldiers in Foreign Jails

3063. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Indian soldiers in prisons of various countries, country wise; and

(b) the steps taken/proposed to be taken for their early release?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). The information is being collected and will be laid on the Table of the House.



### Haj Pilgrims

3064. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government propose to suspend sea services to Saudi Arabia for Haj pilgrims;
- (b) if so, the reasons therefor;
- (c) whether the Government propose to introduce air services for Haj pilgrims;
- (d) the difference between air and sea fares;
- (e) whether the Government propose to give concession in air fare to Haj pilgrims;
- (f) if so, the percentage thereof;
- (g) whether the Government also have a proposal to give concession in air fare to pilgrims going to Jerusalem, Rome or other religious places;
- (h) whether this concession is likely to be provided in inter-State flights also; and
- (i) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (c). Government has decided that all the pilgrims will be carried by air beginning from Haj 1995. The reasons for discontinuation of ship are as follows:

- (i) The facility for travel by ship was available only to a relatively small number of pilgrims as compared to the total number of Indian pilgrims proceeding for Haj.
- (ii) It was difficult to adhere to the time frame prescribed by the Saudi authorities for arrival and departure of pilgrims to and from Saudi Arabia in the case of sea pilgrims.
- (iii) Saudi authorities encourage the performance of the Haj by air. They have created infrastructural facilities for handling all the pilgrims coming by air.
- (iv) Pilgrims going by ship had to stay for 65 days in Saudi Arabia as compared to 45 days for pilgrims by air. In view of high cost of living in Saudi Arabia, many pilgrims faced problems of running short of funds.
- (v) Till 1994, India was one of the four countries in the world which sent its pilgrims by sea also. For Haj 1995, only two neighbouring countries i.e. Egypt and Sudan will ferry their pilgrims across the sea.
- (vi) The amount of subsidy, direct or indirect, for sea travel for Haj 1994 was Rs. 32,000 as compared to Rs. 5,000 per pilgrim by air. Government considers that expenditure on Haj could better be used to ameliorate the conditions of pilgrimage for all pilgrims.

(d) For Haj 1994, each pilgrim was charged a sum of Rs. 12,000 for air journey to and from Saudi Arabia. Fares charged from the pilgrims travelling by sea were as follows:

Bunk Class	Rs. 3,750
Cabin Cat. I	Rs. 8,750
Cabin Cat. II	Rs. 8,500
Cabin Cat. III	Rs. 8,250

(e) and (f). For 1995, Cabinet decision on the amount of the Haj fare to be charged from pilgrims and the expenditure to be borne by Government thereon is expected to be taken shortly.

(g) There is no proposal under consideration to give concession in air fare to pilgrims going to Jerusalem, Rome or other religious places.

(h) and (i). No concession is given to the Haj pilgrims for inter-State air travel to enable them to reach embarkation points i.e. Delhi, Bombay, Calcutta and Madras.

### State Electricity Boards

3065. SHRI SURENDRA PAL PATHAK : Will the Minister of POWER be pleased to state:

- (a) whether some State Governments have made complaints to the Union Government that electricity supply from the Central power projects to those States remain generally abrupt;
- (b) if so, the reasons therefor; and
- (c) the steps being taken by the Government to improve the condition of the State Electricity Boards?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) and (b). The supply of power to each State/UT from the Central Sector is being made in accordance with the Central Formula finalised in consultation with the State Governments. According to the Formula, 85% of the power is allocated amongst the States in the region including the State in which the power station is located. The balance unallocated 15% power remains with the Centre to be made available from time to time to enable the States/UTs to cater to seasonal and other varying load demands.

(c) Under the provision of Section 59 of Electricity (Supply) Act, 1948, the Boards are required to achieve surplus of not less than 3% of the Net Fixed Assets at the beginning of the year. To achieve this objective, the Boards have been requested to take suitable measure viz. rationalisation of tariff including the agricultural tariff, conversion of loan into equity, regular payment of RE subsidy, improvement in Plant Load Factor, reduction in T and D losses etc.

*[English]***Fertiliser Subsidy**

3066. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item appearing in the 'Financial Express' dated March 3, 1995 under the caption "Fertilizer industry confused over subsidy";

(b) if so, the reaction of the Government thereto; and

(c) the steps taken/proposed to be taken for the revival of those units that have closed down because of the withdrawal of subsidy by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The news item referred to in this Question appeared in the Financial Express dated 22nd March, 1995.

(b) and (c). The news item pertained to the scheme of special concessions on decontrolled phosphatic and potassic fertilizers, which is administered by the Ministry of Agriculture. The said Ministry has reported that a sum of Rs. 500 crores for this scheme was announced in Finance Minister's Budget speech for the year 1995-96. No change has so far been made in the existing pattern of the scheme.

**Urea Availability and Production**

3067. SHRI SYED SHAHABUDDIN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total stock of urea in the country as on April 1, 1994.

(b) the total indigenous production and total import during the year, 1994;

(c) the total availability and total utilisation during 1994-95 with break-up, State-wise;

(d) whether the availability of urea in some parts of the country has been reduced;

(e) if so, the details thereof; and

(f) the per hectare consumption of urea during 1994-95 or for the year for which the latest figures are available, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). The opening stocks, indigenous production and imports of urea during the year 1994-95 were 13.47, 142.02 and 28.70 lakh tonnes, respectively.

(c) The state-wise availability and sales of urea during Kharif 1994 and Rabi 1994-95 (upto 28.2.95) are indicated in the statement-I enclosed.

(d) and (e). The availability of urea in the country during Kharif 1994 and Rabi 1994-95 was quite satisfactory with reference to the allocations made under Essential Commodities Act, 1955. The percentage satisfaction was 101% in Kharif and 102% in Rabi seasons of the current year. Temporary and localised shortages experienced during the year were met by rushing supplies from alternative sources.

(f) The statistics of per hectare consumption of fertilizers is maintained in nutrient terms only. During the year 1993-94, the state-wise per hectare consumption of Nitrogen, for which urea is the main source, is indicated in Statement II attached.

**STATEMENT-I**

*Statement Showing Availability and Sales of Urea for the Seas on Kharif-94 and Rabi 1994-95*

*(upto 28.2.1995)*

*(Figures in 000'MTs)*

S. States No.	Kharif 1994		Rabi 1994-95		
	Availability	Sales	Availability upto 28.2.95	Sales upto 28.2.95	
1	2	3	4	5	6
1. Andhra Pradesh	887.20	776.82	969.09	866.34	
2. Karnataka	414.36	386.83	332.16	266.52	
3. Kerala	65.43	57.37	51.18	42.21	
4. Tamil Nadu	250.45	224.29	458.40	429.54	
5. Andaman and Nicobar	0.41	0.41	0.00	0.00	

1	2	3	4	5	6
6.	Pondicherry	10.02	9.54	8.34	7.80
7.	Gujarat	423.68	391.05	491.48	446.86
8.	Madhya Pradesh	601.79	560.25	491.49	442.34
9.	Maharashtra	966.08	900.68	566.99	406.52
10.	Rajasthan	414.34	352.34	484.87	437.27
11.	Dadara and Nagar Haveli	1.29	1.29	0.25	0.25
12.	Goa	3.06	3.06	0.89	0.61
13.	Daman and Diu	0.17	0.17	0.00	0.00
14.	Haryana	473.48	439.93	585.00	507.60
15.	Himachal Pradesh	23.83	20.93	22.16	16.11
16.	Jammu and Kashmir	57.32	55.33	10.43	3.91
17.	Punjab	914.40	867.49	993.21	892.59
18.	Uttar Pradesh	1814.93	1675.44	2174.12	1938.43
19.	Chandigarh	0.32	0.32	0.44	0.44
20.	Delhi	7.64	7.64	20.05	20.03
21.	Bihar	519.87	491.09	515.41	481.81
22.	Orissa	167.94	157.23	96.93	79.49
23.	West Bengal	347.60	334.27	423.65	373.78
24.	Assam	26.85	26.84	29.70	20.36
25.	Manipur	16.98	14.43	3.40	2.90
26.	Meghalaya	2.28	2.26	1.77	1.22
27.	Nagaland	0.51	0.51	0.22	0.09
28.	Sikkim	0.30	0.30	0.13	0.13
29.	Tripura	9.73	9.73	3.85	2.89
30.	Arunachal Pradesh	0.22	0.21	0.08	0.08
31.	Mizoram	0.23	0.14	0.34	0.09
32.	Tea Board (NE)	19.48	17.90	28.69	28.69
	All India	8442.19	7786.09	8764.72	7716.90

**STATEMENT-II**

*Per Hectare Estimated Consumption of Nitrogen for  
Cropped Area During 1993-94.  
(Kilogram/hectare)*

S.No.	Name of the State	3
1	2	3
1.	Andhra Pradesh	82.30
2.	Karnataka	38.15
3.	Kerala	25.69
4.	Tamil Nadu	59.32
5.	Andaman and Nicobar	5.63
6.	Pondicherry	255.91
7.	Gujarat	45.03
8.	Madhya Pradesh	22.57
9.	Maharashtra	40.05
10.	Rajasthan	20.23
11.	Dadra and Nagar Haveli	24.81
12.	Goa	20.25
13.	Daman and Diu	39.25
14.	Haryana	93.87

1	2	3
15.	Himachal Pradesh	25.14
16.	Jammu and Kashmir	32.53
17.	Punjab	125.90
18.	Uttar Pradesh	73.32
19.	Chandigarh	126.75
20.	Delhi	201.18
21.	Assam	5.37
22.	Manipur	42.71
23.	Meghalaya	7.56
24.	Nagaland	2.31
25.	Sikkim	4.54
26.	Tripura	11.68
27.	Arunachal Pradesh	1.13
28.	Mizoram	3.62
29.	Tea Board (NE)	-
30.	Bihar	46.48
31.	Orissa	15.75
32.	West Bengal	49.08
	All India	48.10

### National Highways in Kerala

3068. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the funds allotted to Kerala for the repair of National Highways damaged by the recent heavy rainfall; and

(b) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). A total sum of Rs. 175 lakh has been released during 1994-95 for repair to the damages caused to National Highways due to recent heavy rainfall.

### Sale of Nuclear Plant to Pak by China

3069. SHRI D. VENKATESWARA RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government are aware of the recent report regarding sale of another nuclear power plant by China to Pakistan; and

(b) If so, the facts thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). Government have seen reports to the effect that Pakistan is seeking to procure a second nuclear power plant from China.

Pakistan has been pursuing a clandestine weapons-oriented nuclear programme for the past several years. Government are also aware of Pakistan's efforts to obtain nuclear know-how and components from various sources for its clandestine nuclear programme.

India's position on pursuit of peaceful nuclear programme is well-known. However, the clandestine and weapons-oriented nature of the Pakistani nuclear programme is a cause for serious concern for Government of India.

Government constantly monitor all developments having a bearing of India's security and take necessary measures to safeguard it.

### New Passport Offices in Gujarat and Haryana

3070. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is an increasing demand to open Regional Passport Offices in Gujarat and Haryana;

(b) if so, the steps being taken by the Government in this regard; and

(c) the steps being taken to streamline the procedure relating to the issue of Passports and to reduce the waiting period?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). Regional Passport Offices already exist in Gujarat and Haryana at Ahmedabad and Chandigarh respectively. There is no proposal for opening of additional Offices. The opening of a new Passport Office is based various parameters including workload and resources available and it does not by itself improve the services until the necessary infrastructure and personnel are available.

(c) Various steps have been taken to streamline the issue of passports like augmentation of staff strength, upgradation of office facilities including computerisation, review of systems and procedures in order to reduce delays and regular inspection of Passport Offices and follow up action.

### Second Vivekanand Bridge, Calcutta

3071. SHRI CHITTA BASU : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to construct a second Vivekanand Bridge over river Ganga at Barahnagar, North 24-Parganas, West Bengal;

(b) if so, the details thereof;

(c) whether the task of preparing the projects has been given to any foreign organisation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) Techno-economic feasibility studies are being carried out. Details of the proposal will be known thereafter;

(c) and (d). The work is awarded to an Indian firm viz. Consulting Engineering Services (P) Limited in association with DYWIDAG-SYSTEMS INTERNATIONAL-CONSULTING DIVISION-MUNICH. The work was sanctioned on 31.3.93 at an estimated cost of Rs. 147.71 lakhs and targeted for completion by September, 1995.

### Cochin Port Trust

3072. SHRI M.V.V.S. MURTHY : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Cochin Port Trust has prepared any plan of action to improve productivity and bring down handling costs;

(b) if so, the details thereof;

(c) whether the Union Government have undertaken several development programmes to augment the utilisation of the existing port facilities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). With an objective to improve productivity, the Cochin Port Trust has entered into a Settlement with majority of the Unions operating in the Port on 6th June, 1994. Under the Settlement, the Cochin Dock Labour Board will be merged with the Cochin Port Trust and the Mazdoors of the Cochin Dock Labour Board and the Port Trust will be brought on a common roster for purpose of booking of gangs and become totally interchangeable for the purpose of working on board as well as on shore. As a first step towards merger, the interchangeability of Mazdoor Gangs has since been effected with effect from 11th July, 1994. The merger agreement provides for reduction in manning scales which will further provide additional gangs and bring down the unit cost of Cargo Handling in Cochin Port.

(c) and (d). An amount of Rs. 200 crores has been earmarked for Cochin Port for several developmental modernisation schemes during the 8th Five Year plan. An amount of Rs. 50 crores has been allocated to the port for the year 1995-96. Some of the major schemes are procurement of a dredger in replacement of the existing one, procurement of container handling equipments, replacement of 30/35 Ton Bollard Pull Tugs and deepening of Channel, which will, undoubtedly, augment the utilization of the existing port facilities in Cochin Port.

#### **New Fertilizers Pricing Policy**

3073. SHRI PHOOL CHAND VERMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the new fertilizers pricing policy has adversely affected the domestic fertilizer manufacturing units;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to safeguard the interests of domestic fertilizer manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (c). At present only Urea, which is the main nitrogenous fertilizer, is covered under the statutory price control. Its sale price was last increased by 20% w.e.f 10.6.1994. In spite of this increase, the price of urea continues to be heavily subsidised and on an average the Government bears a subsidy burden of about

Rs. 2500/- on every tonne of urea sold to the farmers. Any revision in the consumer price of urea, being a controlled fertilizer, does not adversely affect the producers, because under the Retention-cum-Subsidy Scheme, the manufacturers are paid as subsidy the difference between the cost of production as assessed by the Government and the realisation in the form of consumer price.

In regard to phosphatic and potassic fertilizers, based on the recommendations of the Joint Parliamentary Committee on Fertilizer Pricing, the price and movement controls on these fertilizers were removed w.e.f 25.8.1992. As of now the manufacturers are free to sell these fertilizers in the open market without any subsidy. However, to cushion the impact of increase in the price of these decontrolled fertilizers, farmers are being provided special concession on indigenous phosphatic fertilizers and the imported Potash. The scheme of special concession on decontrolled fertilizers will continue for the fourth year in succession.

#### **Agro-based Industries**

3074. DR. R. MALLU :

SHRI DILEEP BHAI SANGHANI :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received any proposal for the development of agro-based industries during the last three years;

(b) if so, the details thereof, State-wise;

(c) the details of location and provision made for employment for rural youth; and

(d) the details of total foreign investment made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (d). During the post liberalisation period till January, 1995, 587 proposals of 100% Export-Oriented Units/Joint Ventures/Industrial Licence/Foreign Collaboration etc. envisaging an investment of Rs. 7679 crores including foreign investment of Rs. 2528 crores have been approved in the various sectors of food processing. 3046 Industrial Entrepreneur Memoranda (IEMs) envisaging an investment of Rs. 38409 crores have been filed uptill February, 1995. On implementation of these the total employment in the non-urban areas is expected to be approx. 5.92 persons.

State-wise details of no. of proposals approved are given in the enclosed Statement.

**STATEMENT**

*State-wise Number of IEMs Filed and Industrial Approvals Approved During the Post Liberalisation Period*

S.No.	Name of the State	No. of IEMs filed	No. of Industrial approvals
1.	Andhra Pradesh	192	115
2.	Assam	3	-
3.	Bihar	21	4
4.	Gujarat	210	25
5.	Haryana	349	39
6.	Himachal Pradesh	36	12
7.	Jammu & Kashmir	10	-
8.	Karnataka	74	20
9.	Kerala	26	36
10.	Madhya Pradesh	261	15
11.	Maharashtra	434	113
12.	Manipur	0	-
13.	Meghalaya	1	-
14.	Nagaland	1	-
15.	Orissa	15	5
16.	Punjab	255	12
17.	Rajasthan	295	28
18.	Tamil Nadu	107	41
19.	Tripura	0	-
20.	Uttar Pradesh	601	38
21.	West Bengal	72	10
22.	Sikkim	1	1
23.	Andman Nikobar	1	3
24.	Arunachal Pradesh	0	-
25.	Chandigarh	2	-
26.	Dadar and Nagar Haveli	11	2
27.	Delhi	42	1
28.	Daman & Diu	7	4
29.	L M & A Islands	0	-
30.	Mizoram	0	-
31.	Pondicherry	12	2
32.	Goa	7	17
	Exact location not specified/ units proposed are in more than one State		44
<b>Grand Total</b>		<b>3046</b>	<b>587</b>

**New Passport Offices in Bihar**

3075. SHRI PREM CHAND RAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have decided to open any new Regional Passport Offices in Bihar;

(b) if so, the progress made in this regard so far; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) No, Sir.

(b) Question does not arise.

(c) The opening of new Passport Offices is based on various parameters including workload and resources available. The opening of new Passport Offices does not by itself improve the service until the necessary infrastructure and personnel are available. The Government is, therefore, trying to cut down on delays in issuing passports and streamlining and simplifying procedures.

**Passenger-cum-Cargo Vessel**

3076. PROF. SAVITHRI LAKSHMANAN : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a contract has been signed between Hindustan Shipping Limited and Shipping Corporation of India for construction of a sophisticated passenger cum-cargo vessel for Andaman and Nicobar Administration;

(b) if so, the details thereof; and

(c) the time by which the project is likely to commence?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). No, Sir. In fact a contract was signed between Hindustan Shipyard Limited and Andaman & Nicobar Administration on 11th March, 1994, for the design, construction and delivery of one (1) number 1200 passenger-cum-1500 Metric Tonnes cargo vessel for Andaman & Nicobar Administration at a price of US \$ 52.03 million (payable in Indian currency).

(c) The work on this project has already commenced and the keel was laid on 22.3.1994.

**Fertilizer Industry Coordination Committee**

3077. SHRI S.M. LALJAN BASHA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the composition of Fertilizer Industry Coordination Committee as on date alongwith criteria for selection/nomination and objectives of FICC;

(b) whether any changes are proposed in its constitution; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The composition of the Fertilizer Industry Coordination Committee (FICC) is as under :-

1.	Secretary, Department of Fertilizers.	- Chairman
2.	Secretary, Ministry of Industry.	- Member
3.	Secretary, Department of Agriculture & Cooperation.	- Member
4.	Secretary, Department of Expenditure, Ministry of Finance.	- Member
5.	Chairman, Bureau of Industrial Costs & Prices.	- Member
6.	Two representatives of Fertilizer Industry	- Member
7.	Executive Director, Fertilizer Industry Coordination Committee.	- Member Secretary

The functions of FICC are as under :

- (i) To operate the Fertilizer Price Fund Account created for the purposes of administering the system of retention prices;
- (ii) To maintain accounts and to make payments to and to recover amounts from fertilizer companies;
- (iii) To undertake costing and other technical functions;
- (iv) To collect and analyse production data, costs and other information;
- (v) To review the retention prices periodically in consultation with the Bureau of Industrial Costs and Prices and to make adjustments in retention prices, where-ever necessary, with the prior concurrence of the Government;
- (vi) To undertake the examination necessary for evolving retention prices for future pricing periods; and
- (vii) To undertake such other functions as the Government may entrust to the Committee from time to time.

(b) and (c). No change in the Constitution is under consideration. However, the JPC on the Fertilizer Pricing in 1992 had commented on the functioning of the FICC. Consequently a body of management experts submitted a report on the FICC to the Government. This report has

made several suggestions regarding overall functioning of the FICC. Steps are being taken to streamline its functioning. Issues relating to the role, jurisdiction and powers of FICC are also under examination.

#### Seminar on Transport Policy

3078. SHRI BOLLA BULLI RAMAIAH : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a three-day seminar on Transport policy in SAARC countries was held in New Delhi in February, 1995;

(b) if so, the number of countries which participated in the seminar;

(c) the suggestions/recommendations made in the seminar; and

(d) the steps proposed to be taken to implement them?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) to (d). Does not arise.

#### Life Span of Motor Vehicles

3079. SHRI MOHAN RAWALE : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to fix a life span for all types of motor vehicles;

(b) if so, the details thereof; and

(c) the objectives behind it?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) and (c). Do not arise.

#### Indo-Pak People-to-People Conference

3080. SHRI SANAT KUMAR MANDAL :  
SHRI CHANDRESH PATEL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some renowned persons of India and Pakistan had attended the Conference for promoting peace and fraternity held in New Delhi recently;

(b) if so, the details thereof; and

(c) whether the Government has made any assessment of the success of the conference and how far it led to build the public opinion for diffusing tensions and pave the way for resolving the bilateral disputes?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). Pakistan-India People' Forum for Peace and Democracy, a non-governmental body, organised an informal India-Pakistan meet on 24-25 February, 1995 at New Delhi. According to information available ninety six Pakistani nationals participated in the event. The conference issued a statement on Indo-Pak relations.

(c) Government are of the view that people-to-people contacts would promote goodwill and understanding between India and Pakistan.

[Translation]

#### Civic Facilities in Towns

3081. SHRI N.J. RATHVA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Union Government and Housing and Urban Development Corporation have sanctioned some schemes to provide better civic and other facilities in small and medium towns in various states;

(b) if so, the details in this regard;

(c) the names of the projects stated under this scheme particularly in Vadodara, Bharuch and Panch Mahal Districts of Gujarat;

(d) the amount earmarked for this purpose; and

(e) the amount spent in Gujarat under this head during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). Provision of civic amenities is the responsibility of the local bodies concerned. These local bodies formulate their schemes in consultation with the State Governments concerned. State Governments on their part render assistance to the local bodies under various schemes and also through borrowing from financial institutions like HUDCO, LIC, etc. Government of India plays only a nodal and catalytic role.

However, since 1979-80, a Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) has been in operation in States and UTs. The Scheme of IDSMT aims at improving the physical and economic infrastructure and other essential facilities and services in towns having population upto 3 lakhs. From the inception of the Scheme till date, 749 towns in various States and UTs have been covered under IDSMT and a sum of Rs. 230.17 crores released. The schemes covered include markets and shopping complexes, roads, drainage works, sites and services, bus stands and other infrastructural facilities.

(c) to (e). The names of the towns in these three districts which have so far been covered under IDSMT and the Central Assistance released are given below:

Name of the Town	District	Central Assistance (Rs. in lakhs)
Dhaboi	Vadodara	13.50
Padra	-do-	36.00
Bharuch	Bharuch	24.00
Ankleshwar	-do-	38.34
Dahod	Panchamal	39.95
Godhra	-do-	40.00

During 1994-95, Central Assistance of Rs. 1.50 crore has been released to the Government of Gujarat. The expenditure incurred under IDSMT by the State Government upto December, 1993, for which information is available, is Rs. 17.38 crores.

[English]

#### India-Bangladesh Border

3082. SHRIMATI VASUNDHARA RAJE : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have any proposal to settle the boundary disputes between India and Bangladesh;

(b) if so, the details thereof; and

(c) the progress made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). Yes, Sir. Government have been engaged in a dialogue with the Government of Bangladesh on a continuing basis to settle the boundary disputes between the two countries under the Indo-Bangladesh Land Boundary Agreement, 1974. Such issues were most recently discussed at the Indo-Bangladesh Survey Talks at Dhaka from November 21-23, 1994.

(c) Some legal, constitutional and administrative pre-requisites are on the anvil. The concerned agencies of the Central and relevant State Government are seized of the requisite formalities for their completion.

[Translation]

#### Urban Land Ceiling and Regulation Act

3083. SHRI SANTOSH KUMAR GANGWAR :  
SHRI SOBHANADREESWARA RAO VADDE:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to bring forward comprehensive amendments to the Urban Land Ceiling and Regulation Act;

(b) if so, the salient features of the proposed amendments; and



(c) the time by which the amendments are likely to be brought forward before the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) to (c). The Government is considering various options in regard to Urban Land Ceiling and Regulation Act, 1976. As no final decision has been taken so far. It is difficult to predict a time-frame for decision in the matter because of the complex procedure involved.

[English]

### Steel Production

3084. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of STEEL be pleased to state:

(a) the total finished steel production during the first eight months of the current fiscal year;

(b) whether the steel production has gone down against the estimate plan-set up during the said period;

(c) whether the demand for steel continues to decline and apparent consumption of the steel during the first months of current financial year has been fallen as compared to the last year;

(d) whether some of the steel plants in the country are unable to meet targets; and

(e) the main factors responsible therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). The total production of finished steel during April-November, 1994 was 10.86 million tonnes showing an increase of 10.6% over the corresponding period last year. However, the production was 7% less than the plan for the same period.

(c) Demand for steel has increased during 1994-95 as compared to the previous year. Apparent consumption of finished steel during the first eight months i.e. April-November, 1994 increased by 13% over the corresponding period of the previous year.

(d) and (e). Among the integrated steel plants, only Durgapur Steel Plant of SAIL and Visakhapatnam Steel Plant could not achieve their production target of saleable steel in 1994-95 due to the following reasons:

- (i) Delay in commissioning of Basic Oxygen Furnace (BOF) Shop at Durgapur under modernisation programme.
- (ii) Poor and fluctuating quality of indigenous cooking coal.
- (iii) Problems faced by Visakhapatnam Steel Plant in the stabilisation of production in the Steel Melt Shop and continuous Casting Machines owing to certain unanticipated logistics problems; skill gaps, inadequate automation and requirement of additional facilities subsequent to commencement of operation.

### Implementation of CRF

3085. SHRI SHRAVAN KUMAR PATEL : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government of Maharashtra has been persistently representing about the inadequacy of the share of Central Road Fund (CRF) in meeting the requirement of National Highways in the State; and

(b) if so, the details thereof and the action taken or proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) The question does not arise.

### Human Rights Commission Meetings in Geneva

3086. SHRI R. SURENDER REDDY : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the composition of Indian Delegation to the UN Commission on Human Rights Meetings being held in Geneva;

(b) whether the representatives of any Non-Governmental Organisation have been included in the Delegation; and

(c) if so, the details thereof and their contribution to the discussions held there?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (c). A statement giving composition of the Indian delegation is enclosed. This includes Ministers of Government, officials and persons prominent in public life. All members of the delegation made an excellent contribution to the deliberations of the UN Commission on Human Rights in projecting India's perspective.

### STATEMENT

#### *Composition of the Indian Delegation*

#### *Ministers of Government:*

1. Dr. Manmohan Singh, Finance Minister
2. Shri Ghulam Nabi Azad, Minister for Civil Aviation
3. Shri Salman Khurshid, Minister of State for External Affairs
4. Shri Bhuvnesh Chaturvedi, Minister of State, Prime Minister's Office

#### *Officials*

1. Shri Satish Chandra, Permanent Representative of India to the United Nations, Geneva
2. Ms. Savitri Kunadi, Joint Secretary (UN Economic), Ministry of External Affairs
3. Shri Dinkar Prakash Srivastava, Director (UN Political), Ministry of External Affairs

4. Ms Sujata Mehta, Director (Prime Minister's Office)
5. Ms. M. Manimekalai, First Secretary, Permanent Mission of India, New York

*Persons prominent in public life*

1. Shri I.K. Gujral, M.P.
2. Dr. Farooq Abdullah
3. Shri Inderjit, MP
4. Shri Brajesh Misra
5. Shri Natwar Singh
6. Prof. Khusro

**Power Transmission**

3087. SHRI RAJENDRA AGNIHOTRI :  
SHRI ANK'USHRAO RAOSAHEB TOPE :

Will the Minister of POWER be pleased to state:

(a) whether the Power Grid Corporation has drawn up any scheme for strengthening and ensuring free flow of power;

(b) if so, the details thereof; and

(c) the time by which this scheme is proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) to (c). POWERGRID owns, constructs and operates transmission system for transferring power from various central sector generating projects to the load centres. Besides this, POWERGRID is also implementing schemes for establishment of Load Despatch and Communication centres for effective grid operations and to improve the reliability of power supply. POWERGRID have also initiated action for the formation of a National Grid involving inter-connection of regional grids to facilitate exchange of power across various regions in the country and to make optimum utilisation of the available generation resources. The details of the Schemes for integrating the Regional Grids into a National Grid are as follows:

- (i) 500 MW HVDC Back to Back transmission link at Vindhyachal connecting Northern and Western Region already exists.

- (ii) 1000 MW HVDC Back to Back station at Chandrapur connecting Southern and Western Regions is under execution and expected to be commissioned in 1997-98.
- (iii) 500 MW HVDC Back to Back link at Visakhapatnam connecting Eastern and Southern Regions has also been approved for commissioning during 1998-99.
- (iv) 500 MW HVDC Back to Back Mau-Biharshariff project has also been planned to connect Eastern and Northern Regions for commissioning during 9th Plan.
- (v) Other major links would be planned alongwith future generating projects.

**Closure of Mines in Orissa**

3088. SHRI GOPI NATH GAJAPATHI : Will the Minister of STEEL be pleased to state:

(a) the number of iron ore and manganese mines closed down in Mayurbhanj, Keonjhar and Sundergarh districts of Orissa;

(b) the date since when these mines have been lying closed;

(c) the reasons for the closure of these mines;

(d) whether the Government propose to revive these mines; and

(e) if so, the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). As reported by the State Government, details of iron ore and manganese mines closed down in Mayurbhanj, Keonjhar and Sundergarh districts of Orissa are given in the Statement enclosed.

(d) and (e). The State Government has reported that they have been pursuing with the major buyers like Minerals and Metals Trading Corporation (MMTC) and Steel Authority of India Limited (SAIL) to increase their off-take from non-captive mines. SAIL have resumed purchase from the said mines and the market position is improving. It is expected that the mines closed due to market constraints will revive in the near future.

**STATEMENT**

*Statement Showing the Mines Closed, Date and Reason of Closure*

**CLOSED MINES**

Name of the Mines and Lessee	District	Name of the Mineral	Year of closure	Reasons
1	2	3	4	5
Badamarinda (R.K. Padia)	Mayurbhanj	Iron ore	1990	Death of the lessee
Kasira (OMC Ltd.)	Sundergarh	Iron ore	1993	Market & quality constraint
Bhanjapali (OMC Ltd.)	Keonjhar	Iron ore	1993	-do-

1	2	3	4	5
Bhalubada (M.R. Das)	Keonjhar	(Iron & Manganese ore)	1993	-do-
Ranisal (R.L. Mohanty)	Sundergarh	Iron & Manganese	1994	-do-
Toherai (BICO)	Sundergarh	Iron & Mn. ore	1994	-do-
Raikela (C.P. Sarma)	Sundergarh	Iron & Mn. ore	1994	-do-
Sanpathali (OMM)	-do-	Manganese	1994	-do-
Tentulidih (OMM)	-do-	Manganese	1994	-do-
Kusumdih (OMM)	-do-	Manganese	1994	-do-
Kusumdih (BICO)	-do-	Manganese	1994	-do-
Roida 'D' (OMC Ltd.)	Keonjhar	Manganese	-	Want of clearance under Forest Conservation Act.

### New International Economic Order

3089. SHRI ANNA JOSHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether diplomatic initiatives are being taken to revive the concept of "New International Economic Order" as a major global issue; and

(b) the efforts being made by the Government in cooperation with other 'Third World Countries' to introduce a similar resolution in the United Nation?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). India has consistently stood for an enduring international economic order based on justice and equity. The initiatives undertaken in this regard include the message addressed by India, on behalf of the Summit Level Group on South-South Consultation and Cooperation (G-15) to the G-7 Summit meeting held in Tokyo in 1993. The rationale for a North-South partnership and dialogue on international economic issues was reasserted at the G-15 Summit hosted by India in March, 1994. International Economic Cooperation is also being discussed further in the context of the "Agenda for Development". At the last session of the UN General Assembly, a resolution on "Renewal of the dialogue on strengthening international economic cooperation for development through partnership" moved by Indonesia as Chairman of the Non Aligned Movement, was adopted, with the active participation of India.

[Translation]

### Power Generation in U.P.

3090. DR. LAL BAHADUR RAWAL : Will the Minister of Power be pleased to state:

(a) the total quantum of power generated in Uttar Pradesh during the last three years;

(b) the details of demand and availability of power in the State; and

(c) the names of the Central Power Plant from which power has been supplied to Uttar Pradesh and the quantum of power supplied during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Total quantum of power generated in Uttar Pradesh during 1992-93 to 1994-95 is given below:

#### Uttar Pradesh

Year	Energy Generated (Million Units)
1992-93	47266
1993-94	50958
1994-95	54292

(b) Details of power supply position in Uttar Pradesh during the last three years is given below:

(Figures in MU net)

	1992-93	1993-94	1994-95
Requirement	32415	33735	37195
Availability	29118	30476	32652
Shortage	3297	3259	4543
%	10.2	9.7	12.2

(c) Uttar Pradesh has a share in Central Sector Power Stations namely Singrauli STPS, Rihand STPS, Anta CCGT, Auraiya CCGT, Unchahar TPS, Dadri Gas based Station, NCR TPP (Dadri), Salal HEPS, Chamara HEPS, Tanakpur HEPS and Narora APS.

Actual drawal from the Central Stations during 1992-93 to 1994-95 is given below:

Year	Actual Drawal from Central Stations (MU)
1992-93	12930
1993-94	12873
1994-95	12813

*[English]***Purchase of Fertilizer Plants Abroad**

3091. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is any proposal pending with the Union Government regarding purchase of a fertilizer plant abroad;

(b) if so, the present status of the proposal; and

(c) the details of other suggestions being considered to increase the production of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). Government has approved KRIBHCO's proposal for initiating the 'Due Diligence Process' (preparation of the Detailed Feasibility Report) for acquiring equity stakes in phosphatic fertilizer plant(s) in USA/Russia. One plant in USA and two plants in Russia have been shortlisted for this exercise.

(c) Due to constraints in the availability of natural gas in the country, fertilizer companies are being encouraged to explore possibilities of setting up ammonia/urea plants in the countries where gas is available in abundance at relatively cheap rates. This will ensure supplies of urea to India and would help in reducing the gap between demand and supply. Besides, a number of projects are currently under implementation within the country.

**Steel Prices**

3092. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of STEEL be pleased to state:

(a) the prices of one tonne of steel of different categories that is being sold by Visakhapatnam Steel Plant; and

(b) the comparative sale price of similar category of steel being marketed by TISCO, Hindustan Steel and Steel Authority of India Limited?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). The comparative Ex-works sale prices of similar categories of steel being marketed by Visakhapatnam Steel Plant, Steel Authority of India Limited and Tata Iron and Steel Company Limited are given below:

S.No.	Category	VSP Ex-works Price (Rs./Tonne)	SAIL Ex-works Price (Rs./Tonne)	TISCO Ex-works Price (Rs./Tonne)
1.	Billets 125 mm	10,180	9,788	9,420
2.	Wire Rods 8 mm	12,240	11,570	—
	7 mm	12,380	—	12,452
	5.5 mm	12,980	—	12,797
3.	Rounds 18 to 25 mm	11,180	11,225	11,187
4.	Tor Steel 18 to 25 mm	11,850	11,915	11,855
5.	Angles			
	(a) 65x65x6	11,670	11,513	11,877
	(b) 100x100x8/10	12,710	12,893	—
6.	Channels			
	(a) 75x40/100x50	11,560/11,460	11,628	11,747
	(b) 150x75	13,180	13,353	13,265
7.	Beams			
	(a) 125x70	—	12,318	12,897
	(b) 150x75	—	13,870	13,323

[Translation]

### Beer Processing Units

3093. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether beer processing units are located in Maharashtra;

(b) if so, the locations thereof and the details of these units;

(c) whether the Government have any proposal to set up more beer processing units; and

(d) if so, the details thereof and the action being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) Details are given in the enclosed statement.

(c) and (d). The Government does not set up beer manufacturing units.

### STATEMENT

Name	Location (Distt.)
1. M/s. Associated Breweries & Distilleries	Thane
2. M/s. Hindustan Breweries & Bottling Limited	Thane
3. M/s. Mohan Rocky Springwater Breweries Limited.	Raigad
4. M/s. Skol Breweries Limited	Raigad
5. M/s. Doburg Lager Breweries (P) Limited.	Satara

[English]

### Amendment to Mining Act

3094. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of MINES be pleased to state:

(a) whether the Union Government have amended the Mineral Concession Rules, 1960 and the Mineral

Conservation and Development Rules (MCDR) to encourage Private Sector investment in mining;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by when amendments to MCDR are likely to be carried out?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) The Government has amended the Mineral Concession Rules, 1960 vide Extraordinary notification G.S.R. No. 724(E) dated 27.9.94 to encourage private sector investment in mining.

(b) This notification was laid on the Table of Lok Sabha on 12.12.94.

(c) and (d). The Mineral Conservation and Development Rules, 1988 are also being amended and a notification in this regard would be issued shortly.

### Production of Nitrogenous Fertilizers

3095. SHRI MANORANJAN BHAKTA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the target fixed for the production of nitrogenous fertilizer during the period from April, 1994 to December, 1994, State-wise and unit-wise; and

(b) the actual production of nitrogenous fertilizers during this period, State-wise and unit-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). The target fixed for the production of nitrogenous fertilizers during the period April-December, 1994 and the actual production for the same period (State-wise and unit-wise) is given in the enclosed statement to this reply.

### STATEMENT

State-wise, Unit-wise Target and Actual Production of Fertilizers for April-December, 1994

( 000' MT)

Name of Zone/ State/Plant	Name of Product	April-December, 1994					
		-----Target-----			-----Actual-----		
		Qty	N	P	Qty	N	P
1	2	3	4	5	6	7	8
<b>SOUTH-ZONE</b>							
<b>Andhra Pradesh</b>							
FCI-Ramagundam	Urea	109.0	50.1	0.0	20.0	9.2	0.0
CFL-Vizag	28:28	250.0	70.0	70.0	214.9	60.2	60.2

1	2	3	4	5	6	7	8
	14:35:14	20.0	2.8	7.0	15.5	2.2	5.4
	20:20	0.0	0.0	0.0	0.0	0.0	0.0
CFL-Vizag	Total	270.0	72.8	77.0	230.4	62.3	65.6
GFCL-Kakinada	DAP	305.0	54.9	140.3	243.7	43.9	112.1
NFCL-Kakinada	Urea	451.0	207.5	0.0	509.4	234.3	
A/S Units	A/S	21.0	4.4	0.0	20.8	4.4	0.0
SSP Units	SSP	70.0	0.0	11.2	65.0	0.0	10.4
<b>State Total</b>		<b>1226.0</b>	<b>389.7</b>	<b>228.5</b>	<b>1089.3</b>	<b>354.1</b>	<b>188.1</b>
<b>Kerala</b>							
FACT-Udyogmandal	A/S	125.7	26.4	0.0	140.1	29.4	0.0
	20:20	73.5	14.7	14.7	99.3	19.9	19.9
	Total	199.2	41.1	14.7	239.4	49.3	19.9
FACT-Cochin-I	Urea	165.1	75.9	0.0	171.6	78.9	0.0
FACT-Cochin-II	20:20	333.4	66.7	66.7	364.1	72.8	72.8
	DAP	20.0	3.6	9.2	10.2	1.8	4.7
	Total	353.4	70.3	75.9	374.3	74.7	77.5
<b>State Total</b>		<b>717.7</b>	<b>187.3</b>	<b>90.6</b>	<b>785.3</b>	<b>202.9</b>	<b>97.4</b>
<b>Karnataka</b>							
MCF-Mangalore	Urea	239.9	110.4	0.0	221.8	102.0	0.0
	DAP	101.5	18.3	46.7	97.3	17.5	44.8
	20:20	0.0	0.0	0.0	0.0	0.0	0.0
MCF-Mangalore	Total	341.4	128.6	46.7	319.1	119.5	44.8
<b>State Total</b>		<b>341.4</b>	<b>128.6</b>	<b>46.7</b>	<b>319.1</b>	<b>119.5</b>	<b>44.8</b>
<b>Tamil Nadu</b>							
MFL-Madras	Urea	190.0	87.4	0.0	135.5	68.3	0.0
	17:17:17	494.0	84.0	84.0	470.4	80.0	30.0
	Imp. Urea (NPK)	-138.8	-63.8	0.0	-38.9	-17.3	0.0
	Ind. Urea (NPK)	0.0	0.0	0.0	-61.8	-24.0	0.0
MFL-Madras	Total	545.2	107.5	84.0	505.2	96.0	70.0
NLC-Neyveli	Urea	86.4	39.7	0.0	74.1	34.1	0.0
SPIC Tuticorin	Urea	474.0	218.0	0.0	486.2	223.0	0.0
	DAP	233.0	41.9	107.2	309.7	55.0	141.5
SPIC Tuticorin	Total	707.0	260.0	107.2	795.9	279.4	110.5
EID Parry-Enmore	16:20	113.0	18.1	22.6	103.2	16.5	23.6
TAC-Tuticorin	A/C	53.4	13.3	0.0	53.4	13.5	0.0
A/S Units	A/S	0.0	0.0	0.0	0.0	0.0	0.0
SSP Units	SSP	170.0	0.0	27.2	160.0	0.0	25.6
<b>State Total</b>		<b>1675.0</b>	<b>438.7</b>	<b>241.0</b>	<b>1691.8</b>	<b>439.1</b>	<b>268.7</b>
<b>South-Zone Total</b>		<b>3960.1</b>	<b>1144.3</b>	<b>606.7</b>	<b>3885.5</b>	<b>1115.8</b>	<b>348.9</b>

1	2	3	4	5	6	7	8
<b>WEST ZONE</b>							
<b>Goa</b>							
ZAC-Goa	Urea	278.7	128.2	0.0	255.5	117.5	0.0
	19:19:19	144.0	25.3	25.3	109.3	20.8	20.8
	28:28	0.0	0.0	0.0	20.8	5.8	5.8
	DAP	102.0	18.4	46.9	65.1	11.7	29.9
	20:20	30.0	6.0	6.0	48.1	9.6	9.6
ZAC-Goa	total	543.7	117.8	78.2	498.8	165.5	66.2
<b>State Total</b>		<b>543.7</b>	<b>177.8</b>	<b>78.2</b>	<b>498.8</b>	<b>165.5</b>	<b>66.2</b>
<b>Madhya Pradesh</b>							
NFL-Vijalpur	Urea	579.3	266.5	0.0	632.2	290.8	0.0
A/S Units	A/S	33.0	6.9	0.0	32.0	6.7	0.0
SSP Units	SSP	230.0	0.0	36.8	225.0	0.0	36.0
<b>State Total</b>		<b>842.3</b>	<b>273.4</b>	<b>36.8</b>	<b>889.2</b>	<b>297.5</b>	<b>36.0</b>
<b>Maharashtra</b>							
RCF-Trombay	Urea	66.0	30.4	0.0	50.0	23.0	0.0
	15:15:15	192.0	28.8	28.8	161.7	24.3	24.3
RCF-Trombay-IV	20.7:20.7	145.0	30.0	30.0	199.0	41.2	41.2
RCF-Trombay-V	Urea	247.0	113.6	0.0	213.4	98.2	0.0
RCF-Thal	Urea	1076.0	495.0	0.0	994.9	457.7	0.0
RCF	Total	1726.0	697.8	58.8	1619.0	644.3	65.4
DFPCL-Taloja	23:23	110.0	25.3	25.3	44.2	10.2	10.2
A/S Units	A/S	0.0	0.0	0.0	0.0	0.0	0.0
SSP Units	SSP	160.0	0.0	25.6	152.0	0.0	24.3
<b>State Total</b>		<b>1996.0</b>	<b>723.1</b>	<b>109.7</b>	<b>1815.2</b>	<b>654.4</b>	<b>99.9</b>
<b>Gujarat</b>							
IFFCO-Kandla	10:26:26	225.0	22.5	58.5	175.1	17.5	45.5
	12:32:16	189.0	22.7	60.5	244.0	29.3	78.1
	DAP	255.0	45.9	117.3	361.7	65.1	166.4
IFFCO Kandla	Total	669.0	91.1	236.3	780.8	111.9	290.0
IFFCO-Kalol	Urea	280.0	128.8	0.0	324.3	149.2	0.0
KRIBHCO-Hazira	Urea	1076.0	495.0	0.0	1167.4	537.0	0.0
GSFC-Baroda	Urea	250.0	115.0	0.0	265.1	121.9	0.0
	A/S	188.1	39.5	0.0	151.6	31.8	0.0
	DAP	43.4	7.8	20.0	22.7	4.1	10.4
	20:20	117.0	23.4	23.4	157.5	31.5	31.5
GSFC-Baroda	Total	598.5	185.7	43.4	596.9	189.4	41.9
GNFC-Bharuch	Urea	493.0	226.8	0.0	502.6	231.2	0.0
	CAN	119.0	29.8	0.0	103.9	26.0	0.0
	23:23	0.0	0.0	0.0	24.3	5.6	5.6
	20:20	106.0	21.2	21.2	76.1	15.2	15.2
GNFC-Bharuch	Total	718.0	277.7	21.2	706.9	278.0	20.8

1	2	3	4	5	6	7	8
GSFC-Sikka	DAP	365.0	65.7	167.9	402.2	72.4	185.0
A/S Units	A/S	9.0	1.9	0.0	8.0	1.7	0.0
SSP Units	SSP	60.0	0.0	9.6	59.0	0.0	9.4
<b>State Total</b>		<b>3775.5</b>	<b>1245.9</b>	<b>478.3</b>	<b>4045.5</b>	<b>1339.5</b>	<b>547.2</b>
<b>Rajasthan</b>							
HCL-Khetri	SSP	0.0	0.0	0.0	20.9	0.0	3.3
SFC-Kota	Urea	279.6	128.6	0.0	281.6	129.5	0.0
CFCL-Gadepan	urea	540.1	248.4	0.0	560.9	258.0	0.0
A/S Units	A/S	0.0	0.0	0.0	0.0	0.0	0.0
SSP Units	SSP	60.0	0.0	9.6	59.8	0.0	9.6
<b>State Total</b>		<b>879.7</b>	<b>377.1</b>	<b>9.6</b>	<b>923.2</b>	<b>387.6</b>	<b>12.9</b>
<b>West-Zone Total</b>		<b>8037.2</b>	<b>2797.2</b>	<b>712.6</b>	<b>8171.9</b>	<b>2844.5</b>	<b>762.2</b>
<b>EAST ZONE</b>							
<b>Bihar</b>							
FCI-Sindri	A/S	0.0	0.0	0.0	0.0	0.0	0.0
	Urea	222.0	102.1	0.0	221.9	102.1	0.0
FCI-Sindri	Total	222.0	102.1	0.0	221.9	102.1	0.0
HFC-Barauni	Urea	50.0	23.0	0.0	33.6	15.5	0.0
PPCL-Amjhore	SSP	146.0	0.0	23.4	115.9	0.0	18.5
A/S Units	A/S	24.0	5.0	0.0	23.0	4.8	0.0
SSP Units	SSP	0.0	0.0	0.0	0.0	0.0	0.0
<b>State Total</b>		<b>442.0</b>	<b>130.2</b>	<b>23.4</b>	<b>394.4</b>	<b>122.4</b>	<b>18.5</b>
<b>Orissa</b>							
FCI-Talcher	Urea	75.0	34.5	0.0	23.0	10.6	0.0
SAIL-Rourkela	CAN	186.9	46.7	0.0	165.0	41.3	0.0
PPL-Paradeep	DAP	505.0	90.9	232.3	509.4	91.7	234.3
	10:26:26	30.0	3.0	7.8	0.0	0.0	0.0
	12:32:16	40.0	4.8	12.8	2.3	0.3	0.7
A/S Units	A/S	9.5	2.0	0.0	9.0	1.9	0.0
SSP Units	SSP	0.0	0.0	0.0	0.0	0.0	0.0
<b>State Total</b>		<b>846.4</b>	<b>181.9</b>	<b>252.9</b>	<b>708.7</b>	<b>145.7</b>	<b>235.1</b>
<b>West Bengal</b>							
HFC-Durgapur	Urea	50.0	23.0	0.0	2.8	1.3	0.0
HLL-Haldia	DAP	150.0	27.0	69.0	125.5	22.6	57.7
A/S Units	A/S	15.2	3.2	0.0	15.2	3.2	0.0
SSP Units	SSP	80.0	0.0	12.8	72.0	0.0	11.5
<b>State Total</b>		<b>295.2</b>	<b>53.2</b>	<b>81.8</b>	<b>215.5</b>	<b>27.1</b>	<b>69.3</b>



**Assam**

HFC-Namrup-I	A/S	0.0	0.0	0.0	0.0	0.0	0.0
HFC-Namrup-II	Urea	66.0	30.4	0.0	2.3	1.1	0.0
HFC-Namrup-III	Urea	139.0	63.9	0.0	88.5	40.7	0.0
A/S Units	A/S	0.0	0.0	0.0	0.0	0.0	0.0
SSP Units	SSP	.6	0.0	0.3	1.2	0.0	0.2
<b>State Total</b>		<b>206.6</b>	<b>94.3</b>	<b>0.3</b>	<b>92.0</b>	<b>41.8</b>	<b>0.2</b>
<b>East-Zone Total</b>		<b>1790.2</b>	<b>459.6</b>	<b>358.3</b>	<b>1410.6</b>	<b>336.9</b>	<b>323.0</b>

**NORTH ZONE****Haryana**

NFL-Panipat	Urea	343.1	157.8	0.0	334.5	153.9	0.0
A/S Units	A/S	0.0	0.0	0.0	0.0	0.0	0.0
SSP Units	SSP	50.0	0.0	8.0	40.0	0.0	6.4
<b>State Total</b>		<b>393.1</b>	<b>157.8</b>	<b>8.0</b>	<b>374.5</b>	<b>153.9</b>	<b>6.4</b>

**Punjab**

NFL-Nangal-I	CAN	202.0	50.5	0.0	167.1	41.8	0.0
NFL-Nangal-II	Urea	243.0	111.8	0.0	278.0	127.9	0.0
NFL-Bhatinda	Urea	357.8	164.6	0.0	383.8	176.5	0.0
PNF-Nangal	A/C	43.2	10.8	0.0	48.9	12.2	0.0
SSP Units	SSP	107.0	0.0	17.1	101.0	0.0	16.2
<b>State Total</b>		<b>953.0</b>	<b>337.7</b>	<b>17.1</b>	<b>978.8</b>	<b>358.4</b>	<b>16.2</b>

**Uttar Pradesh**

FCI-Gorakhpur	Urea	0.0	0.0	0.0	0.0	0.0	0.0
IFFCO-Phulpur	Urea	432.0	198.7	0.0	490.4	225.6	0.0
IFFCO-Aonla	Urea	609.0	280.1	0.0	620.3	285.3	0.0
DIL-Kanpur	Urea	509.0	234.1	0.0	524.0	241.0	0.0
IGFCC-Jagdishpur	Urea	668.0	307.3	0.0	576.0	265.0	0.0
TCL-Babrala	Urea	175.0	80.5	0.0	0.0	0.0	0.0
A/S Units A/S	0.0	0.0	0.0	0.0	0.0	0.0	0.0
SSP Units	SSP	511.0	0.0	81.8	481.0	0.0	77.0
<b>State Total</b>		<b>2904.0</b>	<b>1100.8</b>	<b>81.8</b>	<b>2691.7</b>	<b>1016.9</b>	<b>77.0</b>
<b>North Zone Total</b>		<b>4250.1</b>	<b>1596.3</b>	<b>106.9</b>	<b>4045.0</b>	<b>1529.2</b>	<b>99.5</b>

<b>Grand Total</b>		<b>18037.6</b>	<b>5997.4</b>	<b>1784.6</b>	<b>17513.0</b>	<b>5826.4</b>	<b>1783.7</b>
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[Translation]

**Power Project in Bihar**

3096. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of POWER be pleased to state :

(a) whether non-availability of adequate resources,

suitable equipment/machinery and proper infrastructure, have led to delay in the implementation of certain power projects in Bihar for the last three years;

(b) if so, the names of such projects; and

(c) the remedial measure being taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b). Implementation of the following power

projects of Bihar has been delayed during the last three years :

S.No.	Name of the Project	Capacity(MW)	Remarks
<b>Thermal</b>			
<b>Central Sector</b>			
1.	Kahalgaon TPS Stage I	4x210	Unit-I,II and III have been commissioned.
<b>State Sector</b>			
1.	Tenughat TPP Stage I	2x210	Unit I has been commissioned.
2.	Tenughat TPP Stage II	3x210	
<b>Hydro</b>			
<b>Central Sector</b>			
1.	Koel Karo	4x172.5+1x20	
<b>State Sector</b>			
1.	Eastern Gandak Canal	3x5	Unit I has been commissioned.
2.	Sone Eastern Canal	2x1.6	
3.	North Koel	2x12	
4.	Chandil	2x4	
5.	Sone Western Canal	4x1.65	Commissioned.

(c) The Ministry of Power and the Central Electricity Authority (CEA) have taken up the matter with the Government of Bihar and the project authorities for making available adequate resources for timely completion of these projects. In addition, the CEA also have been holding periodical review meeting to identify the critical areas in each of the projects and sort out the problems from technical angles and to remove bottlenecks on a priority basis so as to speed up the activities for completion of the projects on time.

#### **Observer Status to Hurriyat Conference**

3097. SHRI GHRUDAS KAMAT : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether All Party Hurriyat Conference has been accorded the status of an observer in organisation of Islamic Conference; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Government are not aware of this.

(b) Does not arise.

[English]

#### **Visit of British Food Mission**

3098. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether a British Food Mission had recently visited India to sign deals such as supplying high-tech machines, better quality control of European standards with a view to make Indian food products more competitive in the world market;

(b) if so, the details of issues discussed, the final result achieved and the implications thereof;

(c) the efforts being made for harnessing the export potential of food sector and the results achieved thereby; and

(d) the details of the export in the food sector during 1994-95 and the targets set for 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) and (b). As per the available information, the British Food Mission led by Lord Edward Fitz Roy, Export Promoter, India, Department of Trade and Industry alongwith the trade delegation consisting of

representatives of major food consultancy firms, large agricultural companies, ingredient manufacturing companies and a representative from the British Government's Ministry of Agriculture and Fisheries and Food, External Relations and Trade Promotion Division visited India in the second week of April, 1995. The exchange of visit was coordinated by the Business Chambers of both countries as part of the Indo-British Partnership Initiative launched during 1993 by the Prime Ministers of both countries. They held discussions with businessmen for identifying areas where UK technology could assist the Indian food processing industries for assessing and exploring market opportunities for the UK food industries in India and for exploring the opportunities for establishing joint ventures between the UK and Indian Organisations.

(c) and (d). Different agencies / departments of Government provide assistance under their schemes for development of post-harvest management, development of infrastructure, market development, quality control, upgradation of processing plants, packaging and market information dissemination etc. Ministry of Food Processing Industries also operates developmental plan schemes for food processing industries.

Exports of food sector including marine products, but excluding cashew, tea, coffee, spices and edible oils, during the 1994-95 and the tentative targets for 1995-96 are as under :

1994-95	-	Rs. 6286.0 Crores. (Estimated)
1995-96	-	Rs. 6841.8 Crores (Target)

#### UN Report on Detainees

3099. SHRI D. VENKATESWARA RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the recent UN report on alleged torture of detainees by Security Forces;

(b) if so, the details thereof;

(c) whether the Government have examined the report and have taken any action on it; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) to (d). Government are aware of reports prepared routinely by the concerned mechanisms of the United Nations dealing with human rights situations in different

countries. These are examined regularly and correct factual information provided in respect of India wherever necessary.

#### Funds for Food Processing Units

3100. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the total funds earmarked by the Union Government for setting up of food processing units during Eighth Five Year Plan, State-wise and year-wise;

(b) whether the Government have prepared any special action plan;

(c) if so, the details in this regard; and

(d) the details and name of food processing units set up during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (d). While no State-specific scheme has been prepared, Ministry of Food Processing Industries has formulated and are operating a number of developmental Plan Schemes for providing assistance for development of food processing industries during the 8th Plan period, which *inter alia* includes assistance to State Government Organisations/Cooperative Bodies/Voluntary Organisations/Joint Sectors etc. for setting up or enlarging food processing facilities, developing backward linkages with farmers, marketing support, pork poultry and other meat and meat processing facilities, tuna and other fish processing, setting up of cold chain, Research and Development in food processing and packaging and training of manpower in certain sector.

The Ministry of Food Processing Industries does not set up food processing units in any State directly.

#### Extradition Treaty with US

3101. SHRI CHITTA BASU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware that some members of US House of Representatives had written to the Secretary of State demanding that the anti-persecution provision, be definitely included in any extradition treaty signed between India and the US; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) (a) Yes, Sir.

(b) 43 Members of the US House of Representatives wrote a letter on February 10, 1995 to the US Secretary of State, expressing concern about the absence of an anti-persecution provision in the Extradition Treaty to be signed between India and the US which would protect individuals from persecution on the basis of race, religion, or political beliefs.

Most of the outstanding issues in the negotiations on the Extradition Treaty have been resolved. The US Government have not proposed any further modifications to be included in the Extradition Treaty to be signed between India and the US.

12.09 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 25, 1995/  
Vaisakha 5, 1917 (Saka)*

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